Sixteenth Lok Sabha XII Session ((17/07/2017 to 11/08/2017)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 17, 2017/Ashadha 26, 1939 (Saka)

No. 227

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Oath by Members

The following members took the oath, signed the Roll of Members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1.	Dr. Farooq Abdullah	Srinagar	Jammu & Kashmir	Oath	Kashmiri
2.	Shri P.K. Kunhalikutty	Malappuram	Kerala	Oath	English

11.05 A.M.

3. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members, as you are aware, the Members of Parliament will bid farewell to Hon'ble President Shri Pranab Mukherjee on 23rd July, 2017 at 5.30 P.M. On this occasion, a signature book signed by all the Members is presented to Rashtrapatiji as an expression of respect and regard.

The signature book has been placed in the Central Hall for signatures by Hon'ble Members. It will remain in the Central Hall for signatures of the Hon'ble Members from

17 to 20 July, 2017 from 10-00 hrs. to 17-00 hrs. each day. Hon'ble Members are requested to sign the signature book."

11.06 A.M.

4. **Obituary Reference**

The Speaker made reference to the passing away of Shri Vinod Khanna, a sitting member of the Lok Sabha; Shri Anil Madhav Dave, Union Minister of State for Environment, Forest and Climate Change and a sitting member of the Rajya Sabha; Shri Subedar Prasad Singh, member of the Ninth Lok Sabha; Shri Ajit Kumar Saha, member of the Fifth to Eighth Lok Sabhas; Shri Era Sezhiyan, member of the Third to Fifth Lok Sabhas; and Shri Narain Singh Chaudhri, member of the Tenth Lok Sabha.

She also made reference to the loss of lives of 8 Amarnath pilgrims and injuries to several others in a terrorist attack on a bus in Anantnag district of Jammu and Kashmir on 10 July, 2017.

As a mark of respect to the memory of the departed, members stood in silence for a short while and, thereafter, the House was adjourned for the day.

5. Questions

As the House adjourned after making Obituary Reference, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

11.14 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 18th July, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 18, 2017/Ashadha 27, 1939 (Saka)

No. 228

11.00 A.M.

1. References by the Speaker

The Speaker made references to:-

- (i) the reported loss of lives of 25 soldiers of Central Reserve Police Force and injuries to 6 others in an ambush by Naxals in Sukma district of Chhattisgarh on 24 April, 2017;
- (ii) Loss of lives of 22 persons and injuries to 59 others in a terror attack in Manchester, United Kingdom on 22 May, 2017 and loss of lives of 7 persons and injuries to 48 others in a terror attack in London on 3 June, 2017;
- (iii) Loss of lives of 150 persons in a bombing near diplomatic enclave in Kabul, Afghanistan on 31 May, 2017 and loss of lives of 140 Afghan soldiers in an attack on the 209 Corp of Afghan National Defense Forces in Mazar-e-Sharif on 21 April, 2017;
- (iv) Reported loss of lives of 44 persons and injuries to several others due to fall of a bus into Tons river of Shimla district of Himachal Pradesh on 19 April, 2017;
- (v) Reported loss of lives of 23 persons due to fall of a bus into a gorge in Uttarkashi district of Uttarakhand on 23 May, 2017;

- (vi) Reported loss of lives of 16 Amarnath pilgrims and injuries to several others due to fall of a bus into a gorge in Ramban district of Jammu and Kashmir on 16 July, 2017;
- (vii) Reported loss of lives of more than 80 persons and injuries to several others besides large-scale destruction of property due to heavy floods and landslides caused by heavy rains in some parts of the Northeast States including Assam, Arunachal Pradesh, Manipur and Tripura;
- (viii) Loss of lives of 200 lives and causing severe damage to property affecting lakhs of people due to flooding and landslides caused by incessant rainfall brought by the southwest monsoon on 25 and 26 May, 2017 in Sri Lanka;
- (ix) Loss of more than 150 lives in a series of massive landslides, occurred on 12 and 13 June, 2017 in Bangladesh; and
- (x) Loss of lives of 122 Myanmar Armed Forces personnel and their family members in a tragic air crash on 7 June, 2017 and loss of lives of 64 persons and injuries to over 200 persons in a major fire which broke out in the Municipalities of Pedrogao Grande and Gois of Portugal.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.05 A.M.

2. Starred Questions

Member in whose name Starred Question No. 21 was listed, was absent. However, Minister concerned laid the reply on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

Replies to Starred Question Nos. 22–40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.231–460 were laid on the Table.

4. Felicitations by the Speaker

The Speaker on behalf of the House felicitated the scientists of Indian Space Research Organisation for successful launch of country's heaviest ever rocket GSLV-Mk III (D) carrying the G SET-19 satellite into orbit on 5 June, 2017.

She also congratulated the Indian Contingent which secured the top position by winning a historic tally of 29 medals including 12 Gold, 5 Silver and 12 Bronze medals in Asian Athletics Championship, 2017 held in Bhubaneswar, Odisha from 6 to 9 July, 2017.

12.02 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-
 - (i) The Banking Regulation (Amendment) Ordinance, 2017 (No. 1 of 2017) promulgated by the President on 4th May, 2017.
 - (ii) The Punjab Municipal Corporation Law (Extension to Chandigarh)
 Amendment Ordinance, 2017 (No. 2 of 2017) promulgated by the
 President on 1st July, 2017.
 - (iii) The Central Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (No. 3 of 2017) promulgated by the President on 8th July, 2017.
 - (iv) The Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (No. 4 of 2017) promulgated by the President on 8th July, 2017.
- (2) A copy of Notification No. S.O.1548(E) (Hindi and English versions) published in Gazette of India dated 15th May, 2017, making certain amendments in the Schedule of

the Intelligence Organization (Restriction of Rights) Act, 1985 under sub-section (2) of Section 6 of the said Act.

- (3) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 20 of the Protection of Human Rights Act, 1993:-
 - (i) Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2013-2014.
 - (ii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the 47th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2015-2016.
- (6) A copy of the first statutes of the Indian Institute of Technology (Indian School of Mines), Dhanbad, 2017 (Hindi and English versions) published in Notification No. G.S.R. 632(E) in Gazette of India dated 23rd June, 2017 under subsection (1) of Section 27 of the Institute of Technology Act, 1961.
- (7) A copy of the Warehousing Development and Regulatory Authority (Electronic Negotiable Warehouse Receipts) Regulations, 2017 (Hindi and English versions) published in Notification No. G.S.R.726(E) in Gazette of India dated 29th June, 2017 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.
- (8) A copy of Notification No. 3/2017-Compensation Cess (Rate) (Hindi and English versions) published in Gazette of India dated 18th July, 2017, together with an explanatory memorandum seeking to amend Notification No. 1/2017-Compensation Cess (Rate) dated 28th June, 2017 so as to increase the Compensation Cess rate on cigarettes as mentioned in the notification with effect

from 18.07.2017 under sub-section (2) of Section 8 of the Goods and Services Tax (Compensation to States) Act, 2017.

6. Assent to Bills

- (I) Secretary-General laid on the Table the following 12 Bills passed by the Houses of Parliament during the Eleventh Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on 17th March, 2017:-
 - 1. The Appropriation Bill, 2017;
 - 2. The Appropriation (No.2) Bill, 2017;
 - 3. The Finance Bill, 2017;
 - 4. The Appropriation (Railways) Bill, 2017;
 - 5. The Appropriation (Railways) No.2 Bill, 2017;
 - 6. The Employee's Compensation (Amendment) Bill, 2017;
 - 7. The Central Goods and Services Tax Bill, 2017;
 - 8. The Integrated Goods and Services Tax Bill, 2017;
 - 9. The Union Territory Goods and Services Tax Bill, 2017;
 - 10. The Goods and Services Tax (Compensation to States) Bill, 2017;
 - 11. The Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2017; and
 - 12. The Taxation Laws (Amendment) Bill, 2017.
- (II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, the following 4 Bills passed by the Houses of Parliament and assented to by the President:-
 - 1. The Payment of Wages (Amendment) Bill, 2017;
 - 2. The Maternity Benefit (Amendment) Bill, 2017;
 - 3. The Mental Healthcare Bill, 2017; and
 - 4. The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2017.

7. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2017-18):-

- *(1) 75th Report on the subject 'Performance of Import and Export Trade Facilitation Through Customs Ports'.
- *(2) 76th Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their 43rd Report (16th Lok Sabha) on 'Indira Awaas Yojna'.
- *(3) 77th Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their 63rd Report (16th Lok
 Sabha) on Administration of Prosecution and Penalties in Central Excise &
 Service Tax'.
- *(4) 78th Report on the subject 'Stressed Assets Stabilisation Fund (SASF)'.
 - (5) 79th Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their 91st Report (15th Lok Sabha) on 'Adarsh Co-Operative Housing Society, Mumbai'.

8. Report of Standing Committee on Home Affairs

Shri Mohammed Faizal P.P. laid on the Table the Two Hundred-fourth Report (Hindi and English versions) of the Standing Committee on Home Affairs on Administration and Development of Union Territory of Lakshadweep.

^{*}These Reports were presented to Hon'ble Speaker, Lok Sabha on 29th April 2017, and 6th June 2017 under Direction 71A when the House was not in Session and the Speaker was pleased to order the Printing, Publication and Circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha. The matter was duly notified *vide* Lok Sabha Bulletin Part - II dated 1st May 2017 and 12th June 2017.

9. Reports of Standing Committee on Transport, Tourism and Culture

Shri K.C. Venugupal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:—

- (1) Two Hundred Forty-ninth Report on 'The Merchant Shipping Bill, 2016'.
- (2) Two Hundred-fiftieth Report on 'The Major Port Authorities Bill, 2016'.

12.06 P.M.

10. Government Bills - Introduced

- (i) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 2017
- (ii) The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017
- (iii) The Indian Institute of Petroleum and Energy Bill, 2017

12.07 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Smt. Jayshreeben K. Patel regarding setting up of Semiconductor Fabrication Unit in Gujarat.
- (2) Shri Om Prakash Yadav regarding need to construct an elevated road at Chap Dhala railway crossing near Siwan railway station, Bihar.
- (3) Shri A.T. Nana Patil regarding need to restart the unit of National Textiles Corporation at Chalisgaon, Maharashtra.
- (4) Shri Ramdas C. Tadas regarding need to undertake repair of Pandhurna-Warud-Haturna road declared as National Highway.
- (5) Shri Lallu Singh regarding need to promote high-quality seeds with a view to increase agricultural productivity.
- (6) Shri Harish Chandra Chavan regarding need to set up adequate cold storages in Dindori parliamentary constituency, Maharashtra.

- (7) Shri Abhishek Singh regarding need to include Chhattisgarhi language in the Eighth Schedule to the Constitution.
- (8) Dr. Ravindra Kumar Ray regarding need to shift the headquarters of Damodar Valley Corporation from Kolkata to Jharkhand.
- (9) Shri Ravindra Kumar Pandey regarding need to review the closure of Dhanbad Chandrapura railway line.
- (10) Dr. Ramesh Pokhriyal 'Nishank' regarding need to ensure training and development of entrepreneurship and employment opportunities based on organic farming, cultivation of fruits, vegetables and medicinal plants in Himalayan States.
- (11) Shri Rahul Kaswan regarding need to provide pesticides on subsidised rates to farmers of Churu parliamentary constituency, Rajasthan.
- (12) Shri Suresh Kodikunnil regarding need to develop Sasthamcotta railway station under Trivandrum division of Southern Railway.
- (13) Shri Rajeev Shankarrao Satav regarding need to provide central assistance to Maharashtra for waiving loans of farmers.
- (14) Shri M. K. Raghavan regarding need to revise the wages under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (15) Shri K. Ashok Kumar regarding need to provide direct disbursement of fertilizer subsidy to the farmers.
- (16) Shri V. Elumalai regarding need to simplify the filing of returns and increase the exemption threshold under GST.
- (17) Dr. Kulamani Samal regarding need to regulate the flow of water in River Mahanadi in Odisha.
- (18) Shri Shrirang Appa Barne regarding need to remove charges levied on withdrawals from ATMs and maintenance of minimum balance in bank accounts.
- (19) Shri Jayadev Galla regarding need to amend section 108 of Andhra Pradesh Reorganisation Act, 2014.

- (20) Shri Vinod Kumar Boianapalli regarding need to undertake a railway survey for laying a new railway line connecting Kazipet and Karimnagar via Huzurabad in Telangana.
- (21) Shri Y.V. Subba Reddy regarding need to reduce the tax slab under GST for assistive devices and appliances for physically challenged persons.
- (22) Smt. P.K. Sreemathi Teacher regarding need to review the proposed move to close down regional Offices of Rubber Board in Kerala.
- (23) Shri Prem Singh Chandumajra regarding need for capacity expansion of National Fertilizer Plant at Nangal, Punjab.
- (24) Shri Vijay Kumar Hansdak regarding need to review the Santhal Pargana Tenancy Act.
- (25) Shri Rajesh Ranjan (Pappu Yadav) regarding need to grant the status of 'Rashtra Pita' to Dr. Bhimrao Ambedkar and Subhasha Chandra Bose.
- (26) Shri Raju Shetti regarding need to allow celebration of Nag Panchami festival in Sangli district, Maharashtra.

12.08 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 19th July, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 19, 2017/Ashadha 28, 1939 (Saka)

No. 229

11.00 A.M.

1. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have to inform the House that on an invitation from the Parliament of the Russian Federation, I led an Indian Parliamentary Delegation to the Russian Federation from 10 to 14 July, 2017.

During the course of the visit the Delegation had extensive deliberations with the Russian Federation Leadership. A meeting of the India-Russian Federation Inter-Parliamentary Commission also took place during the visit.

As a mark of their deepest regard for our time tested friendship the Russian Federation Parliament accorded me the rare honour of addressing their State Duma on 12 July, 2017.

I am sure that the visit of the Indian Parliamentary Delegation to the Russian Federation during this 70th year of establishment of our diplomatic relations will further cement the traditional bonds of friendship between our two great countries."

11.02 A.M.

2. Starred Questions

Starred Question No. 41 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 42–60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.461–690 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. 305-27/2010-QoS (Hindi and English versions) published in Gazette of India dated 30th March, 2017 containing corrigenda to the Notification No. 305-27/2010-QoS dated 22nd November, 2016 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885:-
 - (i) The Indian Telegraph (Amendment) Rules, 2017 published in Notification No. G.S.R.297(E) in Gazette of India dated 28th March, 2017.
 - (ii) The Indian Telegraph (Amendment) Rules, 2017 published in Notification No. G.S.R.314(E) in Gazette of India dated 31st March, 2017.

- (iii) The Indian Telegraph (Third Amendment) Rules, 2017 published in Notification No. G.S.R.406(E) in Gazette of India dated 25th April, 2017.
- (iv) The Indian Telegraph (Fourth Amendment) Rules, 2017 published in Notification No. G.S.R.439(E) in Gazette of India dated 4th May, 2017.
- (v) The Indian Telegraph (Fifth Amendment) Rules, 2017 published in Notification No. G.S.R.482(E) in Gazette of India dated 18th May, 2017.
- (vi) The Indian Telegraph (Sixth Amendment) Rules, 2017 published in Notification No. G.S.R.507(E) in Gazette of India dated 24th May, 2017.
- (vii) The Indian Telegraph (7th Amendment) Rules, 2017 published in Notification No. G.S.R.540(E) in Gazette of India dated 1st June, 2017.
- (6) A copy of the Annual Report (Hindi and English versions) of the India Development Foundation of Overseas Indians, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (7) A copy of the Review (Hindi and English versions) by the Government of the working of the India Development Foundation of Overseas Indians, New Delhi, for the year 2016-2017.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987:-
 - (i) The National Legal Services Authorities (Amendment) Rules, 2015 published in Notification No. G.S.R.75(E) in Gazette of India dated 5th February, 2015.
 - (ii) The National Legal Services Authorities (Second Amendment) Rules, 2015 published in Notification No. S.O.2164(E) in Gazette of India dated 10th August, 2015.
 - (iii) The National Legal Services Authorities (Amendment) Rules, 2017 published in Notification No. G.S.R.263(E) in Gazette of India dated 20th March, 2017.
- (9) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Draft Notification No. F. No. 10(1)/2017-Leg-III (Hindi and English versions) making certain amendments in the Fourth Schedule of the

Arbitration and Conciliation Act, 1996 under sub-section (2) of Section 11A of the said Act.

5. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Forty-fourth Report of Business Advisory Committee.

6. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Thirty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the Thirty-fifth *Report (Hindi and English versions) on the subject 'Revival of Sick PSUs in Chemicals and Petrochemicals Sector' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

^{*} The Thirty-fifth Report of the Standing Committee on Chemicals and Fertilizers (2016-17) was presented to Hon'ble Speaker, Lok Sabha on 19.5.2017 under Direction 71A of the Directions by the Hon'ble Speaker, Lok Sabha. Hon'ble Speaker has accorded permission for printing, publication and circulation of the Report before it is presented/laid in the House under Rule 280 of the Rules of the Procedure and Conduct of Business in Lok Sabha on 19.5.2017.

8. Action Taken Statements of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul laid the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Final Action Taken Replies of the Government on the recommendations contained in the 25th Report of the Standing Committee on Chemicals and Fertilizers (2015-16) on the Observations/ Recommendations contained in the 17th Report (Sixteenth Lok Sabha) of the Committee (2015-16) on the subject "Petroleum Chemicals and Petrochemicals Investment Regions (PCPIR) (Department of Chemicals and Petrochemicals).
- (2) Final Action Taken Replies of the Government on the recommendations contained in the 26th Report of the Standing Committee on Chemicals and Fertilizers (2015-16) on the Observations/ Recommendations contained in the 21st Report (Sixteenth Lok Sabha) of the Committee (2015-16) on the "Demands for Grants 2016-17" of the Ministry of Chemicals and Fertilizers (Department of Fertilizers)
- (3) Final Action Taken Replies of the Government on the recommendations contained in the 27th Report of the Standing Committee on Chemicals and Fertilizers (2016-17) on the Observations/ Recommendations contained in the 22nd Report (Sixteenth Lok Sabha) of the Committee (2015-16) on 'Demands for Grants' (2016-17) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (4) Final Action Taken Replies of the Government on the recommendations contained in the 28th Report (16th Lok Sabha) of Committee on Chemicals and Fertilizers regarding Action Taken by the Government on the recommendations contained in the 20th Report (16th Lok Sabha) on the subject "Functioning of Autonomous Institutions- Central Institute of Plastics Engineering Technology (CIPET)' and Institute of Pesticides

Formulation and Technology (IPFT)" of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

9. Reports of Standing Committee on Rural Development

Shri Gokaraju Ganga Raju presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Thirty-seventh Report on action taken by the Government on the recommendations contained in the Twenty-fifth Report (Sixteenth Lok Sabha) on 'National Institute of Rural Development and Panchayati Raj' of the Department of Rural Development (Ministry of Rural Development).
- (2) Thirty-eighth Report on action taken by the Government on the recommendations contained in the Thirty-sixth Report (Sixteenth Lok Sabha) on 'Pradhan Mantri Gram Sadak Yojana (PMGSY)' of the Department of Rural Development (Ministry of Rural Development).
- (3) Thirty-ninth Report on 'Watershed Development component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY) erstwhile IWMP of the Department of Land Resources (Ministry of Rural Development).

10. Statements of Standing Committee on Rural Development

Shri Gokaraju Ganga Raju laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Action Taken by the Government on the recommendations contained in Chapter–I and final replies included in Chapter –V of the Thirteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Fourth Report (16th Lok Sabha) on 'Demands for Grants (2014-15) in respect of the Ministry of Drinking Water and Sanitation.
- (2) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Fourteenth Action

Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Forty-second Report (15th Lok Sabha) on the subject 'Mahatma Gandhi National Rural Employment guarantee Act, 2005(MGNREGA)' in respect of the Ministry of Rural Development (Department of Rural Development).

- (3) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Eighteenth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Sixth Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' in respect of the Ministry of Rural Development (Department of Rural Development).
- (4) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter V of the Twenty-ninth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Twenty-second Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' in respect of the Ministry of Rural Development (Department of Land Resources).
- (5) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter–V of the Thirtieth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Twenty-third Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' in respect of the Ministry of Drinking Water and Sanitation.
- (6) Action Taken by the Government on the recommendations contained in Chapter I and final replies included in Chapter –V of the Thirty-first Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in the Twenty-fourth Report (16th Lok Sabha) on 'Demands for Grants (2016-17) in respect of the Ministry of Panchayati Raj.

12.02 P.M.

11. Statement by Minister

The Minister of State in the Ministry of Information and Broadcasting laid the statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Information Technology (2016-17) on Demands for Grants (2017-18) pertaining to the Ministry of Information and Broadcasting.

#12.03 P.M.

12. Submissions by Members

(i) Shri Mallikarjun Kharge made a submission regarding widespread agrarian distress throughout the country resulting in suicide by farmers and failure of the Government to address this issue.

\$Shri Ananth Kumar responded.

12.30 P.M.

(ii) Shri Pankaj Chaudhary made a submission regarding need to set up a textile park on the vacant land of Ganesh Sugar Mills, Anandnagar in Maharajganj Parliamentary Constituency of Uttar Pradesh.

Sarvashri Bhairon Prasad Mishra, Sharad Tripathi and Kunwar Pushpendra Singh Chandel associated.

%Smt. Smriti Zubin Irani responded.

[#]From 12.03 P.M. to 1.01 P.M., Members raised matters of urgent public importance.

^{\$}The Minister of Chemicals and Fertilizers; and Minister of Parliamentary Affairs.

⁹⁶The Minister of Textiles; and Minister of Information and Broadcasting.

12.36 P.M.

(iii) Shri K.C. Venugopal made submission regarding need to address the problems faced by nurses of private hospitals.

Shri Bhairon Prasad Mishra associated.

[&]Shri J.P. Nadda responded.

12.49 P.M.

(iv) Shri Bhartruhari Mahatab made a submission regarding outcome of study about feasibility of two different time zones in the country.

Kunwar Pushpendra Singh Chandel, Shri Bhairon Prasad Mishra and Shri Sharad Tripathi associated.

\$Shri Ananth Kumar responded.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.01 P.M.)

[&]The Minister of Health and Family Welfare.

^{*}The Minister of Chemical and Fertilizers; and Minister of Parliamentary Affairs.

2.01 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Kunwar Pushpendra Singh Chandel regarding need for modernisation of police force in the country.
- (2) Shri Arjun Lal Meena regarding need to open a Kendriya Vidyalaya at Kherwara Tehsil headquarters in Udaipur district, Rajasthan.
- (3) Shri Subhash Chandra Baheria regarding need to review the GST rate on synthetic fabric.
- (4) Shri Sushil Kumar Singh regarding need to set up a Trauma Centre/Super Speciality Hospital in Aurangabad district, Bihar
- (5) Shri Raosaheb Patil Danve regarding need to open a Kendriya Vidyalaya in Jalna parliamentary constituency, Maharashtra.
- (6) Dr. Kirit Somaiya regarding need to set up two benches of Mumbai Railway Claim Tribunal.
- (7) Shri Shyama Charan Gupta regarding need to withdraw the plan to shut down Central Ordnance Depot Chheoki, Allahabad, Uttar Pradesh.
- (8) Shri Mansukhbhai D. Vasava regarding need to provide basic civic amenities to people displaced due to irrigation projects in Bharuch parliamentary constituency, Gujarat.
- (9) Shri Bhairon Prasad Mishra regarding need to check water-logging under railway bridges in Banda and Chitrakoot districts of Bundelkhand region.
- (10) Shri Chhedi Paswan regarding need to build a dam on river Suara in Kaimur district, Bihar.
- (11) Shri Om Birla regarding need to provide scholarship to all OBC students.
- (12) Shri Laxman Giluwa regarding need to provide clean drinking water in Singhbhum parliamentary constituency, Jharkhand.

- (13) Shri Devji M. Patel regarding need to provide adequate rail services on Samdari-Bhildi route and also increase the frequency of Bikaner-Dadar Superfast Train No. 12489/12490.
- (14) Shri Sunil Kumar Singh regarding need to provide broadband connectivity to gram panchayats in Chatra, Latehar and Palamu districts in Jharkhand under Bharat Net Project.
- (15) Shri Rodmal Nagar regarding need to develop Rajgarh-Narsinghgarh tourist circuit in Madhya Pradesh connecting historical monuments and places in the region.
- (16) Shri Vincent H. Pala regarding need to review and amend the Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017.
- (17) Shri S.P. Muddahanumegowda regarding need to speed up four-laning of National Highway No. 206 in Karnataka.
- (18) Shri G. Hari regarding need to impress upon Government of Andhra Pradesh to stop construction of check dams on Palar and Kosastalaiyar rivers.
- (19) Smt. V. Sathyabama regarding need to set up AIIMS at Perundurai in Erode district of Tamil Nadu.
- (20) Smt. Pratima Mondal regarding need to provide Panchayat Samity and Gram Panchayat Offices with technological support along with broadband facility.
- (21) Shri Gajanan Kirtikar regarding need to identify and deport Rohingya people living in India in an illegal manner.
- (22) Shri Srinivas Kesineni regarding conferring Bharat Ratna on Nandamuri Taraka Rama Rao, the former Chief Minister of Andhra Pradesh
- (23) Shri Kotha Prabhakar Reddy regarding need to establish Jawahar Navodaya Vidyalayas in each district of Telangana.
- (24) Shri (Adv.) Joice George regarding need to take steps to check humanwildlife conflict in Kerala.

2.02 P.M.

14. Government Bill-Passed

The Indian Institutes of Information Technology (Public-Private Partnership) Bill, 2017

Time Taken: 2 Hrs. 38 Mts.

The motion for consideration of the Bill was moved by Shri Prakash Javadekar.

The following members took part in the debate:-

- 1. Shri Deepender Singh Hooda
- 2. Dr. Ramesh Pokhriyal 'Nishank'
- 3. Shri Krishnan Narayanasamy Ramachandran
- 4. Smt. Pratima Mondal
- 5. Dr. Kulamani Samal
- 6. Shri Arvind Sawant
- 7. Shri Vinod Kumar Boianapalli
- 8. Shri Parayamparambil Kuttappan Biju
- 9. Dr. Ravindra Babu Pandula
- 10. Shri N.K. Premachandran
- 11. Smt. Renuka Butta
- 12. Shri Suresh Chanabasappa Angadi
- 13. Shri Jay Prakash Narayan Yadav
- 14. Shri Dhananjay Bhimrao Mahadik
- 15. Shri Dushyant Chautala
- 16. Shri Kaushalendra Kumar
- 17. Shri Prem Das Rai
- 18. Shri Jose K. Mani
- 19. Shri Gajendra Singh Shekhawat
- 20. Shri Adhir Ranjan Chowdhury
- 21. Prof. Chintamani Malviya
- 22. Shri Bhagwant Mann
- 23. Shri Rajesh Ranjan alias Pappu Yadav
- 24. Shri Sher Singh Ghubaya
- 25. Shri Konda Vishweshwar Reddy

Shri Prakash Javadekar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 48 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Prakash Javadekar.

The motion was adopted and the Bill was passed.

4.39 P.M.

15. Discussion Under Rule 193

Time Taken: 5 Hrs. 40 Mts.

Shri Jyotiraditya M. Scindia raised a discussion on the agrarian situation in the country.

The following members took part in the debate:-

- 1. Shri Virendra Singh
- 2. Shri Kalyan Banerjee
- 3. Shri Bhartruhari Mahtab
- 4. Shri Narendra Singh Tomar
- 5. Smt. V. Sathyabama
- 6. Shri Prataprao Jadhav
- 7. Shri Thota Narasimham
- 8. Shri A.P. Jithender Reddy
- 9. Shri Jitendra Chaudhury
- 10. Shri Mekapati Rajamohan Reddy
- 11. Shri Tariq Anwar
- 12. Shri Ashok Shankarrao Chavan
- 13. Shri Mohanbhai Kalyanji Kundariya
- 14. Shri Prem Singh Chandumajra
- 15. Shri Jay Prakash Narayan Yadav

- 16. Shri Bhagwant Mann
- 17. Dr. Arun Kumar
- 18. Maulana Badarduddin Ajmal
- 19. Shri E.T. Mohammed Basheer
- 20. Shri Dushyant Chautala
- 21. Shri Suresh Chanabasappa Angadi
- 22. Shri C.N. Jayadevan
- 23. Shri (Adv.) Joice George
- 24. Shri Rajesh Ranjan alias Pappu Yadav
- 25. Shri Sudheer Gupta
- 26. Shri Ram Kumar Sharma
- 27. Shri Deepender Hooda

Shri Radha Mohan Singh replied to the debate.

The discussion was concluded.

10.19 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 20th July, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 20, 2017/Ashadha 29, 1939 (Saka)

No. 230

11.00 A.M.

1. Starred Questions

Starred Question No. 61 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 11.30 A.M.)

Starred Question No. 62 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.43 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 63–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.691-920 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2017-2018.
- (2) A copy of the Notification No. G.S.R.411(E) (Hindi and English versions) published in Gazette of India dated 27th April, 2017, reserving the area of 1738.04 hecares through M/s NALCO, a Public Sector undertaking own and controlled by the

Central Government, for prospecting or mining operations in respect of bauxite deposits in the Taluk of Pottangi of Koraput District in the State of Odisha for a further period of five years *w.e.f.* 27.04.2017 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fifth Amendment) Regulations, 2017 published in Notification No. L-1/18/2010-CERC in Gazette of India dated 19th April, 2017.
 - (ii) Notification No. L-1/18/2010-CERC published in Gazette of India dated 16th May, 2017 notifying for the information of all concerned that Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and the detailed operating procedure on reserve shutdown and mechanism for Compensation shall come into force with effect from 15.5.2017.
 - (iii) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017 published in Notification No. 1/21/2017-Reg.Aff./(RE-Tariff-2017-20)/CERC in Gazette of India dated 19th April, 2017.
 - (iv) The Central Electricity Regulatory Commission (Payment of Fees) (First Amendment) Regulations, 2017 published in Notification No. L-1/01/2017-CERC in Gazette of India dated 22nd June, 2017.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R.544(E) published in Gazette of India dated 2nd June, 2017, approving the Mormugao Port Employees (Contributory Medical Benefit after Retirement) Amendment Regulations, 2017.

- (ii) G.S.R.545(E) published in Gazette of India dated 2nd June, 2017, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
- (iii) G.S.R.506(E) published in Gazette of India dated 24th May, 2017, approving the Kolkata Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
- (iv) G.S.R.568(E) published in Gazette of India dated 9th June, 2017, approving the Mormugao Port Employees (Pension and Gratuity) Amendment Regulations, 2017.
- (v) G.S.R.304(E) published in Gazette of India dated 30th March, 2017, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
- (vi) G.S.R.305(E) published in Gazette of India dated 30th March, 2017, approving the Chennai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
- (vii) G.S.R.306(E) published in Gazette of India dated 30th March, 2017, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2017.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Textile Corporation Limited and the Ministry of Textiles for the year 2017-2018.

4. Reports of Standing Committee on Human Resource Development

Smt. Santosh Ahlawat laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

(1) 291st Report on the Action Taken by the Government on the Observations/
Recommendations contained in the Two Hundred Seventieth Report on the
'Performance of National Sports Development Fund and Recruitment and
Promotion of Sportspersons (Part-I)'.

- (2) 292nd Report on the Action Taken by the Government on the Observations/
 Recommendations contained in the Two Hundred Seventy First Report on the
 'Performance of National Sports Development Fund and Recruitment and
 Promotion of Sportspersons (Part-II)'.
- (3) 293rd Report on the Action Taken by the Government on the Observations/
 Recommendations contained in the Two Hundred Eighty First Report on the
 'Performance of National Sports Development Fund and Recruitment and
 Promotion of Sportspersons (Part-III)'.

5. Motion

Shri S.S. Ahluwalia moved the following motion:-

"That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 19th July, 2017."

The motion was adopted.

12.02 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Nishikant Dubey regarding inclusion of aborigines of Santhal Pargana in the list of Scheduled Tribes.
- (2) Smt. Rama Devi regarding need to develop Sikarhana, Madhubani and Bhelwa villages under Sheohar Parliamentary Constituency, Bihar as tourist places.
- (3) Shri Ajay Mishra Teni regarding need to provide adequate wages to contract labourers engaged by BSNL in Lakhimpur Kheri district, Uttar Pradesh.
- (4) Smt. Savitri Thakur regarding need to make motorable steep slope on National Highway No. 3 near Ganpati Ghat in Dhar parliamentary constituency, Madhya Pradesh.

- (5) Shri Rattan Lal Kataria regarding need to embark on the proposed Yamunanagar Chandigarh railway line project.
- (6) Dr. Virendra Kumar regarding need to review the system for fixation of price of agricultural produce and fix MSP for all agricultural produce.
- (7) Shri Ashwini Kumar Choubey regarding need to convert N.H. 84 from Buxar to Patna into four lane and to construct four-lane bridge on river Ganga including repair of N.H. 30 between Mohania and Arrah.
- (8) Smt. Ranjeet Ranjan regarding need to extend the dam on river Kosi in all the areas located along the course of the river in Supaul and Madhubani districts, Bihar.
- (9) Dr. Shashi Tharoor regarding need to withdraw increase in user development fee for outgoing passengers from Thiruvananthapuram airport, Kerala.
- (10) Shri K.C. Venugopal regarding need to withdraw the decision to discontinue serving of non-vegetarian food to economy class passengers in flights.
- (11)Dr. P. Venugopal regarding need to review the decision to divest the Kamarajar Port Limited, Chennai, Tamil Nadu.
- (12) Shri A. Arunmozhithevan regarding need to redress the grievances of contract employees of Neyveli Lignite Corporation India Limited, Tamil Nadu.
- (13) Prof. Ravindra Vishwanath Gaikwad regarding need to take steps for welfare of farmers in the country.
- (14) Shri N. K. Premachandran regarding need to withdraw the order imposing stricter conditions on insured persons to avail medical facilities extended by ESIC.

12.03 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 21st July, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, July 21, 2017/Ashadha 30, 1939 (Saka)

No. 231

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81 and 84-85 were orally answered.

Members in whose names Starred Question Nos. 82, 83 and 86 were listed, were absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Questions Nos. 82, 83 and 86 were asked by the Members.

Replies to Starred Question Nos. 87–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.921–1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
 - (i) Report on the working and activities of the Allahabad Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of Maharashtra for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
 - (iii) Report on the working and activities of the Central Bank of India for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.

- (iv) Report on the working and activities of the Dena Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Indian Overseas Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Punjab National Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Union Bank of India for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the UCO Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Bank of Baroda for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Canara Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Corporation Bank of India for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Oriental Bank of Commerce for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the Syndicate Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the United Bank of India for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the Vijaya Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (xvii) Report on the working and activities of the Andhra Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (xviii) Report on the working and activities of the Bank of India for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.

- (xix) Report on the working and activities of the Punjab and Sind Bank for the year 2016-2017, alongwith Accounts and Auditor's Report thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the IDBI Bank, Mumbai, for the year 2016-2017 under sub-section (1) of Section 619A of the Companies Act, 1956.
- (3) A copy of the Annual Report (Hindi and English versions) on the working and activities of the State Bank of India for the year 2016-2017, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959 as amended by Banking Laws (Amendment) Act, 1985.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.03.2017.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.03.2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.807(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to reduce the rate of Central Tax on fertilizers from 6% to 2.5%.
 - (ii) G.S.R.673(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying CGST Rate Schedule notified under 9(1).

- (iii) G.S.R.674(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying CGST exempt goods notified under Section 11(1).
- (iv) G.S.R.675(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying 2.5% concessional CGST rate for supplies to Exploration and production notified under Section 11(1).
- (v) G.S.R.676(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying reverse charge on certain specified supplies of goods under Section 9(3).
- (vi) G.S.R.677(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying supplies of goods in respect of which no refund of unutilized input tax credit shall be allowed under Section 54(3).
- (vii) G.S.R.678(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying refund of 50% of CGST on supplies to CSD under Section 55.
- (viii) G.S.R.679(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying exemption from CGST supplies by CSD to Unit Run Canteens and supplies by CSD/Unit Run Canteens to authorized customers notified under Section 11(1) and Section 55 CSD.
- (ix) G.S.R.680(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying CGST exemption from reverse charge upto Rs. 5000 per day under Section 11(1).
- (x) G.S.R.681(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying exempting supplies to a TDS deductor by a supplier, who is not registered under Section 11(1).
- (xi) G.S.R.682(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying CGST exemption for dealers operating under Margin Scheme notified under Section 11(1).
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

- (i) G.S.R.710(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying UTGST Rate Schedule notified under Section 7(1).
- (ii) G.S.R.711(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying UTGST exempt goods notified under Section 8(1).
- (iii) G.S.R.712(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying 2.5% concessional UTGST rate for supplies to Exploration and Production notified under Section 8(1).
- (iv) G.S.R.713(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying reverse charge on certain specified supplies of goods under Section 7(3).
- (v) G.S.R.714(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying supplies of goods in respect of which no refund of unutilized input tax credit shall be allowed under Section 54(3) of CGST Act.
- (vi) G.S.R.715(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying refund of 50% of UTGST on supplies to CSD under Section 55 of CGST Act.
- (vii) G.S.R.716(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying exemption from UTGST supplies by CSD to Unit Run Canteens and supplies by CSD/Unit Run Canteens and supplies by CSD/Unit Run Canteens to authorized customers notified under Section 8(1) and Section 55 of CGST Act.
- (viii) G.S.R.717(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying UTGST exemption from reverse charge upto Rs. 5000 per day under Section 8(1).
- (ix) G.S.R.718(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum exempting supplies to a TDS deductor by a supplier, who is not registered, under Section 8(1).

- (x) G.S.R.719(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying UTGST exemption for dealers operating under Margin Scheme notified under Section 8(1).
- (xi) G.S.R.808(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to reduce the rate of Union Territory Tax on fertilizers from 6% to 2.5%.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
 - (i) G.S.R.666(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying integrated Goods and Service Tax Act, 2017 (13 of 2017), the Central Government, on the recommendations of the Council, hereby notifies the rate of the integrated tax.
 - (ii) G.S.R.667(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying integrated Goods and Service Tax Act, 2017 (13 of 2017), the Central Government, on the recommendations of the Council, hereby notifies the rate of the integrated tax.
 - (iii) G.S.R.668(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying integrated Goods and Service Tax Act, 2017 (13 of 2017), the Central Government, on the recommendations of the Council, hereby notifies the rate of the integrated tax.
 - (iv) G.S.R.669(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying reverse charge on certain specified supplies of goods under Section 5(3).
 - (v) G.S.R.670(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying supplies of goods in respect of which no refund of unutilized input tax credit shall be allowed.
 - (vi) G.S.R.671(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying refund of 50% of IGST on supplies to CSD under Section 20.

- (vii) G.S.R.672(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum notifying exemption from IGST supplies by CSD to Unit Run Canteens and supplies by CSD/Unit Run Canteens to authorized customers under 6(1).
- (viii) G.S.R.809(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to reduce the rate of integrated Tax rate on fertilizers from 12% to 5%.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
 - (i) The Income-tax (26th Amendment) Rules, 2016 published in Notification No. S.O.3160(E) in Gazette of India dated 6th October, 2016, together with an explanatory memorandum.
 - (ii) The Income-tax (5th Amendment) Rules, 2017 published in Notification No. G.S.R.318(E) in Gazette of India dated 31st March, 2017, together with an explanatory memorandum.
 - (iii) The Income-tax (6th Amendment) Rules, 2017 published in Notification No. G.S.R.325(E) in Gazette of India dated 3rd April, 2017, together with an explanatory memorandum.
 - (iv) The Income-tax (7th Amendment) Rules, 2017 published in Notification No. G.S.R.331(E) in Gazette of India dated 5th April, 2017, together with an explanatory memorandum.
 - (v) The Income-tax (8th Amendment) Rules, 2017 published in Notification No. G.S.R.399(E) in Gazette of India dated 21st April, 2017, together with an explanatory memorandum.
 - (vi) The Income-tax (9th Amendment) Rules, 2017 published in Notification No. S.O.1381(E) in Gazette of India dated 2nd May, 2017, together with an explanatory memorandum.
 - (vii) S.O.1513(E) published in Gazette of India dated 11th May, 2017, together with an explanatory memorandum notifying that the provisions of Section 139AA shall not apply to an individual who does not possess the Aadhaar number or the Enrolment ID..

- (viii) The Income-tax (10th Amendment) Rules, 2017 published in Notification No. G.S.R.546(E) in Gazette of India dated 2nd June, 2017, together with an explanatory memorandum.
- (ix) The Income-tax (11th Amendment) Rules, 2017 published in Notification No. G.S.R.554(E) in Gazette of India dated 5th June, 2017, together with an explanatory memorandum.
- (x) S.O.1789(E) published in Gazette of India dated 5th June, 2017, together with an explanatory memorandum notifying transfers for which the condition of chargeability to Securities Transactions Tax on acquisition shall not be applicable.
- (xi) S.O.1790(E) published in Gazette of India dated 5th June, 2017, together with an explanatory memorandum specifying the Cost Inflation Index for the Financial Year 2017-18 under clause (v) of the Income-tax Act, 1961.
- (xii) S.O.1818(E) published in Gazette of India dated 8th June, 2017, together with an explanatory memorandum nofying bonds issued by Power Finance Corporation under Section 54EC of the Income-tax Act, 1961.
- (xiii) The Income-tax (13th Amendment) Rules, 2017 published in Notification No. G.S.R.561(E) in Gazette of India dated 8th June, 2017, together with an explanatory memorandum together with a corrigendum thereto published in Notification No. G.S.R.631(E) dated 23rd June, 2017.
- (xiv) The Income-tax (14th Amendment) Rules, 2017 published in Notification No. G.S.R.569(E) in Gazette of India dated 9th June, 2017, together with an explanatory memorandum.
- (xv) The Income-tax (15th Amendment) Rules, 2017 published in Notification No. G.S.R.590(E) in Gazette of India dated 15th June, 2017, together with an explanatory memorandum.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) S.O.815(E) published in Gazette of India dated 15th March, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (ii) Notification No. 22/2017-Customs (N.T.) dated 16th March, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iii) S.O.1015(E) published in Gazette of India dated 31st March, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (iv) Notification No. 32/2017-Customs (N.T.) dated 5th April, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (v) Notification No. 33/2017-Customs (N.T.) dated 6th April, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vi) S.O.1177(E) published in Gazette of India dated 13th April, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (vii) Notification No. 40/2017-Customs (N.T.) dated 20th April, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (viii) S.O.1357(E) published in Gazette of India dated 28th April, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (ix) Notification No. 43/2017-Customs (N.T.) dated 4th May, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (x) S.O.1562(E) published in Gazette of India dated 15th May, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xi) Notification No. 49/2017-Customs (N.T.) dated 18th May, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xii) S.O.1743(E) published in Gazette of India dated 31st May, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xiii) Notification No. 52/2017-Customs (N.T.) dated 1st June, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiv) Notification No. 53/2017-Customs (N.T.) dated 15th June, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xv) S.O.1918(E) published in Gazette of India dated 15th June, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvi) S.O.2051(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvii) S.O.2064(E) published in Gazette of India dated 1st July, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 62/2017-Cus.(N.T.), dated 30th June, 2017.
- (xviii) Notification No. 70/2017-Customs (N.T.) dated 6th July, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xix) G.S.R.320(E) published in Gazette of India dated 31st March, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (xx) G.S.R.356(E) published in Gazette of India dated 13th April, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxi) G.S.R.394(E) published in Gazette of India dated 30th April, 2017, together with an explanatory memorandum exempting basic customs duty on drugs and medicines imported for supply under the specified Patient Assistance Programmes of the respective pharmaceutical companies subject to the conditions specified therein.
- (xxii) G.S.R.400(E) published in Gazette of India dated 21st April, 2017, together with an explanatory memorandum exempting goods falling under the First Schedule to the Customs Tariff Act, 1975 when imported into India by or along with a unit of the Army, the Navy, the Air Force or the Central Paramilitary Forces on the occasion of its return to India after a tour of service aborad, from the whole of the duty of customs leviable thereon which is specified in the First Schedule to the said Customs Tariff Act and from the whole of the additional duty leviable thereon under Section 3 of the said Customs Tariff Act subject to the condition specified therein.
- (xxiii) G.S.R.450(E) published in Gazette of India dated 9th May, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxiv) G.S.R.473(E) published in Gazette of India dated 16th May, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 101/2007-Cus., dated 11th September, 2007.
- (xxv) G.S.R.474(E) published in Gazette of India dated 16th May, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

- (xxvi) G.S.R.579(E) published in Gazette of India dated 12th June, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxvii) The Project Imports (Amendment) Regulations, 2017 published in Notification No. G.S.R.628(E) in Gazette of India dated 23rd June, 2017, together with an explanatory memorandum.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.330(E) published in Gazette of India dated 3rd April, 2017 together with an explanatory memorandum making certain amendments in the Notification No. 01/2017-Cus.(ADD), dated 5th January, 2017.
 - (ii) G.S.R.343(E) published in Gazette of India dated 11th April, 2017 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on the imports of 'Linear Alkyl Benzene', originating in, or exported from Iran, Qatar and People's Republic of China for a period of five years; pursuant to final findings in anti-dumping investigations conducted by the Directorate General of Anti-Dumping and Allied Duties.
 - (iii) G.S.R.344(E) published in Gazette of India dated 11th April, 2017 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on the imports of 'Flexible Slabstock Polyol', originating in, or exported from Thailand for a period of five years pursuant to final findings in anti-dumping investigations conducted by the Directorate General of Anti-Dumping and Allied Duties.
 - (iv) G.S.R.432(E) published in Gazette of India dated 3rd May, 2017 together with an explanatory memorandum seeking to extend the levy of antidumping duty, imposed on Viscose Filament Yarn, originating in, or exported from China PR for a further period of one year i.e. upto and inclusive of 03.05.2018.
 - (v) G.S.R.433(E) published in Gazette of India dated 3rd May, 2017 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on the import of 'Elastomeric Filament Yarn' from China

- PR, South Korea, Taiwan and Vietnam for a period of five years in pursuance of final findings of the Directorate General of Anti-Dumping and Allied Duties dated 24.03.2017.
- (vi) G.S.R.449(E) published in Gazette of India dated 9th May, 2017 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty, imposed on Partially Orented Yarn, originating in, or exported from China PR for a further period of one year i.e. upto and inclusive of 01.05.2018 as per the recommendation of the DA.
- (vii) G.S.R.455(E) published in Gazette of India dated 11th May, 2017 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Hot rolled Flat Products of alloy or non-alloy steel, originating in, or exported from China PR, Japan, Korea RP, Russia, Brazil or Indonesia for a period of five years, from the date of imposition of the provisional anti-dumping duty, i.e. 8th August, 2016, pursuant to the findings of the Designated Authority, Director General of Anti-Dumping and Allied Duties in this regard.
- (viii) G.S.R.461(E) published in Gazette of India dated 12th May, 2017 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Cold Rolled Flat Products of alloy or non-alloy steel, originating in, or exported from China PR, Japan, Korea RP, or Ukraine for a period of five years, from the date of imposition of the provisional anti-dumping duty, i.e. 17th August, 2016 pursuant to the findings of the Designated Authority, Director General of Anti-Dumping and Allied Duties in this regard.
- (ix) G.S.R.462(E) published in Gazette of India dated 12th May, 2017 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on the imports of 'Clear Float Glass of nominal thickness ranging from 4mm to 12mm, falling under Chapter heading 7003, 7004, 7005, 7009, 7013, 7015, 7016, 7018, 7019 or 7020 of the First Schedule to the Customs Tariff Act, originating in, or exported from China PR for a period of five years.

- (x) G.S.R.463(E) published in Gazette of India dated 12th May, 2017 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on the imports of 'Aluminium Radiators, Aluminium Radiator sub-Assemblies and Aluminium Radiator Core, including in CKD or SKD conditions, for use in used/on road vehicles and generator sets, excluding aluminium radiators meant for use in new Automobiles falling under tariff item 8708,9100 of the First Schedule to the Customs Tariff Act, originating in, or exported from China PR" for a period of five years.
- (xi) G.S.R.476(E) published in Gazette of India dated 16th May, 2017 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on the imports of 'Amoxycillin, originating in, or exported from China PR for a period of five years in pursuance of final findings of the Directorate General of Anti-Dumping and Allied Duties dated 03.04.2017.
- (xii) G.S.R.477(E) published in Gazette of India dated 16th May, 2017 together with an explanatory memorandum making certain amendments in the Notification No. 23/2016-Cus.(ADD), dated 6th June, 2016.
- (xiii) G.S.R.478(E) published in Gazette of India dated 16th May, 2017 together with an explanatory memorandum seeking to impose definitive anti-dumping duty seeks to levy definitive anti-dumping duty, on imports of specified Aluminium Foil, originating in, or exported from China PR pursuant to the findings of the Designated Authority, Director General of Anti-Dumping and Allied Duties in this regard.
- (xiv) G.S.R.549(E) published in Gazette of India dated 2nd June, 2017 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty, imposed in Digital Offset Printing Plates, originating in, or exported from China PR for a period of one year i.e. upto and inclusive of 03.06.2018.
- (xv) G.S.R.555(E) published in Gazette of India dated 5th June, 2017 together with an explanatory memorandum seeking to levy provisional anti-dumping duty on import of 'Toluene Di-Isocyanate, originating in, or exported from China PR, Japan and Korea RP for a period of six

- months in prushace of final findings of the Directorate General of Anti-Dumping and Allied Duties.
- (xvi) G.S.R.560(E) published in Gazette of India dated 7th June, 2017 together with an explanatory memorandum seeking to extend for a period of one year upto and inclusive of 6th June, 2018, the antidumping duty imposed on imports of Plain Gypsum Plaster Board, originating in, or exported from Peoples Republic of China, Thailand and United Arab Emirates from the date of imposition of the Provisional antidumping duty i.e. 7th June, 2012.
- (xvii) G.S.R.576(E) published in Gazette of India dated 12th June, 2017 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Ceramic Tableware and Kitchenware, excluding knives and toilet items, originating in, or exported from China PR for a period not exceeding six months from the date of publication of this notification.
- (xviii) G.S.R.587(E) published in Gazette of India dated 14th June, 2017 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on the imports of 'Hydrogen Peroxide', originating in, or exported from Bangladesh, Taiwan, Korea RP, Pakistan and Thailand for a period of five years in pursuance of final findings of the Directorate General of Anti-Dumping and Allied Duties dated 11.04.2017.
- (xix) G.S.R.588(E) published in Gazette of India dated 14th June, 2017 together with an explanatory memorandum seeking to impose final anti-dumping duty on Soluble Salt Double Charge,GVT and PGVT, porcelain/Vitrified Tiles with less than 3% water absorption and All sizes, originating in, or exported from China PR for a period of five years from the date of imposition of the provisional anti-dumping duty, i.e. the 29th March, 2016.
- (xx) G.S.R.623(E) published in Gazette of India dated 22nd June June, 2017 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of 'Sewing Machine Needles', originating in, or exported from China PR and imported into India at the

- specified rates, pursuant to the final findings of the Designated Authority, Director General of Anti-Dumping and Allied Duties, for a period of five years from the date of imposition i.e. 22nd June, 2017.
- (xxi) G.S.R.731(E) published in Gazette of India dated 29th June June, 2017 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on the import of 'Pentacrythritol', originating in, or exported from China PR for a period of five years in pursuance of final findings of the Directorate General of Anti-Dumping and Allied Duties dated 12.05.2017.
- (xxii) G.S.R.801(E) published in Gazette of India dated 30th June June, 2017 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on import of Soda Ash, originating in, or exported from China PR, EU, Kenya, Pakistan, Iran, Ukraine and USA upto and inclusive of 2nd July, 2018.
- (11) A copy of the Determination of Origin of Goods under the Preferential Trading Agreement between the Republic of India and the Republic of Chile (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.479(E) in Gazette of India dated 16th May, 2017 under Section 10 of the Customs Tariff Act, 1975, together with an explanatory memorandum.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
 - (i) The Point of Taxation (Amendment) Rules, 2017 published in Notification No. G.S.R.370(E) in Gazette of India dated 13th April, 2017, together with an explanatory memorandum.
 - (ii) G.S.R.434(E) published in Gazette of India dated 4th May, 2017, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) The CENVAT Credit (Second Amendment) Rules, 2017 published in Notification No. G.S.R.372(E) in Gazette of India dated 13th April, 2017, together with an explanatory memorandum.

- (ii) G.S.R.475(E) published in Gazette of India dated 16th May, 2017, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-C.E. dated 17th March, 2012.
- (iii) The CENVAT Credit (Third Amendment) Rules, 2017 published in Notification No. G.S.R.577(E) in Gazette of India dated 12th June, 2017, together with an explanatory memorandum.
- (14) A copy of Notification No. G.S.R.393(E) (Hindi and English versions) published in Gazette of India dated 20th April, 2017, together with an explanatory memorandum making certain amendments in Notification No. 8/2011-cus., dated 14th February, 2011 under Section 25 of the Customs Act, 1962.
- (15) A copy of the India-Malaysia Comprehensive Economic Cooperation Agreement (Bilateral Safeguard Measures) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.619(E) in Gazette of India dated 21st June, 2017 under Section 159 of the Customs Act, 1962 and Section 10 of the Customs Tariff Act, 1975, together with an explanatory memorandum.
- (16) A copy of the 28th Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, July, 2017.
- (17) A copy of the Specified Bank Notes (Deposit of Confiscated Notes) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.460(E) in Gazette of India dated 12th May, 2017 under sub-section (2) of Section 11 of the Specified Bank Notes (Cessation of Liabilities) Act, 2017.
- (18) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 11 of 2017) (Communications and IT Sector)-Sharing of Revenue by Private Telecom Service Providers upto 2014-15.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 25 of 2017)-Performance Audit of Reproductive and Child Health under National Rural Health Mission, Ministry of Health and Family Welfare, for the year ended March, 2016.

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 7 of 2017)-Performance Audit of Agriculture Crop Insurance Schemes, Ministry of Agriculture and Farmers' Welfare.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 12 of 2017)-Compliance Audit Observations for the year ended March, 2016.
- (v) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 15 of 2017)—Army, Ordnance Factories, for the year ended March, 2016.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (Defence Services)(No. 20 of 2017)—Navy and Coast Guard for the year ended March, 2016.
- (vii) Report of the Comptroller and Auditor General of India-Union Government (No. 16 of 2017)—Performance Audit on Credit Risk Management in IFCI Limited, Ministry of Finance.
- (viii) Report of the Comptroller and Auditor General of India-Union Government (Railways)(No. 14 of 2017) for the year ended March, 2016.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (No. 19 of 2017)-Defence Public Sector Undertakings, Ministry of Defence, for the year ended March, 2016.
- (x) Report of the Comptroller and Auditor General of India-Union Government (No. 21 of 2017)-Ministry of Communications and Ministry of Electronics and Information Technology, for the year ended March, 2016.
- (xi) Report of the Comptroller and Auditor General of India-Union Government (No. 17 of 2017)-(Compliance Audit) Scientific and Environmental Ministries/Departments for the year ended March, 2016.
- (xii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 23 of 2017)-Implementation of Right of Children to Free and Compulsory Education Act, 2009, Ministry of Human Resource Development, for the year ended March, 2016.
- (xiii) Report of the Comptroller and Auditor General of India-Union Government (No. 10 of 2017)-Performance Audit on Schemes for Flood

- Control and Flood Forecasting, Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (xiv) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 13 of 2017)-Catering Services in Indian Railways, for the year ended March, 2016.
- (xv) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 22 of 2017)-Electrification Projects in Indian Railways for the year ended March, 2016.
- (19) A copy of the Draft Notification No. F. No. 01/02/2014-CL.V (Hindi and English versions) making certain amendments in the Notification No. G.S.R.463(E) dated 5th June, 2015 directing that for serial number 8 and entries thereto, Chapter IX, Section 129 of the Companies Act, 2013 shall not apply to the companies engaged in defence production to the extent of application of relevant Accounting Standard on segment reporting under sub-section (2) of Section 462 of the Companies Act, 2013.

4. Report of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the Forty-third Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2016-17) on 'The Transgender Persons (Protection of Rights) Bill, 2016'.

12.02 P.M.

5. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 24th July, 2017.

6. Government Bill – Introduced

The State Banks (Repeal and Amendment) Bill, 2017

*12.12 P.M.

7. Submissions by Members

(i) Shri Deepender Singh Hooda made a submission regarding need to address the widespread agrarian distress throughout the country resulting in suicides by farmers.

*Shri Ananth Kumar responded.

12.16 P.M.

(ii) Shri Mohammad Salim made a submission regarding problems faced by the people of Darjeeling due to prevailing unrest.

Shri Parayamparambil Kuttappan Biju, Shri Sankar Prasad Datta, Dr. Anirudhan Sampath, Shri M.B. Rajesh, Shri (Adv.) Joice George and Shri Bhairon Prasad Mishra associated.

*Shri Ananth Kumar responded.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.11 P.M.)

^{*}From 12.12 P.M. to 1.09 P.M., Members raised matters of urgent public importance.

^{*}The Minister of Parliamentary Affairs.

2.11 P.M.

8. Government Bill-Passed

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2017

Time Taken: 2 Hrs. 16 Mts.

The motion for consideration of the Bill was moved by Shri Prakash Javadekar.

The following members took part in the debate:-

- 1. Prof. K.V. Thomas
- 2. Shri Jaqdambika Pal
- 3. Shri Arvind Ganpat Sawant
- 4. Shri Bhartruhari Mahtab
- 5. Shri Jayadev Galla
- 6. Shri Balka Suman
- 7. Dr. Anirudhan Sampath
- 8. Shri Mekapati Rajamohan Reddy
- 9. Smt. Surpriya Sadanand Sule
- 10. Shri Kaushalendra Kumar
- 11. Shri Rajesh Ranjan alias Pappu Yadav
- 12. Shri N.K. Premachandran
- 13. Dr. Satya Pal Singh
- 14. Shri Gaurav Gogoi
- 15. Shri Dushyant Chautala
- 16. Shri Bhagwant Mann

Shri Prakash Javadekar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Prakash Javadekar.

The motion was adopted and the Bill was passed.

4.28 P.M.

9. Motion

Shri Rattan Lal Kataria moved the following motion :-

"That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19^{th} July, 2017."

The motion was adopted.

4.29 P.M.

10. Private Members' Bills - Introduced

- (1) The Population (Stabilisation) Bill, 2017 by Dr. Ramesh Pokhriyal 'Nishank'.
- (2) The Victims of Acid Attack, Sexually Abused and Trafficked Girls and Women (Compensation and Rehabilitation) Bill, 2017 by Dr. Ramesh Pokhriyal 'Nishank'.
- (3) The Vexatious Litigation (Prevention) Bill, 2017 by Dr. Ramesh Pokhriyal 'Nishank'.
- (4) The Prohibition of Publication and Dissemination of Objectionable Material and Religion Bill, 2017 by Dr. Ramesh Pokhriyal 'Nishank'.
- (5) The Compulsory Teaching of Vedic Education in Educational Institutions Bill, 2017 by Dr. Satya Pal Singh.
- (6) The Scheduled Castes and Scheduled Tribes Sub Plans (Budgetary) Allocation and Special Schemes) Bill, 2017 by Dr. Udit Raj.
- (7) The Indian Penal Code (Amendment) Bill, 2017 (Omission of section 124A) by Shri P. Karunakaran.
- (8) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 2017 (Amendment of section 5) by Shri P. Karunakaran.
- (9) The Constitution (Amendment) Bill, 2017 (Amendment of article 51A) by Shri P. Karunakaran.
- (10) The Delhi Metro Railway (Operation and Maintenance) (Amendment) Bill, 2017 (Insertion of new section 63A) by Shri P. Karunakaran.
- (11) The Cervical Cancer (Awareness and Compulsory Vaccination) Bill, 2016 by Shri Maheish Girri.

- (12) The Prohibition of Employment as Manual Scavengers and their Rehabilitation (Amendment) Bill, 2017 (Amendment of section 31) by Dr. Udit Raj.
- (13) The Constitution (Amendment) Bill, 2017 (Amendment of Seventh Schedule) by Smt. Meenakashi Lekhi.
- (14) The Constitution (Amendment) Bill, 2017 (Amendment of article 12) by Smt. Meenakashi Lekhi.
- (15) The Constitution (Amendment) Bill, 2017 (Amendment of article 51A) by Smt. Meenakashi Lekhi.
- (16) The Constitution (Amendment) Bill, 2017 (Amendment of Seventh Schedule) by Smt. Meenakashi Lekhi.
- (17) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2017 (Substitution of new section for section 27) by Shri Maheish Girri.
- (18) The Regulation of Private Hostels and Paying Guest Accommodation Centres bill, 2017 by Shri Maheish Girri.
- (19) The Indian Penal Code (Amendment) Bill, 2016 (Amendment of section 326A) by Shri Maheish Girri.
- (20) The Distressed Widows and Single Women)Protection, Rehabilitation and Welfare) Bill, 2017 by Shri Nishikant Dubey.
- (21) The Protection of Children from Sexual Offences (Amendment) Bill, 2017 (Omission of section 19) by Shri Nishikant Dubey.
- (22) The Representation of the People (Amendment) Bill, 2017 (Amendment of section 14) by Shri Nishikant Dubey.
- (23) The High Court of Bombay (Establishment of a Permanent Bench at Hingoli) Bill, 2017 by Shri Rajeev Satav.
- (24) The Paternity Benefit Bill, 2017 by Shri Rajeev Satav.
- (25) The Domestic Workers (Regulation of Work and Social Security) Bill, 2017 by Shri Sankar Prasad Datta.
- (26) The Data (Privacy and Protection) Bill, 2017 by Shri Baijayant Panda.
- (27) The Fishermen (Protection and Welfare) Bill, 2017 by Adv. Narendra Keshav Sawaikar.

(28) The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Amendment Bill, 2017 (Amendment of section 2, etc.) by Shri Balka Suman.

*11. Private Member's Bill - Withdrawn

The Special Financial Assistance to the State of Andhra Pradesh Bill, 2015 by Shri Murali Mohan Manganti.

4.46 P.M.

12. Private Members' Bill- Under Consideration

The Sixth Schedule to the Constitution (Amendment) Bill, 2015

Further discussion on the motion for consideration of the Bill moved by Shri Vincent H. Pala on the 5th August, 2016, continued.

The following members took part in the debate:-

- 1. Shri Ninong Ering (resumed his speech)
- 2. Shri Sharad Tripathi
- 3. Shri Thangso Baite
- 4. Shri Kunwar Bharatendra Singh
- 5. Shri Hari Narayan Rajbhar (speech unfinished)

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 24th July, 2017.)

ANOOP MISHRA Secretary General

^{*}At4.32 P.M.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 24, 2017/Shravana 2, 1939 (Saka)

No. 232

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the loss of lives of 28 persons and injuries to several others due to fall of a bus in a deep gorge at Khaneri near Rampur in Himachal Pradesh on 20 July, 2017.

She also made reference to the reported loss of lives of 9 persons including 6 women and injuries to several others due to overturning of a bus carrying pilgrims near Udaipur, Rajasthan on 22 July, 2017.

She further made reference to the reported heavy loss of life and property due to heavy rain and floods in several parts of Gujarat causing large-scale destruction of property, crops and cattle.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 101, 103-105 and 107 were orally answered.

Members in whose names Starred Question Nos. 102 and 106 were listed, were absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Questions No. 102 were asked by the

Members. No Supplementary Questions were asked in respect of Starred Question No. 106. Replies to Starred Question Nos. 106 and 108–120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.1151–1380 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2015-2016.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2017-2018.
- (4) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2015-2016.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-

- (i) The Employees' Provident Funds (Fourth Amendment) Scheme, 2017 published in Notification No. G.S.R.351(E) in Gazette of India dated 12th April, 2017.
- (ii) The Employees' Provident Funds (Fifth Amendment) Scheme, 2017 published in Notification No. G.S.R.404(E) in Gazette of India dated 25th April, 2017.
- (iii) The Employees' Provident Funds (Sixth Amendment) Scheme, 2017 published in Notification No. G.S.R.436(E) in Gazette of India dated 4th May, 2017.
- (iv) The Employees' Pension (Amendment) Scheme, 2017 published in Notification No. G.S.R.437(E) in Gazette of India dated 4th May, 2017.
- (v) The Employees' Deposit-Linked Insurance (Amendment) Scheme, 2017 published in Notification No. G.S.R.438(E) in Gazette of India dated 4th May, 2017.
- (vi) G.S.R.604(E) published in Gazette of India dated 16th June, 2016 seeking to rescind Notification No. G.S.R.158(E) dated 10th February, 2016.
- (7) A copy of the Notification No. S.O.1955(E) (Hindi and English versions) published in Gazette of India dated 20th June, 2017 making certain amendments in the first schedule of the Industrial Disputes Act, 1947 issed under sub-section (1) of Section 40 of the said Act.
- (8) A copy of the Notification No. S.O.1358(E) (Hindi and English versions) published in Gazette of India dated 28th April, 2017, regarding making Aadhaar mandatory for availing benefit under direct Benefit Transfer in PDS Kerosene Scheme under sub-section (2) of Section 58 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2017-2018.

- (10) A copy of the Indian Boiler (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. G.S.R. 427(E) in Gazette of India dated 2nd May, 2017 under sub-section (2) of Section 28 of the Boilers Act, 1923.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2015-2016.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2015-2016.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) A copy of Notification No. G.S.R.797(E) (Hindi and English versions) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to increase the basic customs duty on the goods, mentioned therein, from NIL to 10 by amending the Statutory rate under the provisions of Section 8A of the Customs Tariff Act, 1975 under sub-section (7) of Section 9A of the said Act.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- G.S.R.798(E) published in Gazette of India dated 30th June, 2017, together (i) with an explanatory memorandum seeking to (a) increase basic customs duty from NIL to 10% on specified parts of cellular mobile phones (i) Microphone Rubber Case and Sensor Rubber Case/Sealing Gasket including sealing gaskets/cases from Rubbers like SBR, EPDM, CR, CS, Silicone and all other individual rubbers or combination/combination of rubbers falling under tariff item 4016 99 90; (ii) Screw falling under tariff item 7318 15 00; (iii) SIM socket/other Mechanical items of Metal falling under tariff item 7326 90 99] for use in manufacture of cellular mobile phones; (b) continue exemption from BCD on specified parts, Camera Module, Connectors, Display Assembly, Touch Panel/Cover Glass Assembly, Vibrator Motor/Ringer), their inputs or sub-parts for use in manufacture of cellular mobile phones; (c) continue exemption for BCD on telephones for other wireless networks, other than cellular networks; (d) continue exemption from BCD on parts (8517 70 90) of electronic goods (other than cellular mobile phones) and inputs or sub-parts for manufacture of these parts; (e) continue 'NIL' BCD on inputs or raw materials for parts of cellular mobile phones used in manufacture of cellular mobile phones; and (f) provide 'NIL' BCD on inputs or raw materials for use in manufacture of electronic goods falling under tariff

- items 8443 32 90, 8443 99 51, 8443 99 52, 8443 99 53, 8517 61 00, 8517 62 90 and 8517 69 90.
- (ii) G.S.R.799(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum together with an explanatory memorandum making certain amendments in Notification No. 24/2005-Cus., dated 1st March, 2015.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim Sarva Shiksha Abhiyan, Gangtok, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sikkim Sarva Shiksha Abhiyan, Gangtok, for the year 2015-2016.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2017-2018.
 - (ii) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2017-2018.
 - (iii) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2017-2018.
 - (iv) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2017-2018.
 - (v) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2017-2018.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2015-2016.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2015-2016.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the All India Council for Technical Education, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2015-2016.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Notification No. 34-AICTE/AR/Antiragging/2016 (Hindi and English versions) published in Gazette of India dated 22nd February, 2016 making certain amendments in prevention and prohibition of ragging in Technical Institutions, Universities and deemed to be Universities imparting Technical Education Regulation, 2009 under Section 24 of the All India Council for Technical Education Act, 1987.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

5. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Petroleum and Natural Gas made a statement regarding strategic sale of Government of India's existing 51.11% of total paid up equity shareholding in Hindustan Petroleum Corporation Limited (HPCL) to Oil and Natural Gas Corporation Limited (ONGC) alongwith transfer of management control.

(2) The Minister of State in the Ministry of Steel laid the statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Coal and Steel on Demands for Grants (2017-18) pertaining to the Ministry of Steel.

12.06 P.M.

6. Government Bill – Introduced

The Banking Regulation (Amendment) Bill, 2017

The motion for leave to introduce the Banking Regulation (Amendment) Bill, 2017 moved by Shri Arun Jaitley, was opposed.

Prof. Saugata Roy opposed the introduction of the Bill and sought clarification from the Minister. The Minister of Finance, Minister of Corporate Affairs and Minister of Defence replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

7. Statement Regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Banking Regulation (Amendment) Ordinance, 2017 (No. 1 of 2017) was laid on the Table.

12.08 P.M.

8. Government Bill – Introduced

The Central Road Fund (Amendment) Bill, 2017

*12.09 P.M.

9. Submission by Members

Shri Mallikarjun Kharge and Prof. Saugata Roy made submission regarding reported attacks by cow vigilant groups across the country.

Shri Ananth Kumar responded.

(Due to interruptions, Lok Sabha adjourned at 12.47 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.

#10. Suspension of members from the service of the House under Rule 374A

The Speaker named the following members and they stood automatically suspended from the service of the House for five consecutive sittings of the House, i.e., 24, 25, 26, 27 and 28 July, 2017 under Rule 374A:-

- 1. Shri Gaurav Gogoi
- 2. Shri Suresh Kodikunnil
- 3. Shri Adhir Ranjan Chowdhury
- 4. Shri M.K. Raghavan
- 5. Smt. Ranjeet Ranjan
- 6. Km. Sushmita Dev

(Due to interruptions, Lok Sabha adjourned at 2.06 P.M. and re-assembled at 2.30 P.M.)

2.31 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 25th July, 2017.)

ANOOP MISHRA Secretary General

^{*}From 12.09 P.M. to 12.47 P.M., Members raised matters of urgent public importance.

^{*}For details, please see the debate of the day.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 25, 2017/Shravana 3, 1939 (Saka)

No. 233

11.00 A.M.

1. Starred Questions

Starred Question No. 121 was orally answered. Replies to Starred Question Nos. 122–126 and 128–140 were laid on the Table. Starred Question No. 127 was deleted due to suspension of members from service of the House under Rule 374A.

2. Unstarred Questions

Replies to Unstarred Question Nos.1381–1469, 1471–1591 and 1593–1610 were laid on the Table. Unstarred Question Nos. 1470 and 1592 were deleted due to suspension of members from the service of the House under Rule 374A.

11.04 A.M.

3. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members the newly elected President His Excellency Shri Ramnath Kovindji will be sworn in as the fourteenth President of the Republic of India at 12.15 hrs. today i.e. 25 July, 2017 in Central Hall, Parliament House.

In order to enable Hon'ble Members to attend the swearing in ceremony, followed by Guard of Honour in Rashtrapati Bhawan, I adjourn the House to meet again at 15.00 hrs."

(Lok Sabha adjourned at 11.04 A.M. and re-assembled at 3.00 P.M.)

3.00 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O.2040(E) (Hindi and English versions) published in Gazette of India dated 29th June, 2017, making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2015-2016.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2015-2016.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Andaman and Nicobar Islands (Election Commissioner's Conditions of Service) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.564(E) in Gazette of India dated 9th June, 2017 under sub-section (2) of Section 185 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994, together with a corrigendum thereto published in Notification No. G.S.R.640(E) (in Hindi version only) dated 23rd June, 2017.

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014:-
 - (i) The Andaman and Nicobar Islands Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. 232/2016/F.No. 3-131/2014-UD in Andaman and Nicobar Gazette dated 26th December, 2016.
 - (ii) The Daman and Diu the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. UD/DMN/SVA/68(Part-I)/2016/484 in Official Gazette dated 31st August, 2016.
 - (iii) The Dadra and Nagar Haveli the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. TPS/107(121)/SVACT-2014/298 in the Dadra and Nagar Haveli Gazette dated 13th October, 2016.
 - (iv) The Chandigarh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2016 published in Notification No. 6/1/203-FII(8)-2016/9199 in Chandigarh Administration Gazette dated 7th June, 2017.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture and Farmers Welfare for the year 2017-2018.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2015-2016.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
 - (i) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2017 published in Notification No. S.O. 1344(E) in Gazette of India dated 28th April, 2017.
 - (ii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2017 published in Notification No. S.O. 1475(E) in Gazette of India dated 9th May, 2017.
 - (iii) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2017 published in Notification No. S.O. 2019(E) in Gazette of India dated 27th June, 2017.

- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-
- (i) The Central Industrial Security Force, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.513(E) in Gazette of India dated 25th May, 2017.
- (ii) The Central Industrial Security Force, Assistant Financial Adviser, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.595(E) in Gazette of India dated 16th June, 2017.
- (iii) The Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Executive) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.511(E) in Gazette of India dated 25th May, 2017.
- (iv) The Central Industrial Security Force Constable (Bandsman-cum-GD) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.508(E) in Gazette of India dated 25th May, 2017.
- (v) The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.512(E) in Gazette of India dated 25th May, 2017.
- (vi) The Central Industrial Security Force Security Wing (Subordinate Ranks) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.514(E) in Gazette of India dated 25th May, 2017.
- (vii) The Central Industrial Security Force, Security Wing, Constable (Driver) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.509(E) in Gazette of India dated 25th May, 2017.
- (viii) The Central Industrial Security Force, Security Force, Fire Wing, Constable (Driver-cum-pump operator) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.510(E) in Gazette of India dated 25th May, 2017.

- (15) A copy of the Notification No. S.O.1988(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2017, appointing the Senior Immigration Officer, Bureau of Immigration, New Mangalore Seaport Immigration Check Post as the "Civil Authority" for the purposes of the said Order for the Seaport Immigration Check Post located at Dakshina Kannad District of Karnataka State with effect from 01.07.2017 issued under Foreigners Order, 1948.
- (16) A copy each of the following Notifications (Hindi and English versions) under Foreigners Order, 1948 and Rule 3 of the Passport (Entry into India) Rules, 1950:-
- (i) S.O.316(E) published in Gazette of India dated 1st February, 2017, appointing the Chief Immigration Officer, Haridaspur as the "Civil Authority" for the purposes of the Foreigners Order, 1948 for the jurisdiction of the immigration Check Post at Petrapole Railway Station under district of North 24-Parganas in the State of West Bengal with effect from 1st February, 2017.
- (ii) S.O.317(E) published in Gazette of India dated 1st February, 2017, designating Petrapole Railway Station under district of North 24-Parganas in the State of West Bengal State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
- (17) A copy of the Notification No. G.S.R.586(E) (Hindi and English versions) published in Gazette of India dated 14th June, 2017 regarding discontinuance of Embarkation (Departure) Card for Indian Nationals *w.e.f.* 01.07.2017 for the purpose of the Registration of Foreigners Act, 1939 issued under Section 3 of the said Act.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2014-2015.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding (Hindi and English versions) between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.
 - (ii) Memorandum of Understanding between the Bharat Heavy Electricals Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.
 - (iii) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2017-2018.
 - (iv) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2017-2018.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Babu Jagjivan Ram National Foundation, New Delhi, for the year 2015-2016, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the year 2015-2016.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the years 2014-2015 and 2015-2016, together with Audit Report thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

- (25) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2015-2016, together with Audit Report thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2017-2018.

3.03 P.M.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ashok Mahadeorao Nete regarding need to establish a Kendriya Vidyalaya in Gadchiroli, Maharashtra.
- (2) Shri Anshul Verma regarding need to check the quality of electrification work in villages in Hardoi district, Uttar Pradesh.
- (3) Shri Rattan Lal Kataria regarding need to focus on research and production of coarse grains and bring them under Public Distribution System.
- (4) Shri Rodmal Nagar regarding need to make salary and emoluments of armed forces of the country income tax-free.
- (5) Shri Janardan Mishra regarding need to construct over-bridge instead of under-construction under-bridge at Dabhaura Railway Station, Rewa district, Madhya Pradesh.
- (6) Shri Vishnu Dayal Ram regarding need to expedite repair of stretch of National Highway No. 75 passing through Nagar Untari in Jharkhand.
- (7) Smt. Jayshreeben Patel regarding need to accord approval to the proposal of Government of Gujarat for underground power cable network project in the State.

- (8) Shri Bidyut Baran Mahato regarding need for increase in the number of beds in the hospital at Adityapur in Jamshedpur Parliamentary Constituency of Jharkhand.
- (9) Dr. Kirit Somaiya regarding need to permit development works in areas around Defence properties in Mumbai and other parts of the country.
- (10) Dr. Thokchom Meinya regarding need for a Flash Flood Management Policy for North East.
- (11) Shri Ninong Ering regarding incidents of racial discrimination.
- (12) Shri M. Udhayakumar regarding need to exempt Tamil Nadu from NEET Examination.
- (13) Prof. Saugata Roy regarding details of discussion between PM of India and president of China at G-20 Summit in Hamburg, Germany.
- (14) Smt. Pratima Mondal regarding need to extend the benefits of Pradhan Mantri Awas Yojana (Gramin) to all the eligible people.
- (15) Shri Arka Keshari Deo regarding construction of a road-over bridge at Khariar Road in Kalahandi parliamentary constituency of Odisha.
- (16) Shri Shrirang Appa Barne regarding need to monitor the financial health of various Nationalised Banks and take appropriate action to prevent their closure.
- (17) Shri B.B. Patil regarding construction of Post Office buildings at Mosra, Madnoor and Nizambad Mandal Headquarters of Telangana.
- (18) Shri E. T. Mohammed Basheer regarding Social Economic and Caste Census, 2011.
- (19) Shri Radheshyam Biswas regarding more railway facilities in Northestern States.
- (20) Shri Prem Singh Chandumajra regarding need to extend Jaijon-Rahon-Jalandhar train upto Amritsar.

3.05 P.M.

6. Personal Explanation under rule 357

Shri Jyotiraditya Scindia made a Personal Explanation regarding certain remarks made about him by Dr. Virendra Kumar and Shri Manohar Utawal on 24th July, 2017.

3.06 P.M.

7. Government Bill – Under Consideration

The Indian Institutes of Information Technology (Amendment) Bill, 2017

Time Allotted: 2 hrs. Time Taken: 19 Mts. Balance: 1 Hr. 41 Mts.

The motion for consideration of the Bill was moved by Shri Prakash Javadekar.

His speech was unfinished.

The discussion was not concluded.

3.25 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 26th July, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 26, 2017/Shravana 4, 1939 (Saka)

No. 234

11.00 A.M.

1. Starred Questions

Starred Question No. 141, 143, 144 and 146 were orally answered. Members in whose names Starred Question Nos. 142 and 145 were listed, were absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Questions No. 142 and 145 were asked by the Members. Replies to Starred Question Nos. 147–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1611–1840 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002:-
- (i) The Delhi Metro Rail (Procedure to be followed by Claims Commissioner and Amount of Compensation paid in case of Death and Injuries due to

- Accidents) Rules, 2007 published in Notification No. G.S.R.353(E) published in Gazette of India dated 13th April, 2017.
- (ii) The Delhi Metro Rail (Procedure for Investigation of Misbehaviour or incapacity of Claims Commissioner) Rules, 2007 published in Notification No. G.S.R.354(E) published in Gazette of India dated 13th April, 2017.
- (2) A copy of the All India Services (Performance Appraisal Report) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.596(E) in Gazette of India dated 16th June, 2017 under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (3) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2017 (Hindi and English versions) published in Notification No. G.S.R.519(E) in Gazette of India dated 26th May, 2017 under Clause (5) of article 320 of the Constitution of India.
- (4) A copy of the Indian Council of World Affairs, Recruitment Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. ICWA/Admn/551/24/2012 in Gazette of India dated 25th April, 2017 under Section 27 of the Indian Council of World Affairs Act, 2001.
- (5) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the years 2006-2007 to 2012-2013.
- (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the years 2006-2007 to 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) issued under sub-section (1) of Section 28 of the Academy of Scientific and Innovative Research Act, 2011:-
 - (i) The Academy of Scientific and Innovative Research Statutes, 2017 published in Notification No. S.O.1153(E) in Gazette of India dated 11th April, 2017.
 - (ii) The Academy of Scientific and Innovative Research Ordinances 2017 published in Notification No. G.S.R.345(E) in Gazette of India dated 11th April, 2017.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Film Development Corporation Limited and the Ministry of Information and Broadcasting for the year 2017-2018.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2015-2016.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-
 - (i) Report No. 264 The Criminal Law (Amendment) Bill, 2017 (Provisions dealing with Food Adulteration) January, 2017.

(ii) Report No. 265 – Prospects of Exempting Income arising out of Maintenance Money of 'Minor' - March, 2017.

4. Messages from Rajya Sabha

Secretary General reported the following messages from the Rajya Sabha:-

- (i) That at its sitting held on the 24th July, 2017 Rajya Sabha agreed without any amendment to the Footwear Design and Development Institute Bill, 2017, passed by the Lok Sabha on the 5th April, 2017.
- (ii) That at its sitting held on the 24th July, 2017 Rajya Sabha agreed without any amendment to the Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2017, passed by the Lok Sabha on the 10th March, 2017.

5. Departmentally Related Standing Committees - Summary Of Work

Secretary General laid on the Table a copy each of the Hindi and English versions of the 'Departmentally Related Standing Committees - Summary of Work (1^{st} September, 2015 to 31^{st} August, 2016)'.

6. Parliamentary Committees (Other than Financial and DRSCs) – Summary of Work

Secretary General laid on the Table a copy each of the Hindi and English versions of the 'Parliamentary Committees (Other than Financial and Departmentally Related Standing Committees) - Summary of Work (1st June, 2015 to 31st May, 2016)'.

7. Amendment to Directions by the Speaker, Lok Sabha under the Rules of Procedure and Conduct of Business in Lok Sabha

Secretary General laid on the Table the amendment to Directions (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Thirty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

9. Report of the Rules Committee

Shri Nishikant Dubey laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report (Hindi and English versions) of the Rules Committee.

10. Reports of Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Thirty-fourth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Thirty-first Report (15th Lok Sabha) on the representation of Shri Anandrao Adsul, M.P., Lok Sabha regarding appointment of candidates who have passed Medical Test for Group 'D' posts in the Central Railway.
- (2) Thirty-fifth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Third Report (16th Lok Sabha) on the representation of Shri Amol M. Totey

- regarding non-inclusion of names of defaulters of agricultural loans in the list of Credit Information Bureau of India (CIBIL).
- (3) Thirty-sixth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Thirteenth Report (16th Lok Sabha) on the representation of Sarvashri Madhu Kotian and Jitesh Mataliya, forwarded by Dr. Kirit Somaiya, M.P., Lok Sabha, regarding horrible situation of Mumbai Suburban trains causing deaths and injuries due to higher distance between platforms and coaches of local trains.
- (4) Thirty-seventh Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Fifteenth Report (16th Lok Sabha) on the representation of Shri Manish Jain regarding mandatory quoting of Permanent Account Number (PAN) for transactions made for purchase of bullion or jewellery.
- (5) Thirty-eighth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Seventeenth Report (16th Lok Sabha) on the representation of Shri P. N. Surendran Nair, General Secretary, Cochin Refineries Employees' Association regarding violation of Department of Public Enterprises Guidelines by the Bharat Petroleum Corporation Limited.
- (6) Thirty-ninth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Twentythird Report (16th Lok Sabha) on the representation of Sarvashri Lakhan Turi and Mahendra Prasad Kushwaha, presented by Shri Nishikant Dubey, M.P., Lok Sabha regarding opening up of a new All India Institute of Medical Sciences (AIIMS) at Deoghar, Jharkhand.

11. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I and V of Fourth Report (16th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Thirtieth Report (15th Lok Sabha) on 'Prevention of Untouchability in Mid Day Meal Scheme in Government Run Schools' pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy).

12. Report of Standing Committee on Labour

Dr. Kirit Somaiya presented the Twenty-seventh Report (Hindi and English versions) of the Standing Committee on Labour on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Nineteenth Report (Sixteenth Lok Sabha) on 'Deployment of Contract / Casual /Sanitation Workers for Perennial Nature of Jobs in MTNL'.

13. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 128th Report of the Standing Committee on Commerce on Demands for Grants (2016-17) (Demand No. 12), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.
- (2) The Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Housing and Urban Affairs laid a

statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Finance on Demands for Grants (2017-18), pertaining to the Ministry of Planning.

14. Motion regarding Joint Committee on Offices of Profit

Dr. Satyapal Singh moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies to be caused by the retirement of Shri Dilipbhai Pandya and Shri Sukhendu Sekhar Roy from Rajya Sabha and do communicate to this House the name of the members so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

15. Supplementary Demands for Grants

Shri Arun Jaitley presented a statement (Hindi and English versions) showing Supplementary Demands for Grants for 2017-18.

16. Demands for Excess Grants (General)

Shri Arun Jaitley presented a statement (Hindi and English versions) showing Demands for Excess Grants (General) for 2014-15.

12.15 P.M.

17. Matter pertaining to Shri Jyotiraditya M. Scindia

On 25th July, 2017, Shri Jyotiraditya M. Scindia made a Personal Explanation under Rule 357 regarding certain remarks made about him by Dr. Virendra Kumar and Shri Manohar Utawal on 24th July, 2017.

In this regard, the Speaker made an observation*.

18. Matter pertaining to Shri Anurag Singh Thakur

The Speaker made a ruling* regarding matter pertaining to Shri Anurag Singh Thakur.

(Due to interruptions, Lok Sabha adjourned at 12.23 P.M. and re-assembled at 12.46 P.M.)

12.46 P.M.

19. Statement by Minister

The Minister of External Affairs made a suo motu statement regarding the status of Indians held captive in Iraq.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.16 P.M.)

^{*}For details, see the debate of the day.

2.16 P.M.

20. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Ravindra Kumar Pandey regarding need to reopen the closed Jarangdih coal mine and Bermo Seam Incline coal mine (Bokaro and Kargali) in Jharkhand.
- (2) Shri Dilip Gandhi regarding need to release funds for construction of new building for Kendriya Vidyalaya No. 1, Ahmednagar, Maharashtra.
- (3) Smt. Anju Bala regarding need to include cultivation of betel leaves under Pradhan Mantri Fasal Bima Yojana.
- (4) Prof. Richard Hay regarding need to preserve the rich bio-diversity of Munnar in Kerala.
- (5) Dr. Udit Raj regarding need to build a new building for Kendriya Vidyalaya Sector 22, Rohini, Delhi and open new Kendriya Vidyalayas in Kirari and Sector 30, Rohini.
- (6) Shri Pralhad Venkatesh Joshi regarding need for disbursement of funds under Pradhan Mantri Fasal Bima Yojana in Dharwad Parliamentary Constituency of Karnataka.
- (7) Shri Bhairon Prasad Mishra regarding need to extend Chitrakutdham Karwi Kanpur Intercity express train upto Lucknow.
- (8) Shri Daddan Mishra regarding need to set up sugar, timber and foodprocessing industries in Shrawasti and Balrampur districts of Uttar Pradesh.
- (9) Shri Rahul Kaswan regarding need to take adequate measures for protection of agriculture crops from stray animals.

- (10) Shri Ajay Misra Teni regarding need to streamline the traffic flow at level crossing no. 119C/E-2 on Sitapur Mailani Section in Lakhimpur Kheri district Uttar Pradesh.
- (11) Shri Devusinh Jesinghbhai Chauhan regarding need to bring transparency in utilization of Corporate Social Responsibility Funds.
- (12) Shri Mansukhbhai Dhanjibhai Vasava regarding need to make services of adhoc teachers working in Eklavya Schools permanent.
- (13) Shri Janardan Singh Sigriwal regarding need to provide stoppage of Maurya Express, Jansewa Express and Intercity Express at Daudpur Railway station and stoppage of Amrapali Express, Gwalior Mail and Lucknow Pataliputra Mail at Ekma railway station in Bihar.
- (14) Smt. Savitri Thakur regarding need to run Shatabdi Express or a highspeed train between Indore and Delhi.
- (15) Shri Anto Antony regarding need to address the problems of rubber growers in the country.
- (16) Shri V. Panneer Selvam regarding need to provide financial package to Salem Steel Plant in Tamil Nadu.
- (17) Shri P. Nagarajan regarding need to remove the discrepancy in the Employees' Pension Scheme, 1995.
- (18) Dr. Tapas Mandal regarding discovery of a large super cluster of galaxies by Indian scientists.
- (19) Shri Sultan Ahmed regarding need to review the decision of Air India to discontinue serving non-vegetarian meals on-board for economy class travellers.
- (20) Shri Bhartruhari Mahtab regarding need to deploy two additional battalions of Central Armed Police Forces in Odisha.
- (21) Shri Anandrao Adsul regarding need to protect the interests of small catering vendors in the Railways catering policy 2017.

- (22) Shri Vinod Kumar Boianapalli regarding need to expedite the amalgamation process of Andhra Pradesh Grameen Vikas Bank and Telangana Grameen Bank.
- (23) Shri M. B. Rajesh regarding resumption of train services on Palakkad-Pollachi railway line.
- (24) Smt. Geetha Kothapalli regarding poor road-connectivity in Araku Parliamentary Constituency of Andhra Pradesh.
- (25) Shri Jay Prakash Narayan Yadav regarding need to establish a Railway University at Jamalpur in Bihar.
- (26) Shri Jose K. Mani regarding need to overhaul the existing mechanism of procurement of farm produce.

2.17 P.M.

21. Government Bill – Passed

The Indian Institutes of Information Technology (Amendment) Bill, 2017

Time Taken: 1 Hr. 42 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Prakash Javadekar on the 25th July, 2017, continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Shri Pralhad Venkatesh Joshi
- 2. Prof. Saugata Roy
- 3. Shri Ladu Kishore Swain
- 4. Shri Rahul Ramesh Shewale
- 5. Shri Konda Vishweshwar Reddy
- 6. Shri Parayamparambil Kuttappan Biju
- 7. Smt. Renuka Butta
- 8. Shri Muthamsetti Srinivasa Rao
- 9. Dr. Sanjay Jaiswal

- 10. Shri Kaushalendra Kumar
- 11. Shri K. Ashokkumar
- 12. Shri Gopal Chinayya Shetty
- 13. Dr.(Smt.) Ratna De (Nag)
- 14. Shri Nihal Chand Chauhan

Shri Prakash Javadekar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Prakash Javadekar.

The motion was adopted and the Bill was passed.

3.40 P.M.

22. Government Bill – Under Consideration

The Companies (Amendment) Bill, 2016

Time Allotted: 3 hrs. Time Taken: 4 Mts. Balance: 2 Hrs. 56 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Ram Meghwal on behalf of Shri Arun Jaitley.

His speech was unfinished.

The discussion was not concluded.

3.44 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 27th July, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, July 27, 2017/Shravana 5, 1939 (Saka)

No. 235

11.00 A.M.

1. Starred Questions

Starred Question No. 161 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 11.30 A.M.)

11.30 A.M.

Starred Question Nos. 162–164 were orally answered. Replies to Starred Question Nos. 165–180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1841–2070 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2017-2018.
 - (ii) Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2017-2018.

- (iii) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2017-2018.
- (iv) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 2017-2018.
- (2) A copy of the Notification No. S.O.997(E) (Hindi and English versions) published in Gazette of India dated 30th March, 2017, regarding modification in the Schedule III, mentioned therein, of the Coal Mines (Special Provisions) Act, 2015 under sub-section (3) of Section 31 of the said Act.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) Notification No. L-1/18/2010-CERC published in Gazette of India dated 8th May, 2017, containing corrigendum to the Notification No. L-1/18/2010-CERC dated 12th April, 2017.
 - (ii) The Central Electricity Regulatory Commission (Communication System for inter-State transmission of electricity) Regulations, 2017 published in Notification No. L-1/210/2016-CERC in Gazette of India dated 29th May, 2017.
- (4) A copy of the Aircraft (Fifth Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1156(E) in Gazette of India dated 20th December, 2016 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (5) A copy of the Central Silk Board (Administrative, Accounts and General Cadre Posts) Recruitment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.963(E) in Gazette of India dated 11th December, 2015 under sub-section (3) of Section 13 of the Central Silk Board Act, 1948.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 26th July, 2017 Rajya Sabha agreed without any amendment to the Collection of Statistics (Amendment) Bill, 2017, passed by the Lok Sabha on the 11th April, 2017.

5. Statements by Minister

The Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Water Resources on the 'Issues concerning flood management, compensation and status of ownership of submerged and eroded land in the country including compensation to farmers for loss of their crops destroyed by floods and right to disposal of the sand left in the fields of farmers', pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (ii) the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Water Resources regarding 'Review of ground water scenario, need for a comprehensive policy and measures to address problems in the country with particular reference to (a) Dark Blocks and (b) Contamination of underground water by certain industries, pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

6. Motion regarding Report of the Joint Committee on the Citizenship (Amendment) Bill, 2016 – Extension of Time

Dr. Satyapal Singh moved the following motion :-

"That this House do extend time for presentation of the Report of the Joint Committee on The Citizenship (Amendment) Bill, 2016 upto the First day of the last week of the Winter Session (2017) of Parliament."

The motion was adopted.

12.04 P.M.

7. Submission by Members

The following members made submission regarding alleged mob lynching across the country:-

- 1. Shri Mallikarjun Kharge
- 2. Shri Sudip Bandyopadhyay
- 3. Mohammad Salim

*Shri Ananth Kumar responded.

(Due to interruptions, Lok Sabha adjourned at 12.53 P.M. and re-assembled at 2.02 P.M.)

^{*}Minister of Chemicals and Fertilizers and Minister of Parliamentary Affairs.

2.02 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Smt. Raksha Nikhil Khadse regarding need to use river-friendly techniques.
- (2) Shri Pankaj Chaudhary regarding need to upgrade sub-post office at Maharajganj district headquarters in Uttar Pradesh as Main Post Office.
- (3) Smt. Rama Devi regarding need to ensure payment of arrears to sugarcane farmers by sugar mill in Motihari under Sheohar parliamentary constituency, Bihar.
- (4) Dr. Kirit P. Solanki regarding need to fill-up the vacant posts of sanitary workers in Railways on permanent basis.
- (5) Shri Chhedi Paswan regarding need to extend Jagdishpur-Haldia and Bokaro-Dhamra gas pipelines upto Rohtas and Kaimur districts of Bihar.
- (6) Shri Naranbhai Kachhadiya regarding need to accord approval to the proposal of Government of Gujarat for establishment of Aanganwadi and Mini Aanganwadi centres in the State.
- (7) Shri Hari Manjhi regarding need to build a railway over bridge at level crossing no. 1 near Gaya Railway Station, Bihar.
- (8) Shri Rameswar Teli regarding need to set up a water treatment plant in Dibrugarh Parliamentary Constituency of Assam.
- (9) Shri Sushil Kumar Singh regarding need to restart the Additional Central Assistance scheme for Left-Wing Extremism affected districts in Bihar.
- (10) Shri Ganesh Singh regarding need to undertake cleanliness drive at railway lines near railway stations.

- (11) Col. (Retd.) Sona Ram Choudhary regarding need to provide funds for various drinking water projects in Barmer parliamentary constituency, Rajasthan.
- (12) Shri Satya Pal Singh regarding need to provide direct cash transfer to people in lieu of subsidy on foodgrains under PDS.
- (13) Shri Rajeev Shankarrao Satav regarding need to enact a law for safety of journalists in the country.
- (14) Prof. K. V. Thomas regarding need to review the decision of Indian Oil Corporation to set up storage facility at Puthuvyppu in Kochi, Kerala.
- (15) Shri T. Radhakrishnan regarding need to reduce GST rate on fire crackers.
- (16) Shri B. Senguttuvan regarding monitoring of Central Grants to Jammu & Kashmir and repealing of Article 370.
- (17) Shri Balabhadra Majhi regarding alleged irregularities in Rourkela Steel Plant, Odisha.
- (18) Shri Kunwar Haribansh Singh regarding need to reopen manned railway crossing and provide a halt station and an underpass at level crossing near Sooryagarh Jagannath in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (19) Shri Vijay Kumar Hansdak regarding need to undertake survey of unsurveyed land in the country particularly in Rajmahal parliamentary constituency, Jharkhand.
- (20) Adv. Joice George regarding implementation of Forest Conservation Act, 1980.

2.03 P.M.

9. Government Bill – Passed

The Companies (Amendment) Bill, 2016

Time Taken: 4 Hrs. 08 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Arjun Ram Meghwal on the 26th July, 2017, continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Prof. K.V. Thomas
- 2. Dr. Kirit Somaiya
- 3. Shri Vijayakumar S.R.
- 4. Prof. Saugata Roy
- 5. Shri Bhartruhari Mahtab
- 6. Shri Jayadev Galla
- 7. Shri Konda Vishweshwar Reddy
- 8. Shri Md. Badaruddoza Khan
- 9. Dr. Vara Prasadarao Velagapalli
- 10. Shri Subhash Chandra Baheria
- 11. Shri N.K. Premachandran
- 12. Shri Rattan Lal Kataria
- 13. Shri Rajeev Shankarrao Satav
- 14. Shri Prem Das Rai
- 15. Shri Ajay Misra (Teni)
- 16. Shri Kunwar Haribansh Singh
- 17. Shri E.T. Mohammed Basheer
- 18. Shri Bhairon Prasad Mishra

Shri Arjun Ram Meghwal replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were adopted.

Clause 7 was adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 20 were adopted.

Clause 21 was adopted, as amended.

Clause 22 was adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 27 were adopted.

Clause 28 was adopted, as amended.

Clause 29 was adopted.

Clause 30 was adopted, as amended.

Shri Arjun Ram Meghwal moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 19 to the Companies (Amendment) Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 30A was adopted.

New Clause 30A was also adopted.

Clause 31 was adopted, as amended.

Clause 32 was adopted, as amended.

Clause 33 was adopted.

Clause 34 was adopted, as amended.

Clauses 35 and 36 were adopted.

Clause 37 was adopted, as amended.

Clause 38 was adopted, as amended.

Clauses 39 and 40 were adopted.

Clause 41 was adopted, as amended.

Clauses 42 to 47 were adopted.

Shri Arjun Ram Meghwal moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 28 to the Companies (Amendment) Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 47A was adopted.

New Clause 47A was also adopted.

Clause 48 was adopted, as amended.

Clauses 49 to 58 were adopted.

Clause 59 was adopted, as amended.

Clause 60 was adopted, as amended.

Clauses 61 to 63 were adopted.

Clause 64 was adopted, as amended.

Clause 65 was adopted, as amended.

Clause 66 was adopted, as amended.

Clauses 67 to 73 were adopted.

Shri Arjun Ram Meghwal moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 38 to the Companies (Amendment) Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 73A was adopted.

New Clause 73A was also adopted.

Clauses 74 and 75 were adopted.

Shri Arjun Ram Meghwal moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 39 to the Companies (Amendment) Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 75A was adopted.

New Clause 75A was also adopted.

Clause 76 was adopted, as amended.

Clauses 77 and 78 were adopted.

Shri Arjun Ram Meghwal moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 42 to the Companies (Amendment) Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 78A was adopted.

New Clause 78A was also adopted.

Clauses 79 to 87 were adopted.

Shri Arjun Ram Meghwal moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 43 to the Companies (Amendment) Bill, 2016 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 88 was adopted.

New Clause 88 was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Arjun Ram Meghwal.

The motion was adopted and the Bill, as amended, was passed.

6.07 P.M.

10. Government Bill - Under Consideration

The Indian Institutes of Management Bill, 2017

Time Allotted: 2 hrs. Time Taken: 02 Mts. Balance: 1 Hr. 58 Mts.

The motion for consideration of the Bill was moved by Shri Prakash Javadekar.

His speech was unfinished.

The discussion was not concluded.

6.09 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 28th July, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, July 28, 2017/Shravana 6, 1939 (Saka)

No. 236

11.00 A.M.

1. Starred Questions

Starred Question No. 181–183 and 185 were orally answered. Member in whose name Starred Question No. 184 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Questions No. 184 were asked by the Members. Replies to Starred Question Nos. 186–193, 195–200 were laid on the Table. Starred Question No. 194 was deleted due to suspension of member from the service of the House under Rule 374A.

2. Unstarred Questions

Replies to Unstarred Question Nos.2071–2102, 2104–2143, 2145–2259, 2261–2300 were laid on the Table. Unstarred Question Nos. 2103, 2144 and 2260 were deleted due to suspension of members from the service of the House under Rule 374A.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994:-

- (i) The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2017 published in Notification No. G.S.R.492(E) in Gazette of India dated 23rd May, 2017.
- (ii) The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2017 published in Notification No. G.S.R.599(E) in Gazette of India dated 19th June, 2017.
- (2) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
- (3) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2015-2016.
- (4) A copy of the Regional Rural Banks (Appointment of Officers and Employees) Rules, 2017 (Hindi and English versions) published in Notification No. S.O.987(E) in Gazette of India dated 29th March, 2017 under sub-section (3) to Section 29 of the Regional Rural Banks Act, 1976.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-
 - (i) The Life Insurance Corporation of India (Special Allowance of In-House Development of Actuarial Capability) Amendment Rules, 2017 published in Notification No. G.S.R.562(E) in Gazette of India dated 8th June, 2017.
 - (ii) The Life Insurance Corporation of India (Staff) Amendment Rules, 2017 published in Notification No. G.S.R.415(E) in Gazette of India dated 28th April, 2017.
- (6) A copy of the Institute of Actuaries of India (Admission as Member and Issuance of Certificate of Practice) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. M-18012/03/2008-Ins.III in Gazette of India dated 11th May, 2017 under Section 58 of the Actuaries Act, 2006.
 - (7) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-

- (i) The Income-tax (17th Amendment) Rules, 2017published in Notification No. G.S.R.642(E) in Gazette of India dated 27th June, 2017, together with an explanatory memorandum.
- (ii) The Income-tax (19th Amendment) Rules, 2017published in Notification No. G.S.R.826(E) in Gazette of India dated 4th July, 2017, together with an explanatory memorandum.
- (iii) S.O.2065(E) published in Gazette of India dated 3rd July, 2017, together with an explanatory memorandum specifying the provisions of Section 269ST relating to Reserve Bank of India.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-
 - (i) The Narcotic Drugs and Psychotropic Substances (Second Amendment) Rules, 2017 published in Notification No. G.S.R.428(E) in Gazette of India dated 2nd May, 2017.
 - (ii) S.O.1382(E) published in Gazette of India dated 2nd May, 2017, together with an explanatory memorandum declaring the substances, slats and preparations, mentioned therein, to be manufactured drugs.
 - (iii) S.O.1383(E) published in Gazette of India dated 2nd May, 2017, together with an explanatory memorandum together with an explanatory memorandum making certain amendments in the list of psychotropic substances, mentioned therein, specified in the Schedule of the Narcotic Drugs and Psychotropic Substance Act, 1985.
 - (iv) S.O.1384(E) published in Gazette of India dated 2nd May, 2017, together with an explanatory memorandum making certain amendments in Notification No. S.O. 1055(E) dated 19th October, 2001.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- (i) G.S.R.690(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the rates for supply of services under Central Goods and Service Tax Act.
- (ii) G.S.R.691(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the exempt supply of certain services from Central Goods and Service Tax under CGST Act.
- (iii) G.S.R.692(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the categories of services on which tax will be payable under reverse charge mechanism under CGST Act.
- (iv) G.S.R.693(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the supplies which shall be treated neither as a supply of goods nor a supply of service under the CGST Act.
- (v) G.S.R.694(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the supplies not eligible for refund of unutilized input tax credit under CGST Act.
- (vi) G.S.R.695(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify organizations or institutions entitled to claim a refund of taxes paid on the notified supplies of goods or services or both received by them under CGST Act.
- (vii) G.S.R.696(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the categories of services on which tax shall be paid by the electronic commerce operator under CGST Act.

- (10) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
 - (i) G.S.R.683(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the rates for supply of services under Integrated Goods and Service Tax Act.
 - (ii) G.S.R.684(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the exempt supply of certain services from Integrated Goods and Service Tax under IGST Act.
 - (iii) G.S.R.685(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the categories of services on which integrated tax will be payable under reverse charge mechanism under IGST Act.
 - (iv) G.S.R.686(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the supplies which shall be treated neither as a supply of goods nor a supply of service under the IGST Act.
 - (v) G.S.R.687(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the supplies not eligible for refund of unutilized input tax credit under IGST Act.
 - (vi) G.S.R.688(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify organizations or institutions entitled to claim a refund of taxes paid on the notified supplies of goods or services or both received by them under IGST Act.
 - (vii) G.S.R.689(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the

- categories of services on which tax shall be paid by the electronic commerce operator under IGST Act.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
 - (i) G.S.R.702(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the rates for supply of services under Union Territory Goods and Service Tax Act.
 - (ii) G.S.R.703(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the exempt supply of certain services from Union Territory Goods and Service Tax under UTGST Act.
 - (iii) G.S.R.704(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the categories of services on which tax will be payable under reverse charge mechanism under UTGST Act.
 - (iv) G.S.R.705(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the supplies which shall be treated neither as a supply of goods nor a supply of service under the UTGST Act.
 - (v) G.S.R.706(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the supplies not eligible for refund of unutilized input tax credit under UTGST Act.
 - (vi) G.S.R.707(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify organizations or institutions entitled to claim a refund of taxes paid on the notified supplies of goods or services or both received by them under UTGST Act.

- (vii) G.S.R.708(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the categories of services on which tax shall be paid by the electronic commerce operator under UTGST Act.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 13 of the Goods and Service Tax (Compensation to States) Act, 2017:-
 - (i) G.S.R.709(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify rates of compensation cess on supply of specified services.
 - (ii) G.S.R.720(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify rates of goods and services tax compensation cess under Goods and Service Tax (Compensation to States) Act, 2017.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) The Deferred Payment of Import Duty (Amendment) Rules, 2017 published in Notification No. G.S.R.321(E) in Gazette of India dated 31st March, 2017, together with an explanatory memorandum.
 - (ii) The Handling of Cargo in Customs Areas (Amendment) Regulations, 2017 published in Notification No. G.S.R.322(E) in Gazette of India dated 31st March, 2017, together with an explanatory memorandum.
 - (iii) The Bill of Entry (Electronic Integrated Declaration) Amendment) Regulations, 2017 published in Notification No. G.S.R.323(E) in Gazette of India dated 31st March, 2017, together with an explanatory memorandum.
 - (iv) The Bill of Entry (Forms) Amendment) Regulations, 2017 published in Notification No. G.S.R.324(E) in Gazette of India dated 31st March, 2017, together with an explanatory memorandum.

- (v) S.O.1038(E) published in Gazette of India dated 31st March, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 40/2012-Cus.(N.T.), dated 2nd May, 2012.
- (vi) G.S.R.814(E) published in Gazette of India dated 1st July, 2017, together with an explanatory memorandum making seeking to rescind Notification No. 318/1976-Cus., dated 1st July, 1976 and consequently all dutiable articles imported for personal use will attract 28% Integrated Goods and Service Tax.
- (vii) G.S.R.850(E) published in Gazette of India dated 8th July, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (viii) G.S.R.665(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum making appointing the 1st day of July, 2017 as the date on which all the provisions of the Taxation Laws (Amendment) Act, 2017 shall come into force.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.597(E) published in Gazette of India dated 16th June, 2017, together with an explanatory memorandum seeking to impose anti-dumping duty on "Clear Float Glass of nominal thickness ranging from 4mm to 12mm (both inclusive)" produced and exported by M/s Tariq Glass Industries Limited, Pakistan, originating in, or exported from Pakistan based on the final findings, finalise all imports of the goods which have been subjected to provisional assessment pursuant to the Notification No. 53/2015-Cus., dated 30th October, 2015 and consequently Notification 53/2015-Cus., (ADD) dated 30th October, 2017 has been rescinded. Thus, the Notification 30/2017 has been

- kept in abeyance in view of the order Hon'ble Madras High Court in Writ petition No. 12950 of 2017 dated the 25th May, 2017 of Honourable High Court.
- (ii) G.S.R.879(E) published in Gazette of India dated 13th July, 2017, together with an explanatory memorandum seeking to levy provisional anti-dumping duty on import of 'O-Acid', originating in, or exported from China PR for a period of six months in pursuance of preliminary findings of the Directorate General of Anti-dumping and Allied Duties dated 23.05.2017.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and Section 94 of the Finance Act, 1994:-
 - (i) The Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2017 published in Notification No. G.S.R.723(E) published in Gazette of India dated 29th June, 2017together with an explanatory memorandum.
 - (ii) G.S.R.724(E) published in Gazette of India dated 29th June, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 131/2016-Cus.(N.T.), dated 31st October, 2016.
 - (iii) G.S.R.408(E) published in Gazette of India dated 26th April, 2017 together with an explanatory memorandum making certain amendments in the Notification No. 131/2016-Cus.(N.T.), dated 31st October, 2016.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.800(E) published in Gazette of India dated 30th June, 2017 together with an explanatory memorandum making certain

- amendments in the Notification No. 28/2002-C.E., dated 13th May, 2002.
- (ii) G.S.R.815(E) published in Gazette of India dated 1st July, 2017 together with an explanatory memorandum making seeking to provide exemption to all goods mentioned in the seventh Schedule to the Finance Act, 2005 from whole of the additional duties of excise leviable thereon.
- (iii) G.S.R.816(E) published in Gazette of India dated 1st July, 2017 together with an explanatory memorandum rescinding Notification No. 16/2010-C.E., dated 27th February, 2010 regarding compound levy on tobacco products.
- (17) A copy of the Draft Notification No. F. No. 6/1/2016-Recovery/DRT (Hindi and English versions) notifying Non-Banking Financial Companies, mentioned therein, having asset size five hundred crore rupees and above as per their last audited balance sheet, as 'Financial Institutions' under Section 2(I)(m)(iv) read with Section 31A of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, under subsection (2) of Section 31A of the said Act.
- (18) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Contaminants, toxins and Residues) First Amendment Regulations, 2017 published in Notification No. 1-10(2)/Standards/SP(Fish and Fisheries Products)/FSSAI-2013 published in Gazette of India dated 20th January, 2017.
 - (ii) The Food Safety and Standards (Food Products Standards and Food Additives) Thirteenth Amendment Regulations, 2016 published in Notification No. P.15025/93/2011-PFA/FSSAI published in Gazette of India dated 6th December, 2016.

- (iii) The Food Safety and Standards (Food Products Standards and Food Additives) Third Amendment Regulations, 2017 published in Notification No. F. No. 1-10(7)/Standards/SP (Fish and Fisheries Products)/FSSAI-2013 published in Gazette of India dated 14th February, 2017.
- (iv) The Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2017 published in Notification No. F. No. Stds/03/Notification(LS)/FSSAI-2017 published in Gazette of India dated 19th June, 2017.
- (v) The Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2017 published in Notification No. F. No. Stds/SCSS&H/Notification(02)/FSSAI-2016 published in Gazette of India dated 17th May, 2017.
- (vi) The Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2017 published in Notification No. F. No. Stds/O&F/Notification(1)/FSSAI-2016 published in Gazette of India dated 2nd February, 2017.
- (19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2017-2018.
- (20) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 24 of 2017)-Air Force for the year ended March, 2016.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 26 of 2017)-Performance Audit on Disbursement of Defence Pension for the year ended March, 2016.

- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 27 of 2017)-(Department of Revenue-Direct Taxes)

 Performance Audit on Assessment of Private Hospitals, Nursing Homes/Medical Clinics, Medical Colleges/Research Institutes, Diagnostic Centres, Pathological labs and other Medical supplies agencies/stores for the year ended March, 2017.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 28 of 2017)-Performance Audit on Recapitalisation of Public Sector Banks, Ministry of Finance.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Foreign Portfolio Investors) (Second Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/035 in Gazette of India dated 27th February, 2017.
 - (ii) The Securities and Exchange Board of India (Settlement of Administrative and Civil Proceedings) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/036 in Gazette of India dated 27th March, 2017.
 - (iii) The Securities and Exchange Board of India (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/037 in Gazette of India dated 6th March, 2017.
 - (iv) The Securities and Exchange Board of India (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2016-17/038 in Gazette of India dated 29th March, 2017.
 - (v) The Securities and Exchange Board of India (Employees' Service) (Second Amendment) Regulations, 2017 published in Notification No.

- SEBI/LAD-NRO/GN/2016-17/002 in Gazette of India dated 17th May, 2017.
- (vi) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Third Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/025 in Gazette of India dated 4th January, 2017.
- (vii) The Securities and Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/026 in Gazette of India dated 4th January, 2017.
- (viii) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/001 in Gazette of India dated 27th April, 2017.
- (ix) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/006 in Gazette of India dated 31st May, 2017.
- (x) The Securities Contracts (Regulation) (Stock Exchange and Clearing Corporations) (Third Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/003 in Gazette of India dated 29th May, 2017.
- (22) A copy each of the following notifications (Hindi and English versions) under issued under Section 26A of the Securities and Exchange Board of India Act, 1992, Section 26A of the Securities Contracts (Regulation) Act, 1956 and Section 22C of the Depositories Act, 1996:-
 - (i) The Securities Contracts (Regulation) (Third Amendment) Rules, 2017 published in Notification No. G.S.R.822(E) in Gazette of India dated 3rd July, 2017.

- (ii) S.O.1180(E) in Gazette of India dated 13th April, 2017 appointing Special Judge presiding over the City Civil and Sessions Court, Greater Mumbai for the purposes of the aforesaid Acts.
- (23) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-
 - (i) The Insolvency and Bankruptcy Board of India (Information Utilities) Regulations, 2017 published in Notification No. IBBI/2016-17/GN/REG009 in Gazette of India dated 31st March, 2017.
 - (ii) The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 published in Notification No. IBBI/2016-17/GN/REG010 in Gazette of India dated 31st March, 2017.
 - (iii) The Insolvency and Bankruptcy Board of India (Inspection and Investigation) Regulations, 2017 published in Notification No. IBBI/2016-17/GN/REG011 in Gazette of India dated 14th June, 2017.
 - (iv) The Insolvency and Bankruptcy Board of India (Fast Track Insolvency Resolution Process for Corporate Persons) Regulations, 2017 published in Notification No. IBBI/2016-17/GN/REG012 in Gazette of India dated 15th June, 2017.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-
 - (i) The Post Office Time Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.51(E) in Gazette of India dated 19th January, 2017.
 - (ii) The Post Office (Monthly Income Account) Amendment Rules, 2016 published in Notification No. G.S.R.52(E) in Gazette of India dated 19th January, 2017.

- (iii) The Post Office Recurring Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.53(E) in Gazette of India dated 19th January, 2017.
- (iv) The Post Office Recurring Deposit (Amendment) Rules, 2016 published in Notification No G.S.R.383(E) in Gazette of India dated 18th April, 2017.
- (v) The Post Office (Monthly Income Account) Amendment Rules, 2017 published in Notification No. G.S.R.384(E) in Gazette of India dated 18th April, 2017.
- (vi) The Post Office Time Deposit (Amendment) Rules, 2017 published in Notification No. G.S.R.385(E) in Gazette of India dated 18th April, 2017.
- (vii) The Senior Citizen Savings Scheme (Amendment) Rules, 2017 published in Notification No. G.S.R.386(E) in Gazette of India dated 18th April, 2017.
- (25) A copy of the Notification No. G.S.R.388(E) (Hindi and English versions) published in Gazette of India dated 18th April, 2017, notifying that the subscriptions made to the fund on or after the 1st day of April, 2017 and the balances at the credit of the subscriber shall bear interest at the rate of 7.9 per cent per annum issued under Section 5 of the Public Provident Fund Act, 1968.
- (26) A copy of the Senior Citizens' Welfare Fund (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.380(E) in Gazette of India dated 18th April, 2017 issued under Section 128 of the Finance Act, 2015.
- (27) A copy of the Specified Bank Notes (Deposit by Banks, Post Offices and District Central Cooperative Banks) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.611(E) in Gazette of India dated

- 20th June, 2017 under sub-section (2) of Section 11 of the Specified Bank Notes (Cessation of Liabilities) Act, 2017.
- (28) A copy of the Limited Liability Partnership (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.470(E) in Gazette of India dated 16th May, 2017 under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-
 - (i) S.O.2039(E) published in Gazette of India dated 29th June, 2017, exempting every person or enterprise who is a party to a combination as referred to in Section 5 of the Competition Act, 2002 from giving notice within thirty days mentioned in sub-section (2) of Section 6 of the said Act, subject to the provisions of sub-section (2A) of Section 6 and Section 43A of the Competition Act, for a period of five years from the date of publication of this notification.
 - (ii) S.O.988(E) published in Gazette of India dated 29th March, 2017, exempting the enterprises, who control, shares, voting rights or assets are being acquired under Section 5 of the Competition Act, 2002.
 - (iii) S.O.989(E) (Hindi and English versions) published in Gazette of India dated 29th March, 2017 rescinding Notification No. S.O.674(E) dated 4th March, 2016.
 - (iv) S.O.950(E) published in Gazette of India dated 24th March, 2017, exempting the Vessel Sharing Agreements of Liner Shipping Industry from the provisions of Section 3 of the Competition Act, 2002 for a period of three months with effect from 31st March, 2017.
 - (v) S.O.1933(E) published in Gazette of India dated 16th June, 2017, exempting the Vessel Sharing Agreements of Liner Shipping Industry from the provisions of Section 3 of the Competition Act, 2002 for a period of one year with effect from 20th June, 2017.

- (30) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) The Chartered Accountants (Amendment) Regulations, 2017 published in Notification No. 1-CA(7)/178/2016 in Gazette of India dated 25th May, 2017.
 - (ii) G.S.R.376(E) published in Gazette of India dated 17th April, 2017, making certain amendments in the Notification No. G.S.R.38(E) dated 19th January, 2011.
- (31) A copy of the Notification No. G.S.R.391(E) (Hindi and English versions) published in Gazette of India dated 19th April, 2017, making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015, under Section 40 of the Cost and Works Accountants Act, 1959.
- (32) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the Financial year 2016-2017, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (33) A copy of the Notification No. G.S.R.387(E) (Hindi and English versions) published in Gazette of India dated 18th April, 2017, notifying that the subscriptions made to the fund on or after the 1st day of April, 2017 and the balances at the credit of the subscriber shall bear interest at the rate of 8.4 per cent per annum issued under sub-rule (1) of Rule 7 of the Sukanya Samriddhi Account Rules, 2016.
- (34) A copy of the Notification No. S.O.1317(E) published in Gazette of India dated 26th April, 2017 appointing the 26th April, 2017 as the date on which the provisions of Part VIII of Chapter VI of the Finance Act, 2017 shall come into force issued under Section 145 of the said Act.
- (35) A copy of the Insolvency and Bankruptcy Code (Removal of Difficulties) Order, 2017 (Hindi and English versions) published in Notification No.

- S.O.1683(E) in Gazette of India dated 24th May, 2017 under Section 242(1) of the Insolvency and Bankruptcy Code, 2016.
- (36) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959:-
 - (i) The National Savings Certificates (VIII Issue) (Amendment) Rules, 2016 published in Notification No. G.S.R.54(E) in Gazette of India dated 19th January, 2017.
 - (ii) The Kisan Vikas Patra (Amendment Rules), 2017 published in Notification No. G.S.R.381(E) in Gazette of India dated 18th April, 2017.
 - (iii) The National Savings Certificates (VIII Issue) (Amendment Rules), 2017 published in Notification No. G.S.R.382(E) in Gazette of India dated 18th April, 2017.
 - (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2015-2016.
 - (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2017-2018.

(ii) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Ministry of Defence for the year 2017-2018.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 26th July, 2017, Rajya Sabha agreed without any amendment to the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2017, passed by the Lok Sabha on the 28th March, 2017.

5. Report of Business Advisory Committee

Shri Ananth Kumar presented the Forty-fifth Report of Business Advisory Committee.

6. Reports of Joint Committee on Offices of Profit

Dr. Satya Pal Singh presented the Twenty-first and Twenty-second Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

12.03 P.M.

7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 31st July, 2017.

#12.55 P.M.

8. Submission by Members

(i) Shri Mullappally Ramachandran made a submission regarding denial of permission by the Athletics Federation of India to Ms. P.U. Chitra, an athlete from participating in World Athletic Meet to be held in London.

Shri N.K. Premachandran, Shri M.B. Rajesh and Dr. Shashi Tharoor associated.

1.04 P.M.

(ii) Shri Bhartruhari Mahtab made a submission regarding alleged violation of Hyperandrogenism policy of International Association of Athletics Federations (IAAF) by Ms. Dutee Chand, a Sprinter, resulting in her disqualification.

Kunwar Pushpendra Singh Chandel, Shri Bhairon Prasad Mishra, Dr. (Prof.) Kirit Premjibhai Solanki, Shri Sharad Tripathi and Shri Kamakhya Prasad Tasa associated.

*Shri Ananth Kumar responded.

^{*}From 12.15 P.M. to 1.18 P.M., Members raised matters of urgent public importance.

^{*}The Minister of Parliamentary Affairs

1.19 P.M.

9. Government Bill - Passed

The Indian Institutes of Management Bill, 2017

Time Taken: 3 Hrs. 22 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Prakash Javadekar on the 27th July, 2017, continued.

Shri Prakash Javadekar resumed his speech.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Smt. Poonam Mahajan
- 3. Prof. Saugata Roy
- 4. Shri Nagendra Kumar Pradhan
- 5. Shri Arvind Ganpat Sawant
- 6. Dr. Ravindra Babu Pandula
- 7. Shri A.P. Jithender Reddy
- 8. Shri M.B. Rajesh
- 9. Shri Dhananjay Bhimrao Mahadik
- 10. Dr. Hari Kambhampati Babu
- 11. Shri Sirajuddin Ajmal
- 12. Dr. (Prof.) Kirit Premjibhai Solanki
- 13. Shri Prem Das Rai
- 14. Shri Kaushalendra Kumar
- 15. Shri E.T. Mohammed Basheer
- 16. Shri N.K. Premachandran
- 17. Shri Harish Chandra Meena
- 18. Shri Rajeev Shankarrao Satav
- 19. Dr. Satya Pal Singh
- 20. Shri Deepender Singh Hooda

- 21. Prof. (Dr.) Mamtaz Sanghamita
- 22. Shri Ramesh Bidhuri

Shri Prakash Javadekar replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clause 9 was adopted.

Clause 10 was adopted.

Clauses 11 to 39 were adopted.

The Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Prakash Javadekar.

The motion was adopted and the Bill, as amended, was passed.

4.39 P.M.

10. Motion

Shri Rattan Lal Kataria moved the following motion:-

"That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26^{th} July, 2017."

The motion was adopted.

4.41 P.M.

11. Private Members' Resolution – Withdrawn

Further Discussion on the following resolution moved by Shri N.K. Premachandran on the 11th December, 2015, continued:-

"This House urges upon the Government to take immediate steps to-

- (i) restore the benefits of commutation and return of capital to the Employees Provident Fund pensioners;
- (ii) provide pension to the beneficiaries of Employees Provident Fund pension on the basis of average salary of twelve months immediately preceding retirement;
- (iii) ensure payment of full pension to pensioners as per the Employees' Pension Scheme, 1995 after realisation of full amount of commuted pension from pensioners;
 - (iv) increase minimum pension to rupees three thousand per month under the Employees' Pension Scheme, 1995;
 - (v) implement welfare schemes for pensioners including housing scheme by utilising the unclaimed provident fund amounting to about rupees twenty seven thousand crore;

- (vi) revise the whole Employees' Pension Scheme, 1995 on the basis of past experience; and
- (vii) extend Employees' Pension Scheme, 1995 to various other sectors."

Shri Bandaru Dattatreya took part in the debate.

Shri N.K. Premachandran replied to the debate.

The Resolution was withdrawn by leave of the House.

5.27 P.M.

12. Private Members' Resolution – Under Consideration

Shri Gopal Chinayya Shetty moved the following resolution:-

"Having regard to the fact that-

- since 1950, a large number of residential buildings have been built in and around the vicinity of various Defence establishments located in major cities of the country like Mumbai, Delhi, Pune, Bangalore and Chandigarh which are now in a complete decrepit condition and require urgent renovation;
- (ii) Ministry of Defence *vide* circular dated 21 October, 2016 to Chief of Armed Forces have amended the guidelines for issue of 'No Objection Certificate' (NOC) for building construction at a certain distance from the Defence establishments; and
- (iii) restrictions are being imposed on the renovation of old houses and buildings located within the vicinity of their Defence establishments,

this House urges upon the Government to take immediate steps for the urgent compliance of the aforesaid circular by the officers of the Armed Forces, especially the Navy to ensure timely renovation of the residential buildings located within the vicinity of the Defence establishments."

His speech was unfinished.

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 31st July, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 31, 2017/Shravana 9, 1939 (Saka)

No. 237

11.00 A.M.

1. Starred Questions

Starred Question Nos. 201–204 were orally answered. Replies to Starred Question Nos. 205–220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Rationalisation of Forms and Reports under Certain Labour Laws Rules, 2017 (Hindi and English versions) published in Notification No.

Notification No. G.S.R.294(E) in Gazette of India dated 28th March, 2017 under sub-section (3) of Section 35 of the Contract Labour (Regulation and Abolition) Central Rules, 1971, sub-section (3) of Section 62 of the Building and Other construction Workers' (Regulation of Employment and Conditions of Service) Central Rules, 1998 and sub-section (3) of Section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central Rules, 1980.

- (4) A copy of the Child Labour (Prohibition and Regulation) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.543(E) in Gazette of India dated 2nd June, 2017 under sub-section (1) of Section 19 of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986.
- (5) A copy of the Petroleum and Natural Gas Regulatory Board (Annual Statement of Accounts and Records) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.173(E) in Gazette of India dated 28th February, 2017 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.
- (6) A copy of Notification No. J-25021/3/2015-Gen. (Hindi and English versions) published in Gazette of India dated 25th April, 2017, regarding Rules and Regulations of Rajiv Gandhi Institute of Petroleum Technology issued under sub-section (2) of Section 40 of the Rajiv Gandhi Institute of Petroleum Technology Act, 2007.
- (7) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2017-2018.

- (ii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2017-2018.
- (iii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2017-2018.
- (8) A copy of the Static and Mobile Pressure Vessels (Unfired) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1109(E) in Gazette of India dated 1st December, 2016 under sub-section (8) of Section 18 of the Explosives Act, 1884.
- (9) A copy of Notification No. S.O.1415(E) (Hindi and English versions) published in Gazette of India dated 4th May, 2017, establishing a Development Council for Pulp, Paper and Allied Industries under Section 6 of the Industries (Development and Regulation) Act, 1951.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 18G of the Industries (Development and Regulation) Act, 1951:-
 - (i) S.O.1718(E) published in Gazette of India dated 30th May, 2017, making certain amendments in the Newsprint Control Order, 2004.
 - (ii) S.O.1861(E) published in Gazette of India dated 9th June, 2017, making certain amendments in the Newsprint Control Order, 2004.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2015-2016.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2017-2018.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2014-2015.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2015-2016.
- (19) Statement (Hindi and English versions) showing reasons for delay in

- laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Tripura, Agartala, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Tripura, Agartala, for the year 2015-2016.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2014-2015.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2015-2016.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Tripura, Agartala, for the year 2014-2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Tripura, Agartala, for the year 2014-2015.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Meghalaya Sarva Shiksha Abhiyan, Shillong, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Meghalaya Sarva Shiksha Abhiyan, Shillong, for the year 2015-2016.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Primary Education Programme Authority, Bhubaneswar, for the year 2015-2016.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2013-2014.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Madhyamik Shiksha Abhiyan, Lucknow, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Madhyamik Shiksha Abhiyan, Lucknow, for the year 2014-2015.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2015-2016.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2015-2016.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year

- 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2015-2016.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2015-2016.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Nagaland, Kohima, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Nagaland, Kohima, for the year 2015-2016.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2015-2016.

- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2015-2016.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Jammu and Kashmir Sarva Shiksha Abhiyan, Jammu, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jammu and Kashmir Sarva Shiksha Abhiyan, Jammu, for the year 2014-2015.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2015-2016.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2014-

- 2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2014-2015.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Andaman and Nicobar Islands, Port Blair, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Andaman and Nicobar Islands, Port Blair, for the year 2014-2015.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, S.A.S. Nagar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, S.A.S. Nagar, for the year 2014-2015.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Sarva Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2015-2016.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) A copy of the Memorandum of Understanding (Hindi and English versions) between the MECON Limited and the Ministry of Steel for the year 2017-2018.
- (63) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2015-2016.
 - (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2015-2016.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Warangal, Warangal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology Warangal, Warangal, for the year 2015-2016.

- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Patna, Patna, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2015-2016.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2015-2016.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2015-2016.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Technology Srinagar, Hazratbal, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2015-2016, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazratbal, for the year 2015-2016.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2015-2016.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Udaipur, Udaipur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Udaipur, Udaipur, for the year 2015-2016.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

- (i) Notification No. 11-1-/MGCUB/GA/2016/1131 published in Gazette of India dated 12th April, 2017, amending the Ordinance No. 2, 3, 4, 16 and 17 of the Mahatma Gandhi Central University.
- (ii) Notification No. R/2017/5/217 published in Gazette of India dated 28th March, 2017, amending the Ordinance Nos., mentioned therein, of the Dr. Harisingh Gour Vishwavidyalaya.
- (iii) Notification No. R/2017/5/217 published in Gazette of India dated 26th April, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of Kerala.
- (iv) Notification No. 1072/Academic/2017 published in Gazette of India dated 31st March, 2017, amending the Ordinance Nos., mentioned therein, of the Guru Ghasidas Vishwavidyalaya.
- (v) Notification No. CUKmr/Admin/F.No.385/14/3522 published in Gazette of India dated 24th April, 2017, amending the Statute No. 10(5) and Ordinance Nos., mentioned therein, of the Central University of Kashmir.
- (vi) Notification No. 11-1/MGCUB/GA/2016/1187 published in Gazette of India dated 4th May, 2017, amending the Ordinance Nos., mentioned therein, of the Mahatma Gandhi Central University.
- (vii) Notification No. 3-3/CUHP/GA/2010/Vol.II published in Gazette of India dated 24th March, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of Himachal Pradesh.
- (viii) Notification No. 2-4/2009-Admn/5822 published in Gazette of India dated 28th March, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of Gujarat.
- (ix) Notification No. 16 published in weekly Gazette of India dated 23rd April, 2010, amending the Statute No. 40 of the Central University of Karnataka.

- (x) Notification No. CUK/GOV/F-101/2016-17/1261 published in Gazette of India dated 24th March, 2017, amending the Statute No. 42 of the Central University of Karnataka.
- (xi) Notification No. CUK/GOV/F-1/2011-12/1360/1 published in Gazette of India dated 24th April, 2012, amending the Statute Nos. 43, 44 and 45 of the Central University of Karnataka.
- (xii) Notification No. HNBGU/RO/2017-(1) OR (2) published in Gazette of India dated 27th April, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of HNB Garhwal University.
- (xiii) Notification No. CURAJ/R/F.87/2017/4740 published in Gazette of India dated 3rd April, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of Rajasthan.
- (xiv) Notification No. CURAJ/R/F.87/2017/4740 published in Gazette of India dated 3rd April, 2017, amending the Ordinance Nos, mentioned therein, of the Central University of Rajasthan.
- (xv) Notification No. VCO/CVO/2017/168 published in Gazette of India dated 16th May, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of Orissa.
- (xvi) Notification No. CURAJ/R/F.35/666(1) published in Gazette of India dated 26th July, 2012, amending the Ordinance Nos., mentioned therein, of the Central University of Rajasthan.
- (xvii) Notification No. 11-1/MGCUB/GA/2016/1561 published in Gazette of India dated 30th June, 2017, amending the Ordinance Nos., mentioned therein, of the Central Mahatma Gandhi Central University.
- (xviii) Notification No. CUTN-10(1)/2012-Legal published in Gazette of India dated 29th March, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of Tamil Nadu.

- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ix) to (xii) of (81) above.
- (83) A copy of Notification No. F. 37-3/2009-Desk(U) (Hindi and English versions) published in Gazette of India dated 15th November, 2016, relating to amending the Ordinance Nos., mentioned therein, of the Tripura University under sub-Section (2) of Section 46 of the Tripura University Act, 2006.
- (84) A copy of Notification No. SU/2007/REG-03/GN-025/923/1728 (Hindi and English versions) published in Gazette of India dated 6th March, 2017, relating to amending the Ordinance Nos., mentioned therein, of the Sikkim University under sub-Section (2) of Section 45 of the Sikkim University Act, 2006.
- (85) A copy of Notification No. ADM-01/SB/2000-01 (Hindi and English versions) published in Gazette of India dated 6th April, 2017, relating to amending the Ordinance Nos., mentioned therein, of the Rajiv Gandhi University under sub-Section (2) of Section 31 of the Rajiv Gandhi University Act, 2006.
- (86) A copy each of the following Notifications (Hindi and English versions) under sub-Section (2) of 46 of the Rajiv Gandhi University Act, 2006:-
 - (i) Notification No. ADM-12/SB/2000-11 published in Gazette of India dated 28th October, 2014, containing corrigendum to the Statutes approved by the Visitor under Section 23 and 24 of the Rajiv Gandhi University Act, 2006.
 - (ii) Notification No. 23 published in weekly Gazette of India 10th June, 2011, regarding amendments to Statutes Nos. 11 and 13 of the Rajiv Gandhi University.
- (87) A copy each of the following Notifications (Hindi and English versions) under sub-Section (2) of Section 49 of the Indira Gandhi National Tribal University Act, 2007:-

- (i) Notification No. IGNTU/2017/Reg/243 published in Gazette of India dated 28th March, 2017, amending the Ordinance Nos., mentioned therein, of the Indira Gandhi National Tribal University.
- (ii) Notification No. IGNTU/2017/336 published in Gazette of India dated 24th April, 2017, amending the Ordinance Nos., mentioned therein, of the Indira Gandhi National Tribal University.
- (iii) Notification No. IGNTU/2017/416 published in Gazette of India dated 7th July, 2017, amending the Ordinance Nos., mentioned therein, of the Indira Gandhi National Tribal University.
- (88) A copy of the University Grants Commission (Furnishing of Information by Universities) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.517(E) in Gazette of India dated 29th June, 2015 under Section 28 of the University Grants Commission Act, 1956.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) A copy of Notification No. S.O.1304(E) (Hindi and English versions) published in Gazette of India dated 26th April, 2017, regarding use of Aadhaar in respect of various Scholarship and Fellowship Schemes being implemented by UGC and AICTE under Ministry of Human Resource Development Regulations, 2017 under Section 7 of the Aadhaar Act, 2016.
- (91) A copy of the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. CA/1/2017/Regulations in Gazette of India dated 6th June, 2017 under sub-section (3) of Section 45 of the Architects Act, 1972.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 27th July, 2017, Rajya Sabha agreed without any amendment to the Indian Institutes of Information Technology (Public-Private Partnership) Bill, 2017, passed by the Lok Sabha on the 19th July, 2017.

5. Report of Standing Committee on Energy

Dr. Virendra Kumar presented the Twenty-eighth Report (Hindi and English versions) of the Standing Committee on Energy (2016-17) on 'National Solar Mission – An Appraisal'.

6. Motion

Shri S.S. Ahluwalia moved the following motion:-

"That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 28th July, 2017."

The motion was adopted.

12.04 P.M.

7. Government Bill – Introduced

The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 2017

8. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Punjab Municipal Corporation Law (Extension to Chandigarh) Ordinance, 2017 (No. 2 of 2017) was laid on the Table.

9. Government Bill – Introduced

The Central Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017

10. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Central Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (No. 3 of 2017) was laid on the Table.

11. Government Bill – Introduced

The Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017

12. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (No. 4 of 2017) was laid on the Table.

13. Government Bill – Introduced

The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2017

12.07 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Harishchandra Chavan regarding need to set up desalination plants in coastal areas of Maharashtra.
- (2) Shri Laxmi Narayan Yadav regarding need to permit members of parliament to recommend more number of patients seeking help from Prime Minister's National Relief Fund.
- (3) Shri Ajay Misra Teni regarding need to undertake flood control measures to prevent havoc caused by rivers originating from Nepal in areas under Kheri parliamentary constituency, Uttar Pradesh.
- (4) Smt. Raksha Nikhil Khadse regarding need to amend the rules and regulations regarding sale of packaged drinking water in the country.
- (5) Smt. Meenakashi Lekhi regarding alleged violation of UGC norms fixed for recruitment to the post of Assistant professors in Karnataka.
- (6) Shri Jugal Kishore Sharma regarding need to ensure safety of people living in border areas of Jammu.
- (7) Smt. Jayshreeben K. Patel regarding need to provide funds for construction of cross country natural gas pipelines in the country.
- (8) Shri Ramcharan Bohra regarding need to extend Metro Rail service in Jaipur, Rajasthan.
- (9) Smt. Kamla Devi Patle regarding construction of an under-bridge at level crossing no. 340 and under-bridge/over-bridge at level crossing no. 345 in Janjgir-Champa parliamentary constituency, Chhattisgarh.
- (10) Shri Harish Dwivedi regarding uncertainty concerning Shiksha Mitras in Uttar Pradesh.

- (11) Dr. Nepal Singh regarding need to construct a Road Over Bridge at level crossing no. 385B in Rampur parliamentary constituency, Uttar Pradesh.
- (12) Prof. Chintamani Malviya regarding need to ensure safety of people facing threat of life and property due to communal violence in West Bengal.
- (13) Shri Chintaman Wanaga regarding need to set up an office of General Manager, BSNL in Palghar district of Maharashtra.
- (14) Shri Kunwar Pushpendra Singh Chandel regarding need to set up a Passport Seva Kendra in Hamirpur parliamentary constituency, Uttar Pradesh.
- (15) Shri Ram Tahal Choudhary regarding need to permit farmers to undertake cultivation in their agricultural land in Mauja Hundru under Ranchi parliamentary constituency, Jharkhand.
- (16) Shri Vincent H. Pala regarding need to insert Section 153C and 509A in Indian Penal Code as recommended by M. K. Bezbaruah Committee.
- (17) Shri Mullappally Ramachandran regarding a new railway time from Tellichery in Kerala to Mysore in Karnataka.
- (18) Shri R.K. Bharathi Mohan regarding agitation against two ONGC wells in Mayiladuthurai parliamentary constituency of Tamil Nadu.
- (19) Shri R. P. Marutharajaa regarding construction of two dams in Perambulur Parliamentary Constituency of Tamil Nadu.
- (20) Smt. Mamata Thakur regarding a law for welfare of domestic helps.
- (21) Smt. Aparupa Poddar regarding need to promote organic-farming in Arambagh Parliamentary Constituency in West Bengal.
- (22) Shri Rabindra Kumar Jena regarding need to adhere to Annual credit Plan and RBI credit norms by Nationalised banks.
- (23) Shri Jayadev Galla regarding need to set up a Department of Sports Education in Nagarjuna University in Andhra Pradesh.

- (24) Smt. P. K. Sreemathi Teacher regarding need to accord permission to conduct a survey for new railway line from Thalassery to Mysore.
- (25) Shri Tej Pratap Singh Yadav regarding need to fill up backlog vacancies of other Backward Classes (OBC) in various Ministries.

12.07 P.M.

15. Discussion under Rule 193

Time Taken: 5 Hrs. 23 Mts.

Shri Mallikarjun Kharge raised a discussion on the situation arising out of reported incidents of atrocities and lynching in mob violence in the country.

The following members took part in the debate:-

*Shri Hukmdev Narayan Yadav

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.17 P.M.)

2.17 P.M.

- 2. Prof. Saugata Roy
- 3. Shri Ram Vilas Paswan
- 4. Dr. K. Gopal
- 5. Shri Tathagata Satpathy
- 6. Shri Mulayam Singh Yadav
- 7. Shri Arvind Ganpat Sawant
- 8. Shri Jayadev Galla
- 9. Mohammad Salim
- 10. Shri Konda Vishweshwar Reddy
- 11. Smt. Kothapalli Geetha
- 12. Smt. Supriya Sadanand Sule

^{*}He also resumed his speech after the House re-assembled.

- 13. Shri Pralhad Venkatesh Joshi
- 14. Shri Jai Prakash Narayan Yadav
- 15. Shri Asrarul Haque Mohammad
- 16. Shri Bhagwant Mann
- 17. Maulana Badaruddin Ajmal
- 18. Shri P.K. Kunhalikutty
- 19. Prof. Richard Hay
- 20. Shri Asaduddin Owaisi

Shri Kiren Rijiju replied to the debate.

The discussion was concluded.

6.30 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 1st August, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 1, 2017/Shravana 10, 1939 (Saka)

No. 238

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–225 were orally answered. Replies to Starred Question Nos. 226–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2015-2016.
 - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-
 - (i) The Delhi Police, Group "C" Multi Tasking Staff" (Civilian) Recruitment Rules, 2017 published in Notification No. F. 16/1/2016/HP-I/Estt./6796-6798 in Delhi Gazette dated 21st March, 2017.
 - (ii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2017 published in Notification No. F. 16/3/2014/HP-I/Estt./7031-7034 in Delhi Gazette dated 31st March, 2017.
 - (iii) Notification No. F. 1/07/2016/HP-I/Estt./302 to 309 published in Delhi Gazette dated 20th April, 2017 regarding Police station at Nangloi Metro, Janakpuri Metro, INA Metro, Rajiv Chowk Metro, Nehru Place Metro, Pragati Maidan Metro, Azadpur Metro and Netaji Subhash Place Metro.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2015-2016.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 2007-2008 and 2008-2009.
 - (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 2007-2008 and 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of Notification No. S.O.1211(E) (Hindi and English versions) published in Gazette of India dated 19th April, 2017, reconstituting Central Fertiliser Committee under Clause 38 of the Fertiliser (Control) Order, 1985 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-
 - (i) The Border Security Force, Headquarter, Assistant Sub-Inspector (Draftsman Grade-III), Operational Directorate (Combatised) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.570(E) in Gazette of India dated 12th June, 2017.
 - (ii) The Border Security Force (Amendment) Rules, 2017 published in Notification No. S.O.1757(E) in Gazette of India dated 1st June, 2017.

- (iii) The Border Security Force, Proof Reader Combatised Posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.533(E) in Gazette of India dated 31st May, 2017.
- (iv) The Border Security Force Engineering Set up (Civil) Combatant (Group 'C' posts) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.532(E) in Gazette of India dated 31st May, 2017.
- (v) The Border Security Force (Engineering/Electrical) Group 'B' posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.656(E) in Gazette of India dated 28th June, 2017.
- (vi) The Border Security Force, Headquarters, Senior Gestetner Operator (Group 'C' Posts) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.535(E) in Gazette of India dated 31st May, 2017.
- (vii) The Border Security Force (Combatised Stenographers Cadre), Group 'A' and Group 'B' Posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.657(E) in Gazette of India dated 28th June, 2017.
- (viii) The Border Security Force, Combatised (Hindi Translators) Cadre Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.534(E) in Gazette of India dated 31st May, 2017.
- (ix) The Border Security Force (Librarian) (Combatised Non-Gazetted, Group 'B' Posts) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.571(E) in Gazette of India dated 12th June, 2017.
- (x) The Border Security Force, Motor Transport Workshop (non-Gazetted) Group 'B' Posts and Group 'C' Posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.558(E) in Gazette of India dated 7th June, 2017.
- (xi) The Border Security Force, Group 'A' (general Duty Officers) Recruitment Rules, 2017 published in Notification No. G.S.R.725(E) in Gazette of India dated 29th June, 2017.

- (xii) The Border Security Force, Water Wing, Group 'A' (Technical Staff), Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.572(E) in Gazette of India dated 12th June, 2017.
- (12) A copy of the Notification No.G.S.R.531(E) (Hindi and English versions) published in Gazette of India dated 30th May, 2017, making certain amendments to the National Institute of Disaster Management Regulations, 2006 issued under Section 76 of the Disaster Management Act, 2005.
- (13) A copy of the National Fire Service College, Nagpur, Professor, Associate Professor and Assistant Professor (Academic Group 'A' Posts) Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.530(E) in Gazette of India dated 30th May, 2017 under article 309 of the Constitution of India.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2014-2015.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Legal Metrology (Packaged Commodities) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.629(E) in Gazette of India dated 23rd June, 2017 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.
- (17) A copy of the Notification No. S.O.2041(E) (Hindi and English versions) published in Gazette of India dated 29th June, 2017, making certain amendments in Notification No. S.O.3577(E) dated 29th November, 2016 under sub-section (2) of Section 37 of the National Food Security Act, 2013.

4. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal "Nishank" presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Fifty-ninth Report regarding requests for dropping of Assurances (Acceded to).
- (2) Sixtieth Report regarding requests for dropping of Assurances (Not acceded to).
- (3) Sixty-first Report regarding requests for dropping of Assurances (Acceded to).
- (4) Sixty-second Report regarding requests for dropping of Assurances (Not acceded to).

5. Report of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the Eighth Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2016-17) on the Action taken by the Government on the Recommendations/Observations contained in the Fourth Report (2015-16) (Sixteenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on 'Measures undertaken to secure representation of OBCs and for their welfare in Universities and other higher educational/technical institutions', pertaining to the Ministry of Human Resource Development.

6. Action Taken Statement of Standing Committee on Labour

Dr. Kirit Somaiya laid on the Table the Statement (Hindi and English versions) of the Standing Committee on Labour on Statement showing further action taken by the Government on the Observations/ Recommendations of the Standing Committee on Labour contained in their Twenty-Second Report

(Sixteenth Lok Sabha) on the Action Taken by the Government on the Observations/ Recommendations contained in the Sixteenth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Skill Development & Entrepreneurship.

7. Report of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the Twentieth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on the subject 'Centre for High Technology (CHT)'.

*12.04 P.M.

8. Statements by Ministers

- (1) The Minister of Agriculture and Farmers Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Agriculture on Demands for Grants (2017-18) pertaining to the Department of Agricultural Research & Education, Ministry of Agriculture and Farmers Welfare.
- (2) The Minister of State in the Ministry of Agriculture and Farmers Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Agriculture on Demands for Grants (2016-17) pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.15 P.M.)

^{*}From 12.05 P.M. to 1.14 P.M., Members raised matters of urgent public importance.

2.15 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Dharambir Singh regarding need to extend risk cover to agriculture loan on the lines of commercial loan.
- (2) Shri Laxman Giluwa regarding need to include people belonging to 'Tanti' community in Jharkhand in the list of Scheduled Castes.
- (3) Shri Chhedi Paswan regarding need to expedite construction of dam on river Suara in Kaimur district, Bihar.
- (4) Shri Bidyut Baran Mahato regarding train services in Jamshedpur Parliamentary Constituency of Jharkhand.
- (5) Shri Pankaj Chaudhary regarding need to establish a Passport Seva Kendra in Maharajganj district, Uttar Pradesh.
- (6) Dr. Kirit Somaiya regarding need to expedite construction of Railway under Bridges and Railway over Bridges at various places in Mumbai.
- (7) Shri Janardan Mishra regarding need to take measures for construction of Rewa Mirzapur road.
- (8) Shri Parbhubhai Nagarbhai Vasava regarding need to set up post offices in places not having postal facilities in Bardoli parliamentary constituency, Gujarat.
- (9) Dr. Udit Raj regarding need to develop Narela in Delhi as a modern township.
- (10) Shri Sharad Tripathi regarding need to take stringent action against trafficking of women and adequate measures for proper rehabilitation of rescued women.

- (11) Dr. Ramesh Pokhriyal 'Nishank' regarding need to make compulsory use of Hindi in official work.
- (12) Shri Bhanu Pratap Singh Verma regarding need to provide pension and perks to Loktantra Senani jailed during the Emergency from 1975 to 1977.
- (13) Shri Rajendra Agrawal regarding need to probe the alleged misuse of loan facility availed by sugar mills in Hapur district, Uttar Pradesh.
- (14) Shri Sudheer Gupta regarding need to establish a Horticulture University at Mandsour, Madhya Pradesh.
- (15) Shri Prakash Hukkeri regarding need to provide sufficient funds for implementation of Pradhan Mantrai Gram Sadak Yojana in Karnataka.
- (16) Shri R. Dhruvanarayana regarding need to include 'Youth Leadership & Personality Development Training' and 'National Integration Camp' in programmes run by Nehru Yuva Kendra, Chamarajanagar, Karnataka.
- (17) Shri S.P. Muddahanumegowda regarding need to provide compensation to the coconut growing farmers.
- (18) Shri S. Selvakumara Chinnayan regarding need to provide special financial package to Government of Tamil Nadu for Erode-Palani State Highway.
- (19) Shri C. Gopalakrishnan regarding Avinashi Athikadavu Ground Water Recharge Project in Tamil Nadu.
- (20) Dr. Tapas Mandal regarding full utilization of funds under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY).
- (21) Dr. (Smt.) Mamtaz Sanghamita regarding revival of Mining & Allied Machinery Corporation (MAMC), Durgapur in West Bengal.
- (22) Shri Bhartruhari Mahtab regarding need for capital infusion by MMTC, Ltd in Neelachal Ispat Nigam Ltd in Odisha.
- (23) Shri Gajanan Kirtikar regarding issue of gender equality.
- (24) Shri K. Ram Mohan Naidu regarding unemployment situation in the country.

- (25) Shri Kaushalendra Kumar regarding need to establish cancer hospitals in Bihar.
- (26) Shri Vijay Kumar Hansdak regarding need to extend adequate loan facilities to farmers in Jharkhand and also increase the number of nationalised bank branches in the State.
- (27) Shri Shailesh Kumar alias Bulo Mandal regarding need to start domestic flight service from Bhagalpur, Bihar.
- (28) Shri Raju Shetti regarding need to ensure remunerative price of agricultural produce and announcement of full farm loan-waiver.

2.16 P.M.

10. (i) Supplementary Demands for Grants (General)-2017-18 and (ii) Demands for Excess Grants (General) -2014-15

Time Taken: 5 Hrs. 11 Mts.

The following items of business were taken up together:-

- (i) Supplementary Demands for Grants Nos. 1 to 3, 5 to 7, 9, 11, 12, 15 to 20, 23, 26, 27, 29, 30, 33 to 35, 40 to 42, 46 to 49, 51, 52, 55, 57 to 60, 64, 66, 70, 72, 73, 77, 80 to 82, 84 to 87, 89, 90 to 92 and 94 to 100 in respect of Supplementary Demands for Grants-First Batch(General) for 2017-18 and;
- (ii) Demands for Excess Grants Nos. 13, 21, 77 relating to Civil Ministry and Nos. 2, 14 and 16 relating to Ministry of Railways in respect of Demands for Excess Grants (General) for 2014-15

The following members took part in the debate:-

- 1. Shri K.C. Venugopal
- 2. Shri Nishikant Dubey
- 3. Shri R.K. Bharathimohan
- 4. Shri Sudip Bandyopadhyay
- 5. Shri Bhartruhari Mahtab
- 6. Shri Vinayak Bhaurao Raut

- 7. Dr. Ravindra Babu Pandula
- 8. Shri P. Karunakaran
- Dr. Vara Prasadarao Velagapalli
- Shri Ramen Deka
- 11. Shri Konda Vishweshwar Reddy
- 12. Shri P.C. Mohan
- 13. Shri Prem Singh Chandumajra
- 14. Shri Uday Pratap Singh
- 15. Shri E.T. Mohammed Basheer
- 16. Shri Kaushalendra Kumar
- 17. Shri Rajeev Shankarrao Satav
- 18. Shri Elumalai V.
- 19. Dr. Heena Vijaykumar Gavit
- 20. Shri Rajesh Ranjan alias Pappu Yadav
- 21. Dr. Arun Kumar
- 22. Shri Prem Das Rai
- 23. Dr. Ravindra Kumar Ray
- 24. Maulana Badruddin Ajmal
- 25. Shri N.K. Premachandran
- 26. Shri Jose K. Mani
- 27. Shri Bhairon Prasad Mishra
- 28. Shri (Adv.) Joice George
- 29. Dr. Manoj Rajoria
- 30. Shri Gurjeet Singh Aujla
- 31. Shri Janardan Mishra

Shri Arun Jaitley replied to the debate.

All the Supplementary Demands for Grants Nos. 1 to 3, 5 to 7, 9, 11, 12, 15 to 20, 23, 26, 27, 29, 30, 33 to 35, 40 to 42, 46 to 49, 51, 52, 55, 57 to 60, 64, 66, 70, 72, 73, 77, 80 to 82, 84 to 87, 89, 90 to 92 and 94 to 100 in respect of the Supplementary Demands for Grants-First Batch(General) for 2017-18 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants-First Batch (General) for 2017-18, were voted in full.

All the Demands for Excess Grants Nos. 13, 21, 77 relating to Civil Ministry and Nos. 2, 14 and 16 relating to Ministry of Railways for the amount shown

under columns 3 and 4 of the printed List of Demands for Excess Grants (General) for 2014-2015 were voted in full.

11. Government Bill – Introduced

The Appropriation (No.4) Bill, 2017.

12. Government Bill – Passed

The Appropriation (No.4) Bill, 2017.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

13. Government Bill – Introduced

The Appropriation (No.3) Bill, 2017.

14. Government Bill – Passed

The Appropriation (No.3) Bill, 2017.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Arun Jaitley. The motion was adopted and the Bill was passed.

7.27 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 2nd August, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 2, 2017/Shravana 11, 1939 (Saka)

No. 239

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241–245 were orally answered. Replies to Starred Question Nos. 246–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the years 2011-2012 to 2015-2016.
 - (ii) Action Taken Reports (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the years 2011-2012 to 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.338(E) in Gazette of India dated 10th April, 2017 under sub-section (3) of Section 18 of the Public Premises (Eviction of Unauthorised Occupant) Act, 1971.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the years 2013-2014 and 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the years 2013-2014 and 2014-2015.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Apprenticeship (Third Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.333(E) in Gazette of India dated 5th April, 2017 under sub-section (3) of Section 37 of the Apprentices Act, 1961.
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 33 of 2017)-Performance Audit on Planning and Implementation of Phase III expansion project of Mangalore Refinery and Petrochemicals Limited, Ministry of Petroleum and Natural Gas under Article 151(1) of the Constitution.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2017 published in Notification No. G.S.R.261(E) in Gazette of India dated 17th March, 2017.

- (ii) The Indian Forest Service (Pay) Fourth Amendment Rules, 2017 published in Notification No. G.S.R.262(E) in Gazette of India dated 17th March, 2017.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2017 published in Notification No. G.S.R.486(E) in Gazette of India dated 19th May, 2017.
- (iv) The Indian Police Service (Pay) Third Amendment Rules, 2017 published in Notification No. G.S.R.487(E) in Gazette of India dated 19th May, 2017.
- (v) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2017 published in Notification No. G.S.R.645(E) in Gazette of India dated 27th June, 2017.
- (vi) The Indian Police Service (Pay) Fourth Amendment Rules, 2017 published in Notification No. G.S.R.646(E) in Gazette of India dated 27th June, 2017.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2017 published in Notification No. G.S.R.844(E) in Gazette of India dated 6th July, 2017.
- (viii) The Indian Police Service (Pay) Fifth Amendment Rules, 2017 published in Notification No. G.S.R.845(E) in Gazette of India dated 6th July, 2017.
- (9) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2017-2018.
 - (ii) Memorandum of Understanding between the Bharat Broadband Network Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2017-2018

- (iii) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2017-2018.
- (10) A copy of the Indian Telegraph Right of Way (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.407(E) in Gazette of India dated 26th April, 2017 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.
- (11) A copy of the Conduct of Elections (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. S.O.1133(E) in Gazette of India dated 7th April, 2017 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 31st July, 2017, Rajya Sabha passed the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, passed by the Lok Sabha on the 10th April, 2017, with amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.
- (ii) That at its sitting held on the 1st August, 2017, Rajya Sabha agreed without any amendment to the Right of Children to Free and Compulsory Education (Amendment) Bill, 2017, passed by the Lok Sabha on the 21st July, 2017.

5. Bill as amended by Rajya Sabha – Laid on the Table

The Constitution (One Hundred and Twenty-third Amendment) Bill, 2017

6. Report of Committee on Public Undertakings

Shri Shanta Kumar presented the Nineteenth Report (Hindi and English versions) of the Committee on Public Undertakings on 'National Highways Authority of India (NHAI)'.

7. Report of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakaran presented the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

8. Report of Standing Committee on Finance

Dr. M. Veerappa Moily presented the 49th Report (Hindi and English versions) of the Standing Committee on Finance on Action taken by the Government on the recommendations contained in 34th Report (16th Lok Sabha) on 'State of Rural / Agricultural Banking and Crop Insurance'.

9. Statements of Standing Committee on Coal and Steel

Shri Rakesh Singh laid on the Table the following Action Taken Statements (Hindi and English versions) in respect of observations/ recommendations contained in Chapters I and V of Reports of the Standing Committee on Coal and Steel:-

- (1) 27th Report(15th Lok Sabha) of the Committee on Coal and Steel on action taken by the Government on the Observations/
 Recommendations contained in 24th Report (15th Lok Sabha) on 'Demands for Grants (2012-13)' relating to the Ministry of Coal.
- (2) 46th Report (15th Lok Sabha) of the Committee on Coal and Steel on action taken by the Government on the Observations/

- Recommendations contained in 35th Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' relating to the Ministry of Steel.
- (3) 47th Report (15th Lok Sabha) of the Committee on Coal and Steel on action taken by the Government on the Recommendations contained in 39th Report (15th Lok Sabha) on 'Promotion of Steel Usage' relating to the Ministry of Steel.
- (4) 48th Report (15th Lok Sabha) of the Committee on Coal and Steel on action taken by the Government on the Observations/
 Recommendations contained in 40th Report (15th Lok Sabha) on 'Functioning of MSTC Ltd.' relating to the Ministry of Steel.
- (5) 15th Report (16th Lok Sabha) of the Committee on Coal and Steel on action taken by the Government on the Observations/ Recommendations contained in 7th Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' relating to the Ministry of Coal.
- (6) 24th Report (16th Lok Sabha) of the Committee on Coal and Steel on action taken by the Government on the Observations/ Recommendations contained in 18th Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' relating to the Ministry of Coal.
- (7) 25th Report (16th Lok Sabha) of the Committee on Coal and Steel on action taken by the Government on the Observations/ Recommendations contained in 19th Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' relating to the Ministry of Mines.
- (8) 26th Report (16th Lok Sabha) of the Committee on Coal and Steel on action taken by the Government on the Observations/
 Recommendations contained in 20th Report (16th Lok Sabha) on 'Demands for Grants (2016-17)' relating to the Ministry of Steel.
- (9) 30th Report (16th Lok Sabha) of the Committee on Coal and Steel on action taken by the Government on the Observations/ Recommendations contained in 21th Report (16th Lok Sabha) on 'Research and Development in Iron and Steel Sector' relating to the Ministry of Steel.

10. Reports of Standing Committee on Commerce

Shri Jitendra Chaudhury laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 134th Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 130th Report on Industrial Policy in the Changing Global Scenario.
- (2) 135th Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 132nd Report on Demands for Grants (2017-18) of Department of Commerce, Ministry of Commerce and Industry.
- (3) 136th Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 133rd Report on Demands for Grants (2017-18) of Department of Industrial Policy and Promotion, Ministry of Commerce & Industry.

12.05 P.M.

11. Statements by Ministers

- (1) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Railways on Demands for Grants (2017-18) pertaining to the Ministry of Railways.
- (2) The Minister of State in the Ministry of Agriculture and Farmers Welfare and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences laid the following statements (Hindi and English versions) regarding –

- (i) the status of implementation of the recommendations contained in the 294th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18) pertaining to the Ministry of Earth Sciences.
- (ii) the status of implementation of the recommendations contained in the 295th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18) pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (iii) the status of implementation of the recommendations contained in the 296th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

*12.06 P.M.

12. Submission by Member

Shri Mallikarjun Kharge made a submission regarding political vendetta unleashed by the Government through central investigation agencies against the opposition party leaders particularly in Karnataka.

#Shri Arun Jaitley responded.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.02 P.M.)

^{*}From 12.06 P.M. to 1.02 P.M., Members raised matters of urgent public importance. #Minister of Finance, Minister of Corporate Affairs and Minister of Defence.

2.02 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Smt. Riti Pathak regarding need to ensure the share of farmers in the profits on final food products.
- (2) Shri Birendra Kumar Chaudhary regarding need to review the defence preparedness of our armed forces in view of the border standoff with china at Doklam and also utilise diplomatic channels on the issue.
- (3) Shri Harish Chandra Meena regarding need to provide basic civic amenities in Rajaurgarh Gram Panchayat in Dausa parliamentary constituency, Rajasthan.
- (4) Shri Om Birla regarding making available loans to farmers at concessional rate.
- (5) Shri Subhash Chandra Baheria regarding need to obtain consent of customers before conversion of Jan-Dhan bank accounts into savings account.
- (6) Smt. Santosh Ahlawat regarding need to accord approval to the Kumbha Ram Lift Canal Project in Jhunjhunu district of Rajasthan.
- (7) Shri Ramdas C. Tadas regarding need to start Lanco Vidarbha Thermal Power Station in Wardha parliamentary constituency, Maharashtra.
- (8) Dr. Ravindra Kumar Ray regarding need to include construction and renovation of small water bodies for irrigation purposes under Pradhan Mantri Krishi Sinchayee Yojana.
- (9) Shri Mansukhbhai D. Vasava regarding need to repair and reconstruct the stretch of National Highway No. 753B in Bharuch parliamentary constituency, Gujarat.

- (10) Shri Nishikant Dubey regarding need to expedite completion of pending railway projects in Jharkhand.
- (11) Smt. Anju bala regarding need for simultaneous elections to Lok Sabha and State Assemblies.
- (12) Shri Vishnu Dayal Ram regarding need to expedite Kanhar Barrage Project in Garhwa district of Jharkhand.
- (13) Shri Sushil Kumar Singh regarding renovation of historical temples and tourist places in Gaya and Aurangabad districts of Bihar.
- (14) Shri Prahlad Singh Patel regarding need to reduce the minimum agelimit for physically challenged persons to avail the benefits under Pradhan Mantri Awas Yojana.
- (15) Shri Hukmdev Narayan Yadav regarding need to confer Bharat Ratna Award on Dr. Ram Manohar Lohia, Chaudhary Charan Singh and Karpoori Thakur.
- (16) Shri Bhairon Prasad Mishra regarding need to establish a Kendriya Vidyalaya in Banda district, Uttar Pradesh.
- (17) Dr. Shashi Tharoor regarding outbreak of vector-borne disease in Kerala.
- (18) Shri B. N. Chandrappa regarding need to provide financial assistance to Karnataka affected by drought.
- (19) Smt. K. Maragatham regarding need to withdraw GST imposed on textile products.
- (20) Shri P. R. Sundaram regarding need to protect the interests of domestic poultry industry.
- (21) Dr. (Smt.) Ratna De Nag regarding making river Ganga pollution-free.
- (22) Prof. Saugata Roy regarding reported changes recommended in school text books.
- (23) Shri Arvind Ganpat Sawant regarding assessment of demonetized notes following demonetization.

- (24) Smt. Kothapalli Geetha regarding need to provide telephone/digital connectivity in rural areas of Andhra Pradesh.
- (25) Shri P. Karunakaran regarding need to achieve the objectives of demonetisation of bank notes.
- (26) Shri Radheshyam Biswas regarding flood situation in Assam.
- (27) Shri N. K. Premachandran regarding deep-sea fishing by foreign vessels owned by Indian Companies.

2.03 P.M.

14. (I) Statutory Resolutions – Withdrawn;

(II) Government Bills-Passed

Time Taken: 2 Hrs. 43 Mts.

The following items of business were taken up together:-

- (i) Statutory Resolution disapproving the Central Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (Ordinance No. 3 of 2017)
- (ii) The Central Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017
- (iii) Statutory Resolution disapproving the Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (Ordinance No. 4 of 2017)
- (iv) The Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017

Shri Adhir Ranjan Chowdhury moved following resolution:-

"That this House disapproves of the Central Goods and Services Tax (Extension to Jammu and Kashmir), Ordinance, 2017 (Ordinance No. 3 of 2017) promulgated by the President on 8th July, 2017".

The motion for consideration of the Central Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017 was moved by Shri Arun Jaitley.

Shri Adhir Ranjan Chowdhury moved following resolution:-

"That this House disapproves of the Integrated Goods and Services Tax (Extension to Jammu and Kashmir), Ordinance, 2017 (Ordinance No. 4 of 2017) promulgated by the President on 8th July, 2017".

The motion for consideration of the Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017 was moved by Shri Arun Jaitley.

The following members took part in the combined debate:-

- 1. Shri Jugal Kishore Sharma
- 2. Dr. Shashi Tharoor
- 3. Shri Kalyan Banerjee
- 4. Dr. Jayakumar Jayavardhan
- 5. Shri Tathagata Satpathy
- 6. Shri Anandrao Adsul
- 7. Shri Jayadev Galla
- 8. Shri Mekapati Rajamohan Reddy
- 9. Shri Thupstan Chhewang
- 10. Shri Konda Vishweshwar Reddy
- 11. Shri Anurag Singh Thakur
- 12. Shri Mohammad Salim

Shri Arun Jaitley replied to the combined debate.

- (i) The Statutory Resolution disapproving the Central Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (Ordinance No. 3 of 2017) moved by Shri Adhir Ranjan Chowdhury was withdrawn by leave of the House.
- (ii) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

(iii) The Statutory Resolution disapproving the Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (Ordinance No. 4 of 2017) moved by Shri Adhir Ranjan Chowdhury was withdrawn by leave of the House

(iv) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

4.48 P.M.

#15. Statutory Resolution – Under Consideration

Time Allotted: 2 Hrs.

Time Taken: 1 Hr. 13 Mts.

Balance: 47 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

"That this House disapproves of the Banking Regulation (Amendment) Ordinance, 2017 (No. 1 of 2017) promulgated by the President on 4^{th} May, 2017".

***16.** Government Bill – Under Consideration

The Banking Regulation (Amendment) Bill, 2017

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the combined debate on the Resolution and the motion for consideration of the Bill:-

The following members took part in the combined debate:-

- 1. Dr. Udit Raj
- 2. Shri B. Senguttuvan
- 3. Shri Gaurav Gogoi
- 4. Prof. Saugata Roy
- 5. Shri Rabindra Kumar Jena
- 6. Shri Anandrao Adsul (speech unfinished).

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 3rd August, 2017.)

ANOOP MISHRA Secretary General

[#]Discussed together.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, August 3, 2017/Shravana 12, 1939 (Saka)

No. 240

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Nar Bahadur Bhandari, member of the Eighth Lok Sabha; and Shri Sontosh Mohan Dev, member of the Seventh, Eighth, Ninth, Tenth, Eleventh, Thirteenth and Fourteenth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 261–263 were orally answered. Replies to Starred Question Nos. 264–280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.03 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2017-2018.
- (2) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2017-2018.
- (ii) Memorandum of Understanding between the THDC Limited and the Ministry of Power for the year 2017-2018.
- (iii) Memorandum of Understanding between the NHDC Limited and NHPC Limited for the year 2017-2018.
- (iv) Memorandum of Understanding between the NHPC Limited and Ministry of Power for the year 2017-2018.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2015-2016.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) The Coal Blocks Allocation Rules, 2017 published in Notification No. G.S.R.877(E) in Gazette of India dated 13th July, 2017.
- (ii) S.O.2211(E) published in Gazette of India dated 13th July, 2016, making certain amendments in Notification No. S.O.2155(E) dated 21st September, 2011.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2015-2016.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2017-2018.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.1765(E) published in Gazette of India dated 13th May, 2016, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (ii) S.O.2537(E) published in Gazette of India dated 27th July, 2016, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.

- (iii) S.O.3067(E) published in Gazette of India dated 27th September, 2016, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60A (Purulia-Bankura Section) in the State of West-Bengal.
- (iv) S.O.319(E) and S.O.320(E) published in Gazette of India dated 1st February, 2017, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 30A (Fatuha-Harnaut-Barh Section) in the State of Bihar.
- (v) S.O.400(E) published in Gazette of India dated 13th February, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60A (Bankura-Purulia Section) in the State of West Bengal.
- (vi) S.O.558(E) published in Gazette of India dated 21st February, 2017, appointing the Officers, mentioned therein, as an arbitrator for the purpose of arbitration arising out of Acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (vii) S.O.655(E) published in Gazette of India dated 28th February, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (viii) S.O.863(E) published in Gazette of India dated 17th February, 2017, making certain amendments in the Notification No. S.O.2537(E) dated 28th June, 2016.
- (ix) S.O.1236(E) published in Gazette of India dated 21st April, 2017, making certain amendments in the Notification No. S.O.215(E) dated

- 16th January, 2013 and Notification No. S.O.1391(E) dated 12th April, 2016.
- (x) S.O.1795(E) published in Gazette of India dated 6th June, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60A (Bankura-Purulia Section) in the State of West Bengal.
- (xi) S.O.1930(E) published in Gazette of India dated 16th June, 2017, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.
- (xii) S.O.1217(E) published in Gazette of India dated 19th April, 2017, regarding rates of fees to be recovered from the users of National Highway No. 232 (New NH Nos. 31, 128 & 335)(Ambedkarnagar-Raebareilly Banda Section) in the State of Uttar Pradesh.
- (xiii) S.O.1602(E) published in Gazette of India dated 17th May, 2017, regarding rates of fees to be recovered from the users of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.
- (xiv) S.O.1633(E) published in Gazette of India dated 19th May, 2017, regarding rates of fees to be recovered from the users of National Highway No. 112 (Jodhpur-Pachpadra Section) in the State of Rajasthan.
- (xv) S.O.1807(E) published in Gazette of India dated 7th June, 2017, regarding rates of fees to be recovered from the users of National Highway No. 226 (in the State of Tamil Nadu.
- (xvi) S.O.1952(E) published in Gazette of India dated 20th June, 2017, regarding rates of fees to be recovered from the users of National Highway No. 76 (Chittorgarh-Udaipur Section) in the State of Rajasthan.

- (xvii) S.O.1964(E) published in Gazette of India dated 21st June, 2017, regarding rates of fees to be recovered from the users of National Highway No. 8 (Rajasthan/Gujarat Border-Ahmedabad Section) in the State of Rajasthan.
- (xviii) S.O.1456(E) published in Gazette of India dated 9th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xix) S.O.449(E) published in Gazette of India dated 15th February, 2017, directing National Highways and Infrastructure Development Corporation Limited to exercise the function relating to the development and maintenance of the stretches, mentioned therein, in the State of Manipur.
- (xx) S.O.450(E) published in Gazette of India dated 15th February, 2017, making certain amendments in the Notification No. S.O.815(E) dated 25th May, 2007.
- (xxi) S.O.651(E) published in Gazette of India dated 28th February, 2017, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xxii) S.O.766(E) published in Gazette of India dated 7th March, 2017, entrusting the stretches, mentioned therein, of new National Highway No. 216A to National Highway Authority of India in the State of Andhra Pradesh.
- (xxiii) S.O.795(E) published in Gazette of India dated 10th March, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxiv) S.O.796(E) published in Gazette of India dated 10th March, 2017, entrusting the stretches and new National Highways, mentioned

- therein, to National Highway Authority of India in the State of Andhra Pradesh.
- (xxv) S.O.797(E) published in Gazette of India dated 10th March, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Sikkim.
- (xxvi) S.O.817(E) published in Gazette of India dated 15th March, 2017, declaring highways, mentioned therein, as new National Highways.
- (xxvii) S.O.1016(E) published in Gazette of India dated 5th May, 2017, containing corrigendum to the Notification No. G.S.R. No.817(E) dated 14th March, 2017.
- (xxviii) S.O.1017(E) published in Gazette of India dated 31st March, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxix) S.O.1018(E) published in Gazette of India dated 31st March, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Tamil Nadu.
- (xxx) S.O.1373(E) published in Gazette of India dated 1st May, 2017, declaring highways, mentioned therein, as new National Highways.
- (xxxi) S.O.1421(E) published in Gazette of India dated 5th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxii) S.O.1423(E) published in Gazette of India dated 5th May, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Tamil Nadu.

- (xxxiii) S.O.1424(E) published in Gazette of India dated 5th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxiv) S.O.1425(E) published in Gazette of India dated 5th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxv) S.O.1426(E) published in Gazette of India dated 5th May, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the States of Bihar and Jharkhand.
- (xxxvi) S.O.1451(E) published in Gazette of India dated 9th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xxxvii) S.O.1452(E) published in Gazette of India dated 9th May, 2017, making certain amendments in the Notification No. S.O.2335(E) dated 25th August, 2015.
- (xxxviii) S.O.1453(E) published in Gazette of India dated 9th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005..
- (xxxix) S.O.1454(E) published in Gazette of India dated 9th May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xl) S.O.1455(E) published in Gazette of India dated 9th May, 2017, entrusting the stretches and new National Highways, mentioned therein, to National Highway Authority of India in the State of Jharkhand.

- (xli) S.O.1663(E) published in Gazette of India dated 23rd May, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xlii) S.O.1664(E) published in Gazette of India dated 23rd May, 2017, entrusting the stretches and new National Highway No. 107 to National Highway Authority of India in the State of Bihar.
- (xliii) S.O.1694(E) published in Gazette of India dated 26th May, 2017, making certain amendments in the Notification No. S.O.30(E) dated 5th January, 2017.
- (xliv) S.O.1796(E) published in Gazette of India dated 6th June, 2017, declaring highways, mentioned therein, as new National Highways.
- (xlv) S.O.1797(E) published in Gazette of India dated 6th June, 2017, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xlvi) S.O.1798(E) published in Gazette of India dated 6th June, 2017, declaring highways, mentioned therein, as new National Highways.
- (xlvii) S.O.1991(E) published in Gazette of India dated 23rd June, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xlviii) S.O.1993(E) published in Gazette of India dated 23rd June, 2017, declaring highways, mentioned therein, as new National Highways.
- (xlix) S.O.1994(E) published in Gazette of India dated 23rd June, 2017, declaring highways, mentioned therein, as new National Highways.
- (I) S.O.1995(E) published in Gazette of India dated 23rd June, 2017, declaring highways, mentioned therein, as new National Highways.
- (li) S.O.2015(E) published in Gazette of India dated 23rd June, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

- (10) Ten statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (ix) of (9) above.
- (11) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
 - (i) The Central Motor Vehicles (First Amendment) Rules, 2017 published in Notification No. G.S.R.121(E) published in Gazette of India dated 10th February, 2017.
 - (ii) The Central Motor Vehicles (Second Amendment) Rules, 2017 published in Notification No. G.S.R.120(E) published in Gazette of India dated 10th February, 2017.
 - (iii) The Central Motor Vehicles (Third Amendment) Rules, 2016 published in Notification No. G.S.R.240(E) published in Gazette of India dated 14th March, 2017.
 - (iv) The Central Motor Vehicles (Fourth Amendment) Rules, 2017 published in Notification No. G.S.R.247(E) published in Gazette of India dated 15th March, 2017.
 - (v) The Central Motor Vehicles (Fifth Amendment) Rules, 2017 published in Notification No. G.S.R.271(E) published in Gazette of India dated 21st March, 2017.
 - (vi) The Central Motor Vehicles (Sixth Amendment) Rules, 2017 published in Notification No. G.S.R.424(E) published in Gazette of India dated 1st May, 2017.
 - (vii) The Central Motor Vehicles (Seventh Amendment) Rules, 2017 published in Notification No. G.S.R.423(E) published in Gazette of India dated 1st May, 2017.
 - (viii) The Central Motor Vehicles (Eighth Amendment) Rules, 2017 published in Notification No. G.S.R.485(E) published in Gazette of India dated 19th May, 2017.

- (ix) S.O.1374(E) published in Gazette of India dated 1st May, 2017 making certain amendments in Rule 108 related to allowing vehicles to use multi coloured red, blue and white light on its top for the duties, mentioned therein.
- (x) The Central Motor Vehicles (Tenth Amendment) Rules, 2017 published in Notification No. G.S.R.643(E) published in Gazette of India dated 27th June, 2017.
- (xi) The Central Motor Vehicles (Ninth Amendment) Rules, 2017 published in Notification No. G.S.R.633(E) published in Gazette of India dated 23rd June, 2017.
- (xii) The Motor Vehicles (Driving) Regulations, 2017 published in Notification No. G.S.R.634(E) published in Gazette of India dated 23rd June, 2017.
- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2017-2018.
 - (ii) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2017-2018.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2013-2014.
 - (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Aircraft (Third Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.448(E) in Gazette of India dated 9th May, 2017 under Section 14A of the Aircraft Act, 1934.

5. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Shri Sudip Bandyopadhyay	31.01.2017 to 9.02.2017 & 9.03.2017 to 12.04.2017
(2)	Shri Tapas Paul	31.01.2017 to 9.02.2017 & 9.03.2017 to 24.03.2017
(3)	Shri Rama Chandra Hansdah	31.01.2017 to 9.02.2017 & 9.03.2017 to 12.04.2017
(4)	Shri Chand Nath	19.07.2017 to 11.08.2017

6. Report of Joint Committee on Offices of Profit

Dr. Satya Pal Singh presented the Twenty-third Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

7. Statement of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi laid on the Table the Statement (Hindi and English versions) showing final action taken by the Government on the recommendations contained in Chapters I and V of the 16th Report (16th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2016-17) on

action taken by the Government on the recommendations contained in the 12th Report (16th Lok Sabha) of the Committee on the subject 'Demands for Grants (2016-17)' of the Ministry of Petroleum and Natural Gas.

8. Reports of Standing Committee on Railways

Shri Sudip Bandyopadhyay presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Fourteenth Report on Action Taken by the Government on the recommendations of the Committee contained in their 10thReport on the subject 'Pending Projects'.
- (2) Fifteenth Report on Action Taken by the Government on the recommendations of the Committee contained in their 12th Report on the subject 'Safety and Security in Railways'.

9. Statement of Standing Committee on Railways

Shri Sudip Bandyopadhyay laid on the table the Statement (Hindi and English versions) on Action Taken by Government on the recommendations contained in Chapter-I and final replies to the recommendations contained in Chapter V of the 11th Report of the Standing Committee on Railways (16thLok Sabha) on Action Taken by Government on the recommendations contained in their 9thReport (16thLok Sabha) on 'Demands for Grants (2016-17) of the Ministry of Railways'.

10. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Power, Minister of State (Independent Charge) of the Ministry of Coal, Minister of State (Independent Charge) of the Ministry of New and Renewable Energy and Minister of State (Independent Charge) of the Ministry of Mines laid the following (Hindi and English versions) statements regarding -
 - (i) the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Energy on the Action Taken by the Government on the recommendations/ observations contained in the 15th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Power.
 - (ii) the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Coal and Steel on Demands for Grants (2016-17) pertaining to the Ministry of Mines.
- (2) The Minister of State in the Minister of Water Resources, River Development and Ganga Rejuvenation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Water Resources on 'Repair, Renovation and Restoration of Water Bodies Encroachment on Water Bodies and steps required to remove the encroachment and restore the Water Bodies' pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

11. Motion regarding Appointment of Member of Rajya Sabha to the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015.

Shri Ganesh Singh moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to serve as member of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015 in the vacancy to be caused by the retirement of Shri Derek O' Brien from Rajya Sabha on 18th August, 2017 and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12. Motion regarding appointment of Members of Rajya Sabha to the Joint Committee on the Citizenship (Amendment) Bill, 2016

Dr. Satyapal Singh moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint three members of Rajya Sabha to serve as Members of the Joint Committee on the Citizenship (Amendment) Bill, 2016 in the vacancies to be caused by the retirement of Sarvashri Dilipbhai Pandya, Derek O'Brien and P. Bhattacharya from Rajya Sabha on 18th August, 2017 and do communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.10 P.M. and re-assembled at 12.31 P.M.)

*12.31 P.M.

13. Submission by Members

Shri Jyotiraditya M. Scindia made a submission regarding reported attempt by Madhya Pradesh Government to forcibly evict thousands of families living in flood prone areas without adequate provision for rehabilitation and compensation.

*Shri Narendra Singh Tomar responded.

12.37 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Dr. Bhola Singh regarding need to set up petro-chemical factories at Barauni-Begusarai Industrial area, Bihar.
- (2) Shri Gopal Chinayya Shetty regarding need to accelerate the process of inter-linking of rivers in the country.
- (3) Shri Naranbhai Kachhadiya regarding need to provide gas under Administered Pricing Mechanism to Gujarat Urja Vikas Nigam Limited.
- (4) Shri Nanabhau Falgunrao Patole regarding need to review the order of Southeast Central Railway regarding passengers of Maharashtra Express.
- (5) Shri Janak Ram regarding need to reopen Hathua sugar mill, Mirganj in Gopalganj parliamentary constituency, Bihar.
- (6) Shri Rameswar Teli regarding setting up of 14 Navodaya Vidyalayas in Assam.
- (7) Shri Anshul Verma regarding need to amend section 498A of Indian Penal Code and Section 41 of Code of Criminal Procedure.

^{*}From 12.08 P.M. to 12.10 P.M. and from 12.31 P.M. to 12.37 P.M., Members raised matters of urgent public importance.

[#]Minister of Rural Development, Minister of Panchayati Raj, Minister of Drinking Water and Sanitation and Minister of Housing and Urban Affairs.

- (8) Shri Ramen Deka regarding guidelines for use of National Emblem.
- (9) Dr. Kirit P. Solanki regarding need to set up a Biomedical Technology Park in Ahmedabad.
- (10) Dr. Bharati Dhirubhai Shyal regarding need to start a daily flight between Bhavnagar and Mumbai.
- (11) Shri Hukum Singh regarding need to remove encroachment from natural water bodies and reservoirs to ensure sufficient flow of water in rivers in Uttar Pradesh.
- (12) Shri A. T. Nana Patil regarding need to construct reservoirs on the course of river Girna in Maharashtra under Pradhan Mantri Krishi Sinchayee Yoiana.
- (13) Shri Anto Antony regarding reported attacks on Dalit and Minority Communities.
- (14) Shri Rajeev Shankarrao Satav regarding need to make public the census details of Other Backward Classes in the country.
- (15) Shri M. I. Shanavas regarding setting up of a judicial Commission to look into matters of alleged inaction in cases of mob lynching.
- (16) Shri P. Kumar regarding need to review the decision to privatise four small arms Factories.
- (17) Shri K. R. P. Prabakaran regarding need to provide funds for cleaning of river Thamirabarani in Tirunelveli Parliamentary Constituency of Tamil Nadu.
- (18) Smt. Rita Tarai regarding need to construct road-over bridge at Sukhinda Road and RoB/under pass at Byree Railway Station in Jaipur Parliamentary Constituency of Odisha.
- (19) Shri Shrirang Appa Barne regarding need to ban online sale of medicines.
- (20) Shri Kunwar Haribansh Singh regarding need to build an auditorium for cultural activities in Pratapgarh district, Uttar Pradesh.

(21) Shri Naba Kumar Sarania regarding need to grant Scheduled Tribe status to certain tribal communities in Assam.

12.37 P.M.

#15. Statutory Resolution – Negatived

Time Taken: 2 Hrs. 55 Mts.

Further discussion on the following resolution moved by Shri Adhir Ranjan Chowdhury on the 2nd August, 2017, continued:-

"That this House disapproves of the Banking Regulation (Amendment) Ordinance, 2017 (No. 1 of 2017) promulgated by the President on 4th May, 2017".

After discussion, the Resolution was put to vote and negatived.

#16. Government Bill – Passed

The Banking Regulation (Amendment) Bill, 2017

Further discussion on the motion for consideration of the Bill moved by Shri Arun Jaitley on the 2nd August, 2017, continued.

The following members took part in the combined debate on the Resolution and the motion for consideration of the Bill:-

- 1. Shri Anandrao Adsul (resumed his speech)
- 2. Shri Muthamsetti Sriniyasa Rao
- 3. Shri Jitender Reddy
- 4. Dr. Vara Prasadarao Velagapalli
- 5. Shri Janardan Singh Sigriwal
- 6. Shri Prem Singh Chandumajra
- 7. Shri P. Karunakaran

#Discussed together.

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- 8. Shri Bhagwant Mann
- 9. Shri Anil Shirole alias Padmakar Gulabrao
- 10. Shri N.K. Premachandran
- 11. Shri Jay Prakash Narayan Yadav
- 12. Shri Kaushalendra Kumar
- 13. Shri C.N. Jayadevan
- 14. Shri Prem Das Rai
- 15. Shri Rajesh Ranjan alias Pappu Yadav

Shri Arun Jaitley replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 2.19 P.M. and re-assembled at 3.20 P.M.)

3.21 P.M.

#17. Statutory Resolution – Withdrawn

Time Taken: 37 Mts.

Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Ordinance, 2017 (Ordinance No. 2 of 2017) promulgated by the President on $1^{\rm st}$ July, 2017".

After discussion, the Resolution was withdrawn by the leave of the House.

*18. Government Bill – Passed

The Punjab Municipal Corporation Law (Extension to Chandigarh)
Amendment Bill, 2017

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the combined debate on the Resolution and the motion for consideration of the Bill:-

- 1. Shri Santokh Singh Chaudhary
- 2. Prof. Saugata Roy
- 3. Smt. Rita Tarai
- 4. Shri Md. Badaruddoza Khan

Shri Arun Jaitley replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

#Discussed together.

3.58 P.M.

19. Government Bill – Passed

The National Bank for Agriculture and Rural Development (Amendment) Bill, 2017

Time Taken: 3 Hrs. 29 Mts.

The motion for consideration of the Bill was moved by Shri Santosh Kumar Gangwar on behalf of Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Shri Anto Antony
- 2. Shri Om Birla
- 3. Prof.(Dr.) Mamtaz Sanghamita
- 4. Shri Bhartruhari Mahtab
- 5. Shri K. Parasuraman
- 6. Shri Gajanan Chandrakant Kirtikar
- 7. Shri Murali Mohan Maganti
- 8. Shri Vara Prasadarao Velagapalli
- 9. Shri Jitendra Chaudhury
- 10. Shri Konda Vishweshwar Reddy
- 11. Shri Ramesh Bidhuri
- 12. Shri Vincent H. Pala
- 13. Shri Sher Singh Ghubaya
- 14. Maulana Badruddin Ajmal
- 15. Shri Kamakhya Prasad Tasa
- 16. Dr. Arun Kumar
- 17. Shri Kaushalendra Kumar
- 18. Shri Prem Das Rai
- 19. Shri Virender Kashyap
- 20. Shri Jose K. Mani
- 21. Shri Conrad Kongkal Sangma
- 22. Shri Idris Ali
- 23. Shri Laxmi Narayan Yadav

- 24. Shri N.K. Premachandran
- 25. Shri Jay Prakash Narayan Yadav
- 26. Shri Lakhan Lal Sahu
- 27. Shri Bhagwant Mann
- 28. Shri M.K. Raghavan
- 29. Shri Ramesh Chander Kaushik

Shri Santosh Kumar Gangwar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clauses 5 to 7 were adopted.

Clause 8 was adopted.

Clause 9 was adopted.

Clauses 10 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Santosh Kumar Gangwar.

The motion was adopted and the Bill was passed.

7.27 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 4th August, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, August 4, 2017/Shravana 13, 1939 (Saka)

No. 241

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the 72^{nd} anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki on 6^{th} and 9^{th} August, 1945, respectively.

Thereafter, members stood in silence for a short while in the memory of the victims of the nuclear holocaust.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 281–285 were orally answered. Replies to Starred Question Nos. 286–300 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and

Rural Development, Mumbai, for the year 2016-2017.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Bharatiya Mahila Bank, New Delhi, for the year 2016-2017, together with Audit Report thereon.
- (3) A copy of the Insurance Regulatory and Development Authority of India (Protection of Policyholders' Interests) Regulations, 2017 (Hindi and English versions) published in Notification No. F. No. IRDAI/Reg./8/145/2017 in Gazette of India dated 30th June, 2017 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.
- (4) A copy each of the following Notifications (Hindi and English versions) sub-section (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-
 - (i) The Debts Recovery Appellate Tribunal, Kolkata (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.893(E) in Gazette of India dated 18th July, 2017.
 - (ii) The Debts Recovery Appellate Tribunal, Chennai (Multi-Tasking Staff) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.894(E) in Gazette of India dated 18th July, 2017.
 - (iii) The Debts Recovery Appellate Tribunal, Mumbai (Multi-Tasking Staff) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.895(E) in Gazette of India dated 18th July, 2017.
 - (iv) The Debts Recovery Appellate Tribunal, Allahabad (Multi-Tasking Staff) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.896(E) in Gazette of India dated 18th July, 2017.
 - (v) The Debts Recovery Appellate Tribunal, Delhi (Multi-Tasking Staff) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.897(E) in Gazette of India dated 18th July, 2017.

- (vi) The Debts Recovery Tribunal-I, Ahmedabad (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.898(E) in Gazette of India dated 18th July, 2017.
- (vii) The Debts Recovery Tribunal-2, Ahmedabad (Multi-Tasking Staff) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.899(E) in Gazette of India dated 18th July, 2017.
- (viii) The Debts Recovery Tribunal, Allahabad (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.900(E) in Gazette of India dated 18th July, 2017.
- (ix) The Debts Recovery Tribunal, Aurangabad (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.901(E) in Gazette of India dated 18th July, 2017.
- (x) The Debts Recovery Tribunal-1, Bengaluru (Multi-Tasking Staff) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.902(E) in Gazette of India dated 18th July, 2017.
- (xi) The Debts Recovery Tribunal-1, Chandigarh (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.903(E) in Gazette of India dated 18th July, 2017.
- (xii) The Debts Recovery Tribunal-2, Chandigarh (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.904(E) in Gazette of India dated 18th July, 2017.
- (xiii) The Debts Recovery Tribunal-1, Chennai (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.905(E) in Gazette of India dated 18th July, 2017.
- (xiv) The Debts Recovery Tribunal-2, Chennai (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.906(E) in Gazette of India dated 18th July, 2017.
- (xv) The Debts Recovery Tribunal-3, Chennai (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.907(E) in Gazette of India dated 18th July, 2017.

- (xvi) The Debts Recovery Tribunal, Coimbatore (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.908(E) in Gazette of India dated 18th July, 2017.
- (xvii) The Debts Recovery Tribunal, Cuttack (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.909(E) in Gazette of India dated 18th July, 2017.
- (xviii) The Debts Recovery Tribunal-I, Delhi (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.910(E) in Gazette of India dated 18th July, 2017.
- (xix) The Debts Recovery Tribunal-2, Delhi (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.911(E) in Gazette of India dated 18th July, 2017.
- (xx) The Debts Recovery Tribunal-3, Delhi (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.912(E) in Gazette of India dated 18th July, 2017.
- (xxi) The Debts Recovery Tribunal-1, Ernakulam (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.913(E) in Gazette of India dated 18th July, 2017.
- (xxii) The Debts Recovery Tribunal, Guwahati (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.914(E) in Gazette of India dated 18th July, 2017.
- (xxiii) The Debts Recovery Tribunal-1, Hyderabad (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.915(E) in Gazette of India dated 18th July, 2017.
- (xxiv) The Debts Recovery Tribunal, Jabalpur (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.916(E) in Gazette of India dated 18th July, 2017.
- (xxv) The Debts Recovery Tribunal, Jaipur (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.917(E) in Gazette of India dated 18th July, 2017.

- (xxvi) The Debts Recovery Tribunal-1, Kolkata (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.918(E) in Gazette of India dated 18th July, 2017.
- (xxvii) The Debts Recovery Tribunal-2, Kolkata (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.919(E) in Gazette of India dated 18th July, 2017.
- (xxviii) The Debts Recovery Tribunal-3, Kolkata (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.920(E) in Gazette of India dated 18th July, 2017.
- (xxix) The Debts Recovery Tribunal, Lucknow (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.921(E) in Gazette of India dated 18th July, 2017.
- (xxx) The Debts Recovery Tribunal, Madurai (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.922(E) in Gazette of India dated 18th July, 2017.
- (xxxi) The Debts Recovery Tribunal-1, Mumbai (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.923(E) in Gazette of India dated 18th July, 2017.
- (xxxii) The Debts Recovery Tribunal-2, Mumbai (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.924(E) in Gazette of India dated 18th July, 2017.
- (xxxiii) The Debts Recovery Tribunal-3, Mumbai (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.925(E) in Gazette of India dated 18th July, 2017.
- (xxxiv) The Debts Recovery Tribunal, Nagpur (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.926(E) in Gazette of India dated 18th July, 2017.
- (xxxv) The Debts Recovery Tribunal, Patna (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.927(E) in Gazette of India dated 18th July, 2017.

- (xxxvi) The Debts Recovery Tribunal, Pune (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.928(E) in Gazette of India dated 18th July, 2017.
- (xxxvii) The Debts Recovery Tribunal, Ranchi (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.929(E) in Gazette of India dated 18th July, 2017.
- (xxxviii) The Debts Recovery Tribunal, Vishakhapatnam (Multi-Tasking Staff)
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.930(E) in Gazette of India dated 18th July, 2017.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) The Re-export of Imported Goods (Drawback of Customs Duties) Amendment Rules, 2017 published in Notification No. G.S.R.722(E) in Gazette of India dated 29th June, 2017, together with an explanatory memorandum.
 - (ii) G.S.R.727(E) published in Gazette of India dated 29th June, 2017, together with an explanatory memorandum making certain amendments in various notifications, mentioned therein.
 - (iii) G.S.R.853(E) published in Gazette of India dated 10th July, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
 - (iv) G.S.R.881(E) published in Gazette of India dated 14th July, 2017, together with an explanatory memorandum making certain amendments in various notifications, mentioned therein.
 - (v) G.S.R.762(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to rescind the Notification No. 171/1993 Customs dated 16th September 1993 and consequently there will be no exemption on gift imports and consequently bona fide gifts will attract 28% IGST and applicable basic customs duty.

- (vi) G.S.R.763(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to rescind the Notification No. 151/1982 - Customs 14th May 1982.
- (vii) G.S.R.764(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty on Specimen, models, wall pictures and diagrams.
- (viii) G.S.R.765(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty on motion pictures, music, gaming software.
- (ix) G.S.R.766(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty and provide exemption from integrated tax on re-import of unclaimed postal articles.
- (x) G.S.R.767(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty exemption on works of Art and books, being antiques of an age exceeding one hundred years.
- (xi) G.S.R.768(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty and provide exemption from integrated tax on import of challenge cup and trophies, won by Defence units.
- (xii) G.S.R.769(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty on Tags and labels, or printed bags of foreign origin imported for repairs and return.
- (xiii) G.S.R.770(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty and additional duty of customs

- on Aviation Turbine Fuel in tanks of aircrafts by Indian Airlines, United Arab Airlines and Indian Air Force.
- (xiv) G.S.R.771(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty and provide exemption from integrated tax and goods and services compensation cess on imports by Vice-President.
- (xv) G.S.R.772(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty and provide exemption from integrated tax on imports relating to Defence and internal security forces.
- (xvi) G.S.R.773(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty and provide exemption from integrated tax on re-import of engines and parts of aircraft.
- (xvii) G.S.R.774(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to amend notification No. 3/57 Customs dated dated 8th January 1957 so as to continue exemption from basic customs duty and provide exemption from integrated tax and goods and services compensation cess on imports by Diplomats.
- (xviii) G.S.R.775(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty on imports of specified goods imported from Bhutan and Nepal.
- (xix) G.S.R.776(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking exemption from basic customs duty and provide exemption from integrated tax on Challenge cups, trophies and medals and prizes etc. won by Indian players.

- (xx) G.S.R.777(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to amend notification Nos. 102/2007 dated 14th September, 2007, 4/99 dated 8th January 1999, and 172/1994 dated 30th September 1994.
- (xxi) G.S.R.778(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to amend certain exemption notifications relating to re-import, bilateral/ multilateral agreements, imports by defence, security, sportsperson etc.
- (xxii) G.S.R.779(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to amend specified exemption notifications relating to re-import of personal private property, articles supplied free under warranty, free gifts, donations by charitable organisations etc.
- (xxiii) G.S.R.780(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty and provide exemption from integrated tax and goods and services compensation cess on reimport of goods exported under duty drawback, rebate of duty or under bond on or after the 1st July 2017.
- (xxiv) G.S.R.781(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to supersede Notification No 94/1996-Customs so as to continue exemption from basic customs duty, additional duty of customs and provide exemption from integrated tax and goods and services compensation cess on re-import of goods exported under duty drawback, rebate of duty or under bond on or before the 30th June, 2017.
- (xxv) G.S.R.782(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty and additional duty of customs, on re-import of goods falling under the fourth Schedule of the Central

- Excise Act, 1944, exported under duty drawback, rebate of duty or under bond.
- (xxvi) G.S.R.783(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from basic customs duty, and provide exemption from integrated tax on re-import of catering cabin equipment, etc. by Indian Airlines.
- (xxvii) G.S.R.784(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue exemption from SAD on goods covered under the Fourth schedule to Central Excise Act, 1944.
- (xxviii) G.S.R.785(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to supersede Notification No. 12/2012- Customs dated 17.03.2012.
- (xxix) G.S.R.786(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to supersede notification number 21/2012-Customs so as to provide Nil SAD on petroleum crude, petrol, diesel, petroleum gases and fuels and CNG for use in transport sector.
- (xxx) G.S.R.787(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to continue with effective rate of basic customs duty and additional duty of customs on items of chapter 27 of customs tariff act outside the purview of GST.
- (xxxi) G.S.R.788(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum together with an explanatory memorandum seeking to continue with Special Additional Duty on petroleum crude, petrol, High speed diesel, Aviation turbine fuel, LNG and natural gas.

- (xxxii) G.S.R.789(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to exempt education cess on IGST and Compensation cess on import of goods.
- (xxxiii) G.S.R.790(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to exempt Secondary and Higher education cess on IGST and Compensation cess on import of goods.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.755(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum making certain amendments in the ten notifications, mentioned therein.
 - (ii) G.S.R.931(E) published in Gazette of India dated 18th July, 2017, together with an explanatory memorandum making seeking to rescind six notifications related to area based exemption, issued under the erstwhile Central Excise Act, 1944.
 - (iii) G.S.R.932(E) published in Gazette of India dated 18th July, 2017, together with an explanatory memorandum making seeking to rescind five Central Excise (non Tariff) notifications issued under Section 3A erstwhile Central Excise Act, 1944.
 - (iv) G.S.R.791(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to rescind Central Excise notifications granting exemptions for goods subsumed in Goods and Services Tax.
 - (v) G.S.R.792(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to supersede Notification No. 108/95-central excise to exempt supply of excisable goods to United Nations and International Organisations for their official use.
 - (vi) G.S.R.793(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to supersede

- Notification No. 12/2012-central excise to prescribe effective rate of Central Excise duty on petrol, ethanol blended petrol, High speed diesel, blended HSD, Bio-diesel Aviation turbine fuel, LNG and natural gas.
- (vii) G.S.R.794(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to exempt excise duty on goods manufactured on or before 30th June 2017 but not cleared from the factory of production before 1st July 2017.
- (viii) G.S.R.795(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to supersede Notification No. 64/95-central excise to continue exemption from Central Excise duty on cigarettes and petroleum products supplied to Indian Navy And Coastguard as stores for consumption on board a vessel.
- (ix) G.S.R.796(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum seeking to amend Notification Nos. 52/2002 –CE, 8/2003-CE, 3/2006-CE, and 29/2008-CE to restrict the exemptions granted in these notifications to only specified goods in the Fourth schedule to Central Excise Act, 1944 and to amend notification Nos. 38/2004-CE, 62/2008-CE and 21/2009-CE to replace the words "appropriate duties of excise" with the words "appropriate central tax, state tax, union territory tax and integrated tax" at specified places.
- (x) G.S.R.823(E) published in Gazette of India dated 3rd July, 2017, together with an explanatory memorandum making certain amendments in Notification No. 28/2002-C.E. dated 13th May, 2002.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962 and section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.954(E) published in Gazette of India dated 26th July, 2017, together with an explanatory memorandum making certain amendments in Notification No. 131/2016-Cus.,(N.T.) dated 31st October, 2016.

- (ii) The Customs and Central Excise Settlement Commission (Amendment) Procedure, 2017 (Hindi and English versions) published in Notification No. G.S.R.447(E) in Gazette of India dated 9th May, 2017, together with an explanatory memorandum.
- (8) A copy of the Notification No. G.S.R.938(E) (Hindi and English versions) published in Gazette of India dated 20th July, 2017, seeking to exempt intra-State supplies of second hand goods received by a registered person, dealing in buying and selling of second hand goods and who pays the goods and services tax compensation cess on the value equal to the difference between the selling price and the purchase price of such second hand goods, as determined under sub-rule(5) of the rule 32 of the Central Goods and Service Tax Rules, 2017, from any supplier, who is not registered, from the whole of the goods and service tax compensation cess leviable thereon under section 8 of the Goods and Service Tax (Compensation to States) Act, 2017 under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017.
- (9) A copy of Notification No. G.S.R.878(E) (Hindi and English versions) published in Gazette of India dated 13th July, 2017, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of "Grinding Media balls (excluding forged Grinding Media Balls)" originating in or exported in or exported from Thailand and China PR under Notification No. 36/2012-Cus., (ADD) dated 16th July, 2012 and had recommended for extension of anti-dumping duty in terms of sub-section (5) of Section 9A of the Customs Tariff Act, 1975 under sub-section (7) of Section 9A of the said Act.
- (10) A copy of the Service Tax (Fourth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.625(E) in Gazette of India 22nd June, 2017 under sub-section (4) of Section 94 of the Finance Act, 1994, together with an explanatory memorandum.
- (11) A copy of Notification No. G.S.R.647(E) (Hindi and English versions) published in Gazette of India dated 27th June, 2017, together with an explanatory memorandum seeking to prescribe that an eligible registered

person, registered in States other than the States of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, and Himachal Pradesh, whose aggregate turnover in the preceding financial year did not exceed Rs.75 lakh, shall be eligible for the Composition Levy. Also, an eligible registered person, registered in the States of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, and Himachal Pradesh, whose aggregate turnover in the preceding financial year did not exceed Rs.50 lakh shall be eligible for the Composition Levy under sub-section (1) of section 10 of the Central Goods and Services Tax Act, 2017. Further, the notification seeks to provide that the registered person shall not be eligible to opt for composition levy if such person is a manufacturer of the following goods (i) Ice cream and other edible ice, whether or not containing cocoa (ii) Pan masala (iii) All goods, i.e. Tobacco and manufactured tobacco substitutes under Section 166 of the Central Goods and Services Tax Act, 2017.

- (12) A copy of Notification No. G.S.R.648(E) (Hindi and English versions) published in Gazette of India dated 27th June, 2017, together with an explanatory memorandum seeking to prescribe that an eligible registered person whose aggregate turnover in the preceding financial year did not exceed Rs.75 lakh shall be eligible for the Composition Levy under sub-section (1) of section 10 of the Central Goods and Services Tax Act, 2017 read with section 21 of the Union Territory Goods and Services Tax Act, 2017. Further, the notification seeks to provide that the registered person shall not be eligible to opt for composition levy if such person is a manufacturer of the following goods (i) Ice cream and other edible ice, whether or not containing cocoa (ii) Pan masala (iii) All goods, i.e. Tobacco and manufactured tobacco substitutes under Section 24 of the Union Territory Goods and Service Act, 2017.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Money Laundering Act, 2002:-
 - (i) The Prevention of Money-Laundering (Maintenance of Records) Second Amendment Rules, 2017 (Hindi and English versions) published in

- Notification No. G.S.R.538(E) published in Gazette of India dated 1st June, 2017 together with an explanatory memorandum.
- (ii) The Prevention of Money-Laundering (Maintenance of Records)
 Amendment Rules, 2017 (Hindi and English versions) published in
 Notification No. G.S.R.347(E) published in Gazette of India dated 12th
 April, 2017 together with an explanatory memorandum.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2016-2017.
- (15) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 30 of 2017) (Department of Revenue-Direct Tax)-Payment of tax by certain companies under special provisions of section 115JB.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 31 of 2017) (Indirect Taxes-Service Tax)-Levy and Collection of Service Tax on Entertainment Sector, Department of Revenue for the year ended March, 2017.
 - (16) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Securities and Exchange Board of India, Mumbai, for the year 2016-2017.
- (17) A copy of the Securities and Exchange Board of India (Foreign Portfolio Investors) (Third Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2017-18/004 in Gazette of

India dated 29th May, 2017 under Section 31 of the Securities and Exchange Board of India Act, 1992.

- (18) A copy of the Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. G.S.R.635(E) in Gazette of India dated 23rd June, 2017 under Section 48 of the Foreign Exchange Management Act, 1999.
- (19) A copy of the Reserve Bank of India Monetary Policy Committee and Monetary Policy Process Regulations, 2016 (Hindi and English versions) published in Notification No. M.P.D.P.M.D.No.17/02.02.015/17-18 in Gazette of India dated 20th July, 2017 under sub-section (4) of Section 54 of the Reserve Bank of India Act, 1934.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-
 - (i) The Coinage of One Hundred Rupees and Ten Rupees Coins to mark the occasion of Birth Centenary Commemoration of Swami Chinmayananda Rules, 2015 published in Notification No. G.S.R.335(E) in Gazette of India dated 30th April, 2015.
 - (ii) The Coinage of One Hundred Fifty Rupees and Ten Rupees Coins to mark the occasion of 150th Birth Anniversary of Lala Lajpat Rai Rules, 2015 published in Notification No. G.S.R.381(E) in Gazette of India dated 13th May, 2015.
 - (iii) The Coinage of One Hundred Fifty Rupees and Ten Rupees Coins to commemorate the occasion of "International Day of Yoga" Rules, 2015 published in Notification No. G.S.R.487(E) in Gazette of India dated 12th June, 2015.
 - (iv) The Coinage of One Hundred Twenty Five Rupees and Ten Rupees Coins to commemorate the occasion of 125th Birth Anniversary of Dr. S. Radhakrishnan Rules, 2015 published in Notification No. G.S.R.512(E) in Gazette of India dated 25th June, 2015.

- (v) The Coinage of Fifty Rupees and Five Rupees Coins to Commemrate the occasion of "Golden Jubilee of Indo Pak War 1965" Rules, 2015 published in Notification No. G.S.R.667(E) in Gazette of India dated 28th August, 2015.
- (vi) The Coinage of Five Hundred Rupees and Ten Rupees coins to commemorate the occasion of 3rd India-Africa Forum Summit Rules, 2015 published in Notification No. G.S.R.798(E) in Gazette of India dated 21st October, 2015.
- (vii) The Coinage of One Hundred Twenty Five Rupees and Ten Rupees coins to commemorate the occasion of 125th Birth Anniversary of Dr. B. R. Ambedkar Rules, 2015 published in Notification No. G.S.R.815(E) in Gazette of India dated 29th October, 2015.
- (viii) The Coinage of One Hundred and Ten Rupees coins to commemorate the occasion of 475th Birth Anniversary of Maharana Pratap Rules, 2015 published in Notification No. G.S.R.947(E) in Gazette of India dated 9th December, 2015.
- (ix) The Coinage of Two Hundred Rupees and Ten Rupees Coins to commemorate the occasion of 200th Birth Anniversary of Tatya Tope Rules, 2015 published in Notification No. G.S.R.816(E) in Gazette of India dated 29th October, 2015.
- (x) The Coinage of Five Hundred Rupees and Ten Rupees Coins to commemorate the occasion of "500th Anniversary of Shri Krishna Chaitanya Mahaprabhu's Coming to Vrindavan Rules, 2016 published in Notification No. G.S.R.116(E) in Gazette of India dated 28th January, 2016.
- (xi) The Coinage of One Hundred Fifty Rupees and Five Rupees Coins to commemorate the occasion of 150th Birth Anniversary of Allahabad High Court Rules, 2016 published in Notification No. G.S.R.191(E) in Gazette of India dated 24th February, 2016.
- (xii) The Coinage of One Hundred Rupees and Five Rupees Coins to commemorate the Occasion of "Biju Patnaik Birth Centenary" Rules,

- 2016 published in Notification No. G.S.R.172(E) in Gazette of India dated 17th February, 2016.
- (xiii) The Coinage (issue of commemorative coins on the occasion of one hundred twenty-fifth Year of National Archives of India) Rules, 2016 published in Notification No. G.S.R.197(E) in Gazette of India dated 26th February, 2016.
- (xiv) The Coinage (Issue of Commemorative Coins on the occasion of centenary celebration of Banaras Hindu University) Rules, 2016 published in Notification No. G.S.R.292(E) in Gazette of India dated 11th March, 2016.
- (xv) The Coinage (Issue of Commemorative Coins on the occasion of "University of Mysore Centenary Celebrations") Rules, 2016 published in Notification No. G.S.R.825(E) in Gazette of India dated 26th August, 2016.
- (xvi) The Coinage (Issue of Commemorative Coins on the occasion of Birth Centenary of Pandit Deendayal Upadhyaya) Rules, 2016 published in Notification No. G.S.R.836(E) in Gazette of India dated 31st August, 2016.
- (xvii) The Printing of One Rupee Currency Notes Rules, 2016 published in Notification No. G.S.R.192(E) in Gazette of India dated 24th February, 2016.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The Companies (Audit and Auditors) Amendment Rules, 2017 published in Notification No. G.S.R.307(E) in Gazette of India dated 30th March, 2017.
 - (ii) The Companies (Meetings of Board and its Powers) Amendment Rules, 2017 published in Notification No. G.S.R.309(E) in Gazette of India dated 30th March, 2017.

- (iii) The Companies (Registration of Charges) Amendment Rules, 2017 published in Notification No. G.S.R.339(E) in Gazette of India dated 10th April, 2017.
- (iv) The Companies (Removal of Names of Companies from the Register of Companies) Amendment Rules, 2017 published in Notification No. G.S.R.355(E) in Gazette of India dated 13th April, 2017.
- (v) The Companies (Compromises, Arrangements and Amalgamations)
 Amendment Rules, 2017 published in Notification No. G.S.R.368(E) in
 Gazette of India dated 13th April, 2017.
- (vi) The Companies (Acceptance of Deposits) Amendment Rules, 2017 published in Notification No. G.S.R.454(E) in Gazette of India dated 11th May, 2017.
- (vii) The Companies (Audit and Auditors) Second Amendment Rules, 2017 published in Notification No. G.S.R.621(E) in Gazette of India dated 22nd June, 2017.
- (viii) The Companies (Transfer of Pending Proceedings) Second Amendment Rules, 2017 published in Notification No. G.S.R.732(E) in Gazette of India dated 30th June, 2017.
- (ix) The Companies (Appointment and Qualification of Directors)

 Amendment Rules, 2017 published in Notification No. G.S.R.839(E) in

 Gazette of India dated 6th July, 2017.
- (x) The National Company Law Tribunal (Amendment) Rules, 2017 published in Notification No. G.S.R.840(E) in Gazette of India dated 6th July, 2017.
- (23) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 467 of the Companies Act, 2013:-
 - (i) G.S.R.308(E) published in Gazette of India dated 30th March, 2017, making certain amendments to Schedule III of the Companies Act, 2013.

- (ii) S.O.2113(E) published in Gazette of India dated 6th July, 2017 making certain amendments to Schedule IV of the Companies Act, 2013.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (24) above.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 462 of the Companies Act, 2013:-
 - (i) G.S.R.582(E) published in Gazette of India dated 13th June, 2017 making certain amendments in the Notification No. G.S.R.463(E) dated 5th June, 2015.
 - (ii) G.S.R.583(E) published in Gazette of India dated 13th June, 2017 making certain amendments in the Notification No. G.S.R.464(E) dated 5th June, 2015, together with a corrigendum thereto published in Notification No. S.O.2218(E) dated 13th July, 2017.
 - (iii) G.S.R.584(E) published in Gazette of India dated 13th June, 2017 making certain amendments in the Notification No. G.S.R.466(E) dated 5th June, 2015.
- (27) A copy of the Companies (Removal of Difficulties) Order, 2017 (Hindi and English versions) published in Notification No. S.O.2042(E) in Gazette of India dated 30th June, 2017 under sub-section (2) of Section 470 of the Companies Act, 2013.
- (28) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2015-2016.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2015-2016.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

- (31) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 18 of 2017)- Compliance Audit on Food Corporation India, Ministry of Consumer Affairs, Food and Public Distribution, for the year ended March, 2016 under Article 151(1) of the Constitution.
- (32) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Mazagon Dock Shipbuilders Limited and the Ministry of Defence for the year 2017-2018.
 - (ii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2017-2018.
 - (iii) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Ministry of Defence for the year 2017-2018.
 - (iv) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2017-2018.

5. Statements by Ministers

- (1) The Minister of Finance, Minister of Corporate Affairs and Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Finance on Demands for Grants (2017-18) pertaining to the Department of Economic Affairs, Expenditure, Financial Services and DIPAM, Ministry of Finance.
- (2) The Minister of Science and Technology, Minister of Earth Sciences, Minister of Environment, Forests and Climate Change laid a statement (Hindi and English versions) regarding organization of India International Science Festival (IISF).

12.07 P.M.

6. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the session.

7. Motion for Election of two Members to the Central Advisory Board on Disability

Dr. Thaawarchand Gehlot moved the following motion:-

"That in pursuance of clause (c) of sub-section (2) of Section 60 of the Rights of Persons with Disabilities Act, 2016, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Board on Disability for the period till they cease to be members of the House, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

8. Motion for Election of four Members to the Central Silk Board

Smt. Smriti Zubin Irani moved the following motion:-

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner, as the Speaker may direct, four members from amongst themselves to serve as members of the Central Silk Board for the period till they cease to be members of the House, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

12.20 P.M.

9. Submission by Member

Shri A.P. Jithender Reddy made a submission regarding need for exemption from GST on ongoing Government sponsored schemes.

*Shri Arun Jaitley responded.

12.24 P.M.

10. Government Bill – Passed

The Indian Institute of Petroleum and Energy Bill, 2017

Time Taken: 2 Hrs. 23 Mts.

The motion for consideration of the Bill was moved by Shri Dharmendra Pradhan.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Dr. Hari Babu Kambhampati
- 3. Prof. Saugata Roy
- 4. Shri Tathagata Satpathy
- 5. Shri G. Hari
- 6. Shri Arvind Ganpat Sawant
- 7. Shri Muthamsetti Srinivasa Rao
- 8. Dr. (Prof.) Azmeera Seetaram Naik
- 9. Shri Parayamparambil Kuttappan Biju
- 10. Shri Yerram Venkata Subba Reddy
- 11. Smt. Bijoya Chakravarty
- 12. Shri Jay Prakash Narayan Yadav
- 13. Shri Dushyant Chautala
- 14. Shri Raghav Lakhanpal
- 15. Shri Prem Singh Chandumajra

#Minister of Finance, Minister of Corporate Affairs and Minister of Defence.

- 16. Dr. (Smt.) Ratna De (Nag)
- 17. Shri Kaushalendra Kumar
- 18. Shri A.T. Nana Patil
- 19. Shri Bhagwant Mann
- 20. Dr. Arun Kumar
- 21. Shri N.K. Premachandran
- 22. Shri Ravindra Kushawaha
- 23. Shri Rajesh Ranjan alias Pappu Yadav

Shri Dharmendra Pradhan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted.

Clauses 6 to 8 were adopted.

Clause 9 was adopted.

Clauses 10 to 14 were adopted.

Clauses 15 and 16 were adopted.

Clauses 17 to 32 were adopted.

Clauses 33 to 36 were adopted.

Clauses 37 to 45 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dharmendra Pradhan.

The motion was adopted and the Bill was passed.

%3.11 P.M.

11. Submission by Member

Shri K.C. Venugopal made a submission regarding exclusion of Ms. P.U. Chitra, the Asian Gold medallist from the list of the 24-member team from India to take part in the World Championship in London.

Shri Bhairon Prasad Mishra and Dr.(Prof.) Kirit Premjibhai Solanki associated.

[®]Shri Ananth Kumar responded.

3.36 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 8th August, 2017.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, August 8, 2017/Shravana 17, 1939 (Saka)

No. 242

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement welcoming H.E. Ms. MARÌA GUADALUPE MURGUÌA GUTIÈRREZ, President of the Chamber of Deputies of the Congress of Mexico and members of the Mexican Parliamentary Delegation who are on a visit to India as honoured guests.

#11.04 A.M.

2. Submission by Members

Shri Mallikarjun Kharge and [%]Shri Sudip Bandyopadhyay made a submission regarding reported attack on the Congress Vice-President by political workers of a party in Gujarat.

*Shri Rajnath Singh responded.

*Shri Ananth Kumar also responded.

(Due to interruptions, Lok Sabha adjourned at 11.30 A.M. and re-assembled at 12.01 P.M.)

3. Questions

Due to interruptions, Starred Questions could not be called for oral answers in the House. Starred Question Nos. 301–320 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3451–3680 would be printed in the Official report for the day.

^{*}From 11.04 A.M. to 11.30 A.M., Members raised matters of urgent public importance.

[%]At 12.14 P.M.

^{*}Minister of Home Affairs

^{\$}Minister of Chemicals and Fertilizers and Minister of Parliamentary Affairs responded at 12.11 P.M.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the years 2014-2015 and 2015-2016.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during various sessions of Twelfth, Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

TWELFTH LOK SABHA

1. Statement No.44 Fourth Session, 1999

THIRTEENTH LOK SABHA

2. Statement No.36 Twelfth Session, 2003

FOURTEENTH LOK SABHA

3.	Statement No.26	Eighth Session, 2006
4.	Statement No.31	Ninth Session, 2006
5.	Statement No.28	Tenth Session, 2007
6.	Statement No.27	Twelfth Session, 2007
7.	Statement No.30	Thirteenth Session, 2008
8.	Statement No.28	Fourteenth Session, 2008

FIFTEENTH LOK SABHA

9.	Statement No.31	Second Session, 2009
10.	Statement No.26	Third Session, 2009
11.	Statement No.26	Fourth Session, 2010
12.	Statement No.25	Fifth Session, 2010
13.	Statement No.25	Sixth Session, 2010
14.	Statement No.22	Seventh Session, 2011
15.	Statement No.23	Eighth Session, 2011
16.	Statement No.22	Ninth Session, 2011
17.	Statement No.21	Tenth Session, 2012
18.	Statement No.19	Eleventh Session, 2012
19.	Statement No.18	Twelfth Session, 2012
20.	Statement No.17	Thirteenth Session, 2013
21.	Statement No.14	Fourteenth Session, 2013
22.	Statement No.13	Fifteenth Session, 2013-14

SIXTEENTH LOK SABHA

23.	Statement No.12	Second Session, 2014
24.	Statement No.11	Third Session, 2014
25.	Statement No.10	Fourth Session, 2015
26.	Statement No.8	Fifth Session, 2015
27.	Statement No.7	Sixth Session, 2015
28.	Statement No.5	Seventh Session, 2016
29.	Statement No.5	Eighth Session, 2016
30.	Statement No.4	Ninth Session, 2016
31.	Statement No.2	Tenth Session, 2016
32.	Statement No.2	Eleventh Session, 2017

- (4) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the years 2008-2009 to 2013-2014, together with Audit Reports thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Delhi Police, Assistant Commissioner of Police (Senior Research Officer) Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. F. 13/20/99/Home(P)/Estt./1641-1644 in Delhi Gazette dated 7th July, 2017 under sub-section (2) of Section 148 of the Delhi Police Act, 1978.
- (7) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2015-2016.
- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bihar Agro Industries Development Corporation Limited, Patna, for the years 2009-2010 to 2011-2012.
- (ii) Annual Report of the Bihar Agro Industries Development Corporation Limited, Patna, for the years 2009-2010 to 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) A copy of the Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2017 (Hindi and English versions) published in Notification No. S.O.2152(E) in Gazette of India dated 7th July, 2017 under Section 4(d) of the Destructive Insects and Pests Act, 1914.
- (12) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 1997-98 to 2015-16 within the stipulated period of nine months after the close of the respective accounting years.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
 - (i) S.O.2315(E) published in Gazette of India dated 25th July, 2017, authorising the manufacturers, mentioned therein, of City Compost to sell City Compost in bulk directly to farmers for a period of three years from the date of publication of the notification.
 - (ii) The Fertiliser (Control) Third Amendment Order, 2017 published in Notification No. S.O.1444(E) in Gazette of India dated 8th May, 2017.
 - (iii) S.O.1445(E) in Gazette of India dated 8th May, 2017, notifying the specifications in respect of the fertilizers, mentioned therein, to be imported in India for a period of three years from the date of publication of the notification.
 - (iv) S.O.1446(E) in Gazette of India dated 8th May, 2017, notifying the specifications in respect of the provisional fertilizer 24-24-0 to be manufactured in India for a period of three years from the date of publication of the notification.
 - (v) S.O.1447(E) published in Gazette of India dated 8th May, 2017, making certain amendments in the Notification No. S.O.977(E) dated 9th November, 1987.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Draughtsman Cadre (Group 'B' Posts) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.153 in Gazette of India dated 1st May, 2017.
- (ii) The Sashastra Seema Bal, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.151 in weekly Gazette of India dated 6th May, 2017.
- (iii) The Ministry of Home Affairs, Sashastra Seema Bal, Group 'B' Combatised Armourer Cadre posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.189 in Gazette of India dated 18th May, 2017.
- (iv) The Sashastra Seema Bal, Combatised Sub-Inspector (General Duty) Group 'B', Non-Gazetted post Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.188 in Gazette of India dated 18th May, 2017.
- (v) The Sashastra Seema Bal, Combatised Para-Medical Staff, Group 'B' (Non-Gazetted) posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.186 in Gazette of India dated 17th May, 2017.
- (vi) The Sashastra Seema Bal Combatised Para-Medical Staff Group 'C' posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.185 in Gazette of India dated 16th May, 2017.
- (vii) The Sashastra Seema Bal Combatised Assistant Sub-Inspector (General Duty) Group 'C' posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.183 in Gazette of India dated 16th May, 2017.
- (viii) The Sashastra Seema Bal Group 'B' Combatised (Non-Gazetted) Motor Transport and Mechanic Cadre Posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.155 in Gazette of India dated 1st May, 2017.
- (ix) The Sashastra Seema Bal Group 'C' Combatised (Non-Gazetted) Para-Veterinary Posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.184 in Gazette of India dated 16th May, 2017.

- (x) The Sashastra Seema Bal, Combatised Constable (Driver) Group 'C' Posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.60 in weekly Gazette of India dated 4th March, 2017.
- (xi) The Sashastra Seema Bal, Combatised Communication Cadre Group 'B' Posts,
 Recruitment (Amendment) Rules, 2017 published in Notification No.
 G.S.R.171 in Gazette of India dated 8th May, 2017.
- (xii) The Sashastra Seema Bal Group 'A' Combatised (General Duty) Second-In-Command, Deputy Commandant and Assistant Commandant posts, Recruitment Amendment Rules, 2017 published in Notification No. G.S.R.502(E) in Gazette of India dated 23rd May, 2017.
- (xiii) The Sashastra Seema Bal, Group 'A' Combatised (Gazetted) Ministerial and Private Secretary Cadre Post Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.498(E) in Gazette of India dated 23rd May, 2017.
- (xiv) The Sashastra Seema Bal, Combatised (General Duty) Group 'C' post Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.152 in Gazette of India dated 28th April, 2017.
- (xv) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Tradesmen Cadre Group 'C' Posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.172 in Gazette of India dated 8th May, 2017.
- (xvi) The Sashastra Seema Bal Combatised Medics Cadre (Non-professional) Group 'B' and 'C' posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.229 in weekly Gazette of India dated 8th July, 2017.
- (xvii) The Ministry of Home Affairs, Sashastra Seema Bal Combatised Inspector (Veterinary) Non-Gazetted Group 'B' Para-Veterinary Cadre Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.190 in Gazette of India dated 18th May, 2017.

- (xviii) The Sashastra Seema Bal Group 'B' Combatised (Non-Gazetted) Pioneer Cadre, posts Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.154 in Gazette of India dated 1st May, 2017.
- (xix) The Sashastra Seema Bal, Group 'A' Combatised Engineering Cadre Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.837(E) in Gazette of India dated 5th July , 2017.
- (xx) The Sashastra Seema Bal, Combatised Armourer Cadre (Group 'C' post) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.182 in weekly Gazette of India dated 18th May, 2017.
- (xxi) The Ministry of Home Affairs, Sashastra Seema Bal, Group 'B' Combatised (Non-Gazetted) Para Veterinary Post Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.187 in Gazette of India dated 18th May, 2017.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-
- (i) The Border Security Force, Assistant Commandant (Official Language), Group 'A' Combatised post, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.933(E) in Gazette of India dated 19th July, 2017.
- (ii) The Border Security Force, Combatised Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.934(E) in Gazette of India dated 19th July, 2017.
- (iii) The Border Security Force, (Combatised Ministerial Cadre) Group 'A', Group 'B' and Group 'C' Posts, Recruitment (Amendment) Rules, 2017 published in Notification No. G.S.R.935(E) in Gazette of India dated 19th July, 2017.
- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2017-2018.

- (17) A copy of the Rights of Persons with Disabilities Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.591(E) in Gazette of India dated 15th June, 2017 under sub-section (3) of Section 100 of the Rights of Persons with Disabilities Act, 2016 together with corrigendum thereto published in Notification No. G.S.R.939(E) (in Hindi version only) dated 21st July, 2017.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 66 of the Indian Veterinary Council Act, 1984:-
 - (i) The Veterinary Council of India (Procedure for recognition and de-recognition of Veterinary Colleges and Veterinary Qualifications) Rules, 2017 published in Notification No. G.S.R.489(E) in Gazette of India dated 22nd May, 2017.
 - (ii) G.S.R.456(E) published in Gazette of India dated 12th May, 2017, making certain amendments in the Indian Veterinary Council Rules, 1985.
- (19) A copy of the NDDB (Administration of Fund, Accounts and Budget) (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. DEL:NDDB in Gazette of India dated 13th July, 2017 under Section 48 of the National Dairy Development Board Act, 1987.
- (20) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.
- (ii) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.
- (iii) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.
- (iv) Memorandum of Understanding between the Sambhar Salts Limited and the Hindustan Salts Limited for the year 2017-2018.

- (v) Memorandum of Understanding between the BBJ Construction Company Limited and the Department of Heavy Industry for the year 2017-2018.
- (vi) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.
- (vii) Memorandum of Understanding between the Bridge and Roof Company (I) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2017-2018.
- (21) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 29 of 2017)-Performance Audit on Competitiveness of BHEL in Emerging Markets, Ministry of Heavy Industries and Public Enterprises under Article 151(1) of the Constitution.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2015-2016.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2017-2018.
 - (ii) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.

- (iii) Memorandum of Understanding between the Madras Fertilizer Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.
- (iv) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.
- (v) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.
- (vi) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.
- (vii) Memorandum of Understanding between the Rashtriya Chemicals Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.
- (viii) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2017-2018.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

- (27) A copy of Notification No. G.S.R.1345(E) (Hindi and English versions) published in Gazette of India dated 28th April, 2017 order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Kharif, 2017 under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.
- (28) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2017-2018.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 3rd August, 2017, Rajya Sabha agreed without any amendment to the Indian Institutes of Information Technology (Amendment) Bill, 2017, passed by the Lok Sabha at its sitting held on the 26th July, 2017.

6. Report on the participation of Indian Parliamentary Delegation

Secretary General laid on the Table Hindi and English versions of the Report on the participation of Indian Parliamentary Delegation at the 133rd Assembly of the Inter-Parliamentary Union held at Geneva (Switzerland) from 17 to 21 October, 2015.

7. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Petroleum and Natural Gas on Action Taken by the Government on the recommendations contained in the 12th Report of

- Committee on Demands for Grants (2016-17) pertaining to the Ministry of Petroleum and Natural Gas.
- (2) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid the following statements (Hindi and English versions) regarding-
 - (i) the status of implementation of the recommendations contained in the 127th Report of the Standing Committee on Commerce on 'Ease of Doing Business' pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.
 - (ii) the status of implementation of the recommendations contained in the 130th Report of the Standing Committee on Commerce on 'Industrial Policy in changing Global Scenario' pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.
 - (iii) the status of implementation of the recommendations contained in the 132nd Report of the Standing Committee on Commerce on Demands for Grants (2017-18) (Demand No. 11), pertaining to the Department of Commerce, Ministry of Commerce and Industry.
- (3) The Minister of State in the Ministry of Agriculture and Farmers Welfare and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 187th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in the 177th Report of the Committee on Coastal Security Scheme, pertaining to the Ministry of Home Affairs.
- (4) The Minister of State in the Ministry of Agriculture and Farmers Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Agriculture on 'Steps taken to Bridge the Gap between the

- Demand and Availability of Fodder Through Sub Mission on Fodder and Feed Development', pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare.
- (5) The Minister of State in the Ministry of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 277th Report of the Standing Committee on Industry on Demands for Grants (2016-17), pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
- (6) The Minister of State in the Ministry of Road Transport and Highways, Minister of State in the Ministry of Shipping and Minister of State in the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding -
- (i) the status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Chemicals and Fertilizers on 'Petroleum, Chemicals and Petrochemicals Investment Regions (PCPIRs)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (ii) the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations contained in the 20th Report of Committee on 'Functioning of Autonomous Institutions Central Institute of Plastics Engineering and Technology (CIPET)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (7) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 15th Report of the

Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2017-18), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

12.08 P.M.

8. Motion for Election of two Members of Rajya Sabha to Committee on Public Accounts (2017-18)

Shri Nishikant Dubey moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee *vice* Shri Shantraram Naik, retired from Rajya Sabha on 28th July, 2017 and Shri Sukhendu Sekhar Roy, retiring from Rajya Sabha on 18th August, 2017 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

9. Motion for election to the Coconut Development Board

Shri Radha Mohan Singh moved the following motion :-

"That in pursuance of clause (e) of sub-section 4 of section 4 of the Coconut Development Board Act, 1979 read with rule 4(1) of the Coconut Development Board Rules, 1981, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

12.10 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rahul Kaswan regarding need to provide financial assistance to farmers of desert areas of Rajasthan for fencing of their agricultural fields.
- (2) Shri Sunil Kumar Singh regarding need to increase the frequency of Ranchi-Tori train no. 58653/58654 and extend the operation of the train upto Garwha Road.
- (3) Shri Kamakhya Prasad Tasa regarding need to construct raised platforms in Kaziranga National Park and Pobitora Wildlife sanctuary to enable animals take shelters during floods.
- (4) Prof. Richard Hay regarding need to set up a cyber security authority in the country.
- (5) Shri Janak Ram regarding need to undertake renovation of Sabya Airport in Gopalganj district, Bihar.
- (6) Shi Nishikant Dubey regarding need to provide funds for various old and ongoing projects in Jharkhand.
- (7) Shri Rajendra Agrawal regarding need to ensure provision of ponds in the premises of residential colonies and multi-storey buildings for recharging of ground-water.
- (8) Mansukhbhai D. Vasava regarding need to declare Minimum Support Price for farm produce in a time-bound manner.
- (9) Shri Sushil Kumar Singh regarding need to set up Skill Development and training centres in Aurangabad district, Bihar.
- (10) Dr. Kirit Somaiya regarding need to check the cyber game 'Blue Whale'.
- (11) Shri Kirti Jha Azad regarding need to set up a Tertiary Cancer Centre in Darbhanga Medical College, Bihar.
- (12) Smt. Jayshreeben Patel regarding need to reserve various posts in PSUs of Gujarat for recruitment of local people.

- (13) Shri Bhairon Prasad Mishra regarding need to set up a separate unit for treatment of cancer in hospitals in Banda parliamentary constituency, Uttar Pradesh.
- (14) Dr. Thokchom Meinya regarding details of agreement between Government of India and NSCN (IM) of Nagaland.
- (15) Shri K. Parasuraman regarding implementation of MUDRA Scheme in Thanjavur Parliamentary Constituency of Tamil Nadu.
- (16) Dr. K. Gopal regarding need to improve the mechanism of payment of premium under Pradhan Mantri Fasal Bima Yojana.
- (17) Shri Dinesh Trivedi regarding need to review the decision to divest Air India.
- (18) Shri Balabhadra Majhi regarding need to set up a branch of Life Insurance Corporation of India at Malkangiri, Odisha.
- (19) Shri Vinayak Raut regarding need to take suitable step for resettlement of Jhuggi-Jhopri clusters presently occupying land owned by the Mumbai Airport Authority.
- (20) Shri M. B. Rajesh regarding new rail coach factory in Palakkad, Kerala.
- (21) Smt. Kothapalli Geetha regarding need to review functioning of DISHA Committee.
- (22) Smt. Supriya Sule regarding need to ensure speedy justice in cases of crimes against women.
- (23) Shri Tej Pratap Singh Yadav regarding need to accord approval to the proposal of Government of Uttar Pradesh to start new Sainik School in Mainpuri district, Uttar Pradesh.

12.10 P.M.

11. Statutory Resolution

Shri Arun Jaitley moved the following resolution:-

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No. 56/2017-Customs, dated 30th June, 2017 [G.S.R.797(E). dated 30th June, 2017] which seeks to increase the basic customs duty (BCD) from NIL to 10% on the following goods:-

S.No.	Tariff Item	Description
1.	8443 32 90	Printers other than Line printer, Dot matrix printer, Letter quality daisy wheel printer, Laser jet printer, Ink jet printer, Facsimile machine
2.	8443 99 51	Ink cartridges, with print head assembly
3.	8443 99 52	Ink cartridges, without print head assembly
4.	8443 99 53	Ink spray nozzle
5.	8517 12 10	Telephones for cellular networks or for other wireless networks (Push button type)
6.	8517 12 90	Telephones for cellular networks or for other wireless networks (Other than push button type)
7.	8517 61 00	Base stations
8.	8517 70 90	Parts of goods under tariff heading 8517 other than populated, loaded or stuffed printed circuit boards."

The Resolution was adopted.

*12.20 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 9th August, 2017.)

ANOOP MISHRA Secretary General

^{*}From 12.11 P.M. to 12.20 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, August 9, 2017/Shravana 18, 1939 (Saka)

No. 243

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement welcoming Hon. Patrick Pillay, Speaker of the National Assembly of Seychelles and Members of the Parliamentary Delegation from the Republic of Seychelles who are on a visit to India as honoured guests.

11.02 A.M.

2. Reference by the Speaker

The Speaker made reference to the 75th anniversary of the 'Quit India' movement launched on the 9th August, 1942 under the leadership of Mahatma Gandhi and paid homage to the Father of the Nation and martyrs who sacrificed their lives in the freedom struggle.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs.

11.04 A.M.

3. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, today is 9th August. Today we have completed 75 years since the 'Quit India Movement' call was given. It is a very important occasion for us. Normally this time is fixed for the Question Hour but keeping in view the feelings of Members attached to this special occasion, we start a discussion to allow everyone to mark this day as a special occasion to express their views."

11.05 A.M.

4. Address by the Speaker

The Speaker addressed the House under Rule 360.[®]

11.21 A.M.

5. Special Discussion to commemorate the 75th Anniversary of the 'Quit India Movement'

Time Taken: 2 Hrs. 03 Mts.

Shri Narendra Modi initiated the discussion.

The following members took part in the debate:-

- 1. Smt. Sonia Gandhi
- 2. Dr. M. Thambi Durai
- 3. Prof.(Dr.) Sugata Bose
- 4. Shri Anandrao Adsul
- 5. Shri Thota Narasimham
- 6. Shri A.P. Jithender Reddy
- 7* Smt. Rama Devi
- 8* Shri Prem Das Rai
- 9* Shri Kaushalendra Kumar
- 10* Shri Vijay Kumar Hansdak
- 11* Shri Ajay Misra (Teni)
- 12* Shri N.K. Premachandran
- 13* Shri Bhairon Prasad Mishra
- 14* Shri Jose K. Mani
- 15. Shri P. Karunakaran
- 16. Shri Tathagata Satpathy
- 17* Kunwar Haribansh Singh
- 18. Shri H.D. Devegowda
- 19* Shri Jay Prakash Narayan Yadav
- 20* Shri Prem Singh Chandumajra
- 21* Dr. Arun Kumar
- 22* Shri P.R. Sundaram
- 23* Shri E.T. Mohammed Basheer
- 24* Shri Balabhadra Majhi
- 25* Shri Mekapati Rajamohan Reddy
- 26* Prof. (Dr.) Mamtaz Sanghamita
- 27* Shri Mallikarjun Kharge
- 28* Shri Kapil Moreshwar Patil
- 29* Shri Ashwini Kumar Choubey
- 30* Shri Bhartruhari Mahtab

[®]For the text of the Address, please see Lok Sabha Debates dated 9.08.2017

^{*}Written speeches were laid on the Table.

1.22 P.M.

6. *Resolution – Adopted

The Speaker, on the occasion of the 75th Anniversary of the 'Quit India Movement' placed a Resolution before the House, which was unanimously adopted by the House.

1.24 P.M.

7. Obituary Reference

The Speaker made reference to the passing away of Shri Sanwar Lal Jat, a sitting member of the Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

8. Questions

As the House adjourned after having Special Discussion and Obituary Reference, Starred Questions could not be called for oral answers, Starred Question Nos. 321–340 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3681–3910 would be printed in the Official Report for the day

1.26 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 10th August, 2017.)

ANOOP MISHRA Secretary General

^{\$}Original in Hindi, please see the Lok Sabha debates of 9.08.2017.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 10, 2017/Shravana 19, 1939 (Saka)

No. 244

11.00 A.M.

1. Starred Questions

Starred Question Nos. 341–344 were orally answered. Replies to Starred Question Nos. 345–360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3911-4140 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the NBCC Engineering & Consultancy Limited and NBCC (India) Limited for the year 2017-2018.
 - (ii) Memorandum of Understanding between the NBCC (India) Limited and Ministry of Urban Development for the year 2017-2018.
 - (iii) Memorandum of Understanding between the NBCC Services Limited and NBCC (India) Limited for the year 2017-2018.
 - (iv) Memorandum of Understanding between the Hindustan Prefab Limited and Ministry of Housing and Urban Poverty Alleviation for the year 2017-2018.

- (v) Memorandum of Understanding between the Housing and Urban Development Corporation Limited and Ministry of Housing and Urban Affairs for the year 2017-2018.
- (2) A copy of the Apprenticeship (Fourth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.936(E) in Gazette of India dated 19th July, 2017 under sub-section (3) of Section 37 of the Apprentices Act, 1961.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 34 of 2017)-Compliance Audit on Loans to Independent Power Producers by Rural Electrification Corporation Limited and Power Finance Corporation Limited, Ministry of Power, for the year ended March, 2016 under Article 151(1) of the Constitution.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2015-2016.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2017-2018.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2015-2016.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
 - (i) The Telecom Regulatory Authority of India (Contributory Provident Fund) (Amendment) Rules, 2017 published in Notification No. G.S.R.963(E) in Gazette of India dated 27th July, 2017.
 - (ii) The Telecom Regulatory Authority of India (Officers and Staff Appointment)(Eleventh Amendment) Regulation, 2016 published in Notification No. 5-1/2014-A&P in Gazette of India dated 9th June, 2017.
 - (iii) The Telecom Regulatory Authority of India (Officers and Staff Appointment)(Twelfth Amendment) Regulation, 2017 published in Notification No. 5-1/2014-A&P in Gazette of India dated 27th July, 2017.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) & (iii) of (11) above.

- (13) A copy of the Pravasi Bharatiya Bima Yojana 2017 (Hindi and English versions) published in Notification No. G.S.R.864(E) in Gazette of India dated 12th July, 2017.
- (14) A copy of the Notification No. F. No. Q/11017/08/2016-OIA-I (Hindi and English versions) published in Gazette of India dated 20th April, 2017, pertaining to the closure of the Mahatma Gandhi Pravasi Suraksha Yojana with effect from 1st April, 2017.
- (15) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2017-2018.
 - (ii) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2017-2018.
 - (iii) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2017-2018.
 - (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2015-2016.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Merchant Shipping (Continuous Discharge Certificate) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 883(E) in Gazette of India dated 17th July, 2017 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-
 - (i) S.O.896(E) published in Gazette of India dated 21st March, 2017, making certain amendments in the Notification Nos. S.O.491(E) & S.O.492(E) dated 16th February, 2016.
 - (ii) S.O.974(E) published in Gazette of India dated 28th March, 2017, appointing the Chief Engineer (National Highway) of the Public Works Department of the State Government of Himachal Pradesh to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
 - S.O.1054(E) published in Gazette of India dated 5th April, 2017, (iii) appointing the Executive Engineers, Public Works Department, Government of Arunachal Pradesh and Chief Estate Officer, Department of District Administration Itanagar to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
 - (iv) S.O.1379(E) published in Gazette of India dated 2nd May, 2017, appointing the officers of General Reserve Engineer Force to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.

- (v) S.O.1422(E) published in Gazette of India dated 5th May, 2017, appointing the officer, mentioned therein, to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
- (vi) S.O.1992(E) published in Gazette of India dated 23rd June, 2017, appointing the Commander of the Border Road Organization to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
- (20) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Airports Authority of India and the Ministry of Civil Aviation for the year 2017-2018.
 - (ii) Memorandum of Understanding between the Chandigarh International Airport Limited and the Airports Authority of India for the year 2017-2018.
- (21) A copy of the Anti-Hijacking Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 828(E) in Gazette of India dated 5th July, 2017 under sub-section (2) of Section 20 of the Anti-Hijacking Act, 2016.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Air India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Medium-term Expenditure Framework Statement 2017-18 (August, 2017) (Hindi and English versions) under section 3 of the Fiscal Responsibility and Budget Management Act, 2003.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2015-2016.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Media Lab Asia, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Media Lab Asia, New Delhi, for the year 2015-2016.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Notification No. S.O.3509(E) (Hindi and English versions) published in Gazette of India dated 23rd November, 2016 containing order mandating Indian Language Support for Mobile Phones as per IS 16333 (Part-3) to the Schedule of Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012 issued under clause 10(1)(p) of the Bureau of Indian Standards Act, 1986 and in pursuance of Rule 13 of the Bureau of Indian Standards Rules, 1987.

- (30) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-
 - (i) The Aadhaar (Enrolment and Update)(First Amendment) Regulations, 2017 (1 of 2017) published in Notification No. 13012/79/2017/Legal-UIDAI (No. 1 of 2017) in Gazette of India dated 15th February, 2017.
 - (ii) The Aadhaar (Enrolment and Update)(Second Amendment) Regulations, 2017 (No. 2 of 2017) published in Notification No. 13012/79/2017/Legal-UIDAI (No. 2 of 2017) in Gazette of India dated 7th July, 2017.
 - (iii) The Aadhaar (Enrolment and Update)(Third Amendment) Regulations, 2017 (No. 3 of 2017) published in Notification No. 13012/79/2017/Legal-UIDAI (No. 3 of 2017) in Gazette of India dated 11th July, 2017.
- (31) A copy of the Aadhaar (Removal of Difficulties) Order, 2016 (Hindi and English versions) published in Notification No. S.O.2923(E) in Gazette of India dated 12th September, 2016 under sub-section (2) of Section 58 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

4. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Forty-sixth Report of the Business Advisory Committee.

5. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Thirty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Minutes of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakarn laid on the Table the minutes (Hindi and English versions) of the Eighth and Ninth sittings of the Committee on Absence of Members from the sittings of the House held on 10.4.2017 and 1.8.2017 respectively.

7. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal "Nishank" presented the following Reports (Hindi and English versions):-

- (1) Sixty-third Report regarding requests for dropping of Assurances (Acceded to).
- (2) Sixty-fourth Report regarding requests for dropping of Assurances (Not acceded to).
- (3) Sixty-fifth Report regarding requests for dropping of Assurances (Acceded to).
- (4) Sixty-sixth Report regarding requests for dropping of Assurances (Not acceded to).

8. Reports of Committee on Papers laid on the Table

Shri P. R. Sundaram presented the Twelfth and Thirteenth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2016-2017).

9. Reports of Railway Convention Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Railway Convention Committee:-

- (1) Fifteenth Report (Sixteenth Lok Sabha) on 'Safety Provisions at Unmanned Level Crossings'.
- (2) Sixteenth Report (Sixteenth Lok Sabha) on 'Track Upgradation & Modernisation'.

10. Reports of Committee on Subordinate Legislation

Adv. Narendra Keshav Sawaikar presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) Twentieth Report on the RBI Pension Regulations 1990.
- (2) Twenty-first Report on the Rules/Regulations framed under the Real Estate (Regulation and Development) Act, 2016.
- (3) Twenty-second Report of the Committee on Subordinate Legislation based on examination of statutory orders.
- (4) Twenty-third Action Taken Report of the Committee on the observations/recommendations contained in Fifteenth Report (16LS) on e-waste management.

11. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) 12th Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject - 'Representation of SCs/STs in services and Redressal of their grievances and credit facilities being provided by IDBI Bank to SCs/STs under the Ministry of Finance (Department of Financial Services)'.
- (2) 13th Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Action Taken by the Government on the recommendations contained in the Eighth (16th Lok Sabha) on the Ministry of Power regarding 'Reservation for and representation of SCs and STs in Bhakra Beas Management Board (BBMB)'.

(3) 14th Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs on Action Taken by the Government on the recommendations contained in the Ninth Report (16th Lok Sabha) on 'Implementation of Reservation Policy and working of Liaison Officers to safeguard the interest of SCs and STs Employees in various Attached/Subordinate Offices/ Organisations under the Ministry of Home Affairs'.

12. Reports of Standing Committee on Agriculture

Shri Satyapal Singh presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

- (1) Thirty-ninth Report on the Subject 'Comprehensive Agriculture Research based on Geographical Conditions and Impact of Climatic Changes to ensure Food Security in the Country' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (2) Fortieth Report on Action Taken by the Government on the Observations/
 Recommendations contained in the Twenty-eighth Report of the Standing
 Committee on Agriculture on the Subject 'Augmenting Rural Storage
 Infrastructure through the Scheme of Rural Godown' of the Ministry of
 Agriculture and Farmers Welfare (Department of Agriculture, Cooperation
 and Farmers Welfare).
- (3) Forty-first Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fourth Report of the Standing Committee on Agriculture on the Subject 'Steps taken to Bridge the Gap between the Demand and Availability of Fodder through Sub Mission on Fodder and Feed Development' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).

(4) Forty-second Report on Action Taken by the Government on the Observations/\Recommendations contained in the Thirty-fifth Report of the Standing Committee on Agriculture on 'Demands for Grants (2017-18)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).

13. Reports of Standing Committee on Defence

Shri Thupstan Chhewang presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Thirty-second Report of the Standing Committee on Defence on 'Creation of Non-lapsable Capital Fund Account, instead of the present system'.
- (2) Thirty-third Report of the Standing Committee on Defence on 'Resettlement of Ex-servicemen'.
- (3) Thirty-fourth Report of the Standing Committee on Defence on 'Provision of Medical Services to Armed Forces including Dental Services'.

14. Reports of Standing Committee on Energy

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2016-17):-

- (1) Twenty-ninth Report on Action Taken on the recommendations contained in the Twenty-sixth Report (16 Lok Sabha) on Demands for Grants of the Ministry of Power for the year 2017-18.
- (2) Thirtieth Report on National Electricity Policy A Review, pertaining to the Ministry of Power.

15. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri J. C. Divakar Reddy presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2016-17) on Action Taken by the Government on the observations/recommendations contained in the Twelfth Report (16th Lok Sabha) of the Committee (2016-17) on the subject 'Computerization of Targeted Public Distribution System (TPDS)'.

16. Report of Standing Committee on Labour

Shri Rajesh Kumar Diwakar presented the Twenty-eighth Report (Hindi and English versions) of the Standing Committee on Labour on the subject 'Cess Funds and their utilisation for workers' welfare'.

17. Report of Standing Committee on Railways

Shri Sudip Bandyopadhyay presented the Sixteenth Report (Hindi and English versions) of the Standing Committee on Railways (2016-17) on the subject 'Outstanding Dues for Indian Railways'.

18. Reports of Standing Committee on Urban Development

Shri Kapil Moreshwar Patil presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2016-2017):-

(1) Eighteenth Report on Action Taken by the Government on the recommendations contained in the 12th Report (16th Lok Sabha) on 'Modernization of Directorate of Printing, Government of India Stationery Office and Department of Publication'.

- (2) Nineteenth Report on Action Taken by the Government on the recommendations contained in the 15th Report (16th Lok Sabha) on Demands for Grants (2017-18) of the Ministry of Urban Development.
- (3) Twentieth Report on Action Taken by the Government on the recommendations contained in the 16th Report (16th Lok Sabha) on Demands for Grants (2017-18) of the Ministry of Housing and Urban Poverty Alleviation.

19. Reports of Standing Committee on Water Resources

Shri Hukum Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2016-2017):-

- (1) Seventeenth Report on Action Taken by the Government on the Observations / Recommendations contained in the Sixteenth Report (16th Lok Sabha) on Demands for Grants (2017-18).
- (2) Eighteenth Report on Action Taken by the Government on the Observations / Recommendations contained in the Thirteenth Report on 'Indigenous and Modern Forms of Water Conservation Techniques and Practices'; and
- (3) Nineteenth Report on 'The Inter-State River Water Disputes (Amendment) Bill, 2017'.

20. Statements of Standing Committee on Water Resources

Shri Hukum Singh laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Water Resources:-

(1) Statement showing Further Action Taken by the Government on the observations/recommendations contained in the Eleventh Report (ATR) pertaining to the observations/recommendations of the Standing

Committee on Water Resources contained in their Fifth Report (16th Lok Sabha) on 'Review of Ground Water Scenario, need for a comprehensive policy and measures to address problems in the country with particular reference to (i) Dark Blocks; and (ii) Contamination of underground water by certain industries'.

(2) Statement showing Further Action Taken by the Government on the observations/recommendations contained in the Twelfth Report (ATR) pertaining to the observations/recommendations of the Standing Committee on Water Resources contained in their Ninth Report (16th Lok Sabha) on Demand for Grants (2016-17) of the Ministry of Water Resources, River Development and Ganga Rejuvenation.

21. Action Taken Reports of Standing Committee on Chemicals and Fertilizers

Smt. Anju Bala presented the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Thirty-sixth Report on Action Taken by the Government on the recommendations contained in the Thirty-first Report (16th Lok Sabha) on 'Demands for Grants 2017-18' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Thirty-seventh Report on Action Taken by the Government on the recommendations contained in the Thirty-second Report(16th Lok Sabha) on 'Demands for Grants 2017-18' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (3) Thirty-eighth Report on Action Taken by the Government on the recommendations contained in the Thirty Third Report(16th Lok Sabha) on

- 'Demands for Grants 2017-18' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (4) Thirty ninth Report on Action Taken by the Government on the recommendations contained in the Thirty Fourth Report (16th Lok Sabha) on the subject "Implementation of Policy on Promotion of city compost' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

22. Action Taken Statement of Standing Committee on Chemicals and Fertilizers

Smt. Anju Bala laid on the table the Statement (Hindi and English versions) of Final Action Taken Replies of the Government on the recommendations contained in the 19th Report (16th Lok Sabha) of Committee on Chemicals and Fertilizers regarding Action Taken by the Government on the recommendations contained in the 11th Report (16th Lok Sabha) on the subject 'Movement of Fertilizers and Monitoring System' of Department of Fertilizers.

23. Reports of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Thirty-second Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'Skill Development in Mining Sector' relating to the Ministry of Mines.
- (2) Thirty-third Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the Observations/ Recommendations contained in Twenty-ninth Report of the Committee (16th Lok Sabha) on 'Demands for Grants (2017-18)' pertaining to the Ministry of Steel.
- (3) Thirty-Fourth Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the Observations/ Recommendations

contained in Twenty-eighth Report of the Committee (16th Lok Sabha) on 'Demands for Grants (2017-18)' pertaining to the Ministry of Mines.

24. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2016-17):-

- (1) 44th Action Taken Report on 36th Report on 'Demands for Grants (2017-18)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment)
- (2) 45th Action Taken Report on 37th Report on 'Demands for Grants (2017-18)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) 46th Action Taken Report on 38th Report on 'Demands for Grants (2017-18)' of the Ministry of Tribal Affairs.
- (4) 47th Action Taken Report on 39th Report on 'Demands for Grants (2017-18)' of the Ministry of Minority Affairs.

25. Statements of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais laid on the Table of the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

(1) Statement showing Final Action Taken by the Government on the Recommendations/Observations contained in the Thirty-second Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2016-17) on the Action Taken by the Government on

- the Recommendations/Observations contained in the Thirtieth Report of the Committee on 'Demands for Grants - 2016-17' of the Ministry of Minority Affairs.
- (2) Statement showing Final Action Taken by the Government on the Recommendations/Observations contained in the Thirty-fourth Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2016-17) on the Action Taken by the Government on the Recommendations/ Observations contained in the Twenty-eighth Report of the Committee on 'Demands for Grants 2016-17' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in the Fortieth Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2016-17) on the Action Taken by the Government on the Observations/Recommendations contained in the Twenty-fifth Report of the Committee on 'Persons affected by Alcoholism and Substance (Drug) abuse, their treatment/rehabilitation and role of Voluntary Organizations' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (4) Statement showing Final Action Taken by the Government on the Recommendations/Observations contained in the Forty-first Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2016-17) on the Action Taken by the Government on the Recommendations/Observations contained in the Twenty-ninth Report of the Committee on 'Demands for Grants 2016-17' of the Ministry of Tribal Affairs).

(5) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in the Forty-second Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2016-17) on the Action Taken by the Government on the Observations/Recommendations contained in the Thirty-first Report of the Committee on 'Review of the functioning of the National Backward Classes Finance and Development Corporation (NBCFDC)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

26. Report of Standing Committee on Industry

Shri Birendra Kumar Choudhary laid the Two Hundred and Eighty-third Report on Action Taken on the 282nd Report of the Committee on Demands for Grants (2017-18) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises) of the Department-related Parliamentary Standing Committee on Industry.

27. Reports of Standing Committee on Transport, Tourism and Culture

Shri Harish Chandra Meena laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Two Hundred Fifty-first Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Two Hundred and Forty-fourth Report on the Demands for Grants (2017-18) of Ministry of Civil Aviation.
- (2) Two Hundred Fifty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its

- Two Hundred and Forty-sixth Report on the Demands for Grants (2017-18) of Ministry of Road Transport & Highways.
- (3) Two Hundred Fifty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Forty-seventh Report on the Demands for Grants (2017-18) of Ministry of Shipping.

28. Report of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the 102nd Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Surrogacy (Regulation) Bill, 2016.

29. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Dr. Satya Pal Singh laid the Ninety-second Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the subject 'Appraisal and Empanelment of Civil Servants under the Central Government'.

30. Statements by Ministers

- (1) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) (i) correcting the reply given on 26.07.2017 to Unstarred Question No. 1630 by Shri Sankar Prasad Datta, MP regarding Representations from ABRKPLWA and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of State in the Ministry of External Affairs laid a statement (Hindi and English versions) correcting a reply (Hindi and English versions) to Unstarred Question No. 475 given on 19 July, 2017 by Shri Y.V. Subba

- Reddy, regarding 'List of Indian Workers Abroad' and (ii) giving reasons for delay in correcting the reply.
- (3) The Minister of State (Independent Charge) of the Ministry of Labour and Employment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Labour on Demands for Grants (2016-17), pertaining to the Ministry of Labour and Employment.
- (4) The Minister of State in the Ministry of Agriculture and Farmers Welfare and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region, Minister of State in the Prime Minister's office, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, Minister of State in the Department of Atomic Energy and Minister of State in the Department of Science laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 200th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in the 196th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Development of North Eastern Region.
- (5) The Minister of State in the Ministry of Agriculture and Farmers Welfare and Minister of State in the Ministry of Panchayati Raj laid a statement (Hindi and English versions) regarding status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Agriculture on 'Augmenting Rural Storage Infrastructure through Scheme of Rural Godowns' pertaining to Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

- (6) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 190th Report of the Standing Committee on Home Affairs on Action Taken by the Government on recommendations contained in the 182nd Report of the Committee on 'Rescue, Rehabilitation and Reconstruction in the aftermath of the flood and landslides in Jammu and Kashmir' pertaining to the Ministry of Home Affairs.
- (7) The Minister of State in the Ministry of Textiles laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Labour on Demands for Grants (2017-18), pertaining to the Ministry of Textiles.

12.16 P.M.

31. Felicitation by the Speaker

The Speaker on behalf of the House felicitated Krishnaraj Mahadik for winning race 2 at Brands Hatch Grand Prix Circuit at Kent, England on 6 August, 2017 thereby clinching pole position at BRDC British Formula F3 Championship.

*12.19 P.M.

32. Calling Attention

The Speaker made the following observation**:-

"Hon'ble Members, a Calling Attention is listed in the name of Shri Ninong Ering. Shri Ering has requested me to allow Shri Gaurav Gogoi to call the attention of Minister of Home Affairs. As a special case, I have acceded to his request.

Now, Shri Gaurav Gogoi may call the attention."

Accordingly, Shri Gaurav Gogoi called the attention of the Minister of Home Affairs regarding problems due to floods in different parts of the Country and steps taken by the Government in this regard.

The Minister of State in the Ministry of Home Affairs on behalf of the Minister of Home Affairs made a statement in regard thereto. He also replied to the clarificatory questions asked by the members.

%33. Government Bill – Introduced

The National Sports University Bill, 2017

(Due to interruptions, Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.17 P.M.)

^{*}From 1.00 P.M. to 1.07 P.M., Members raised matters of urgent public importance.

^{**}Original in Hindi.

[%]At 12.18 P.M.

2.17 P.M.

34. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vishnu Dayal Ram regarding need to expedite construction of bypass road in Garhwa city, Jharkhand.
- (2) Shri Devji M. Patel regarding need to construct a rail over bridge on level crossing no. C-48 on Jalore-Ahore road in Rajasthan.
- (3) Shri Devendra Singh alias Bhole Singh regarding need to ensure proper implementation of Pradhan Mantri Ujjwala Yojana in Kanpur Nagar and Kanpur Dehat districts of Uttar Pradesh.
- (4) Shri Ram Prasad Sarmah regarding need to revive Cachar Paper Mill and Nagaon Paper Mill in Assam.
- (5) Dr. Bhola Singh regarding need to establish AIIMS in Begusarai-Barauni industrial area in Bihar.
- (6) Smt. Rama Devi regarding need to expedite construction of approach road to Basual bridge in Sitamarhi district, Bihar.
- (7) Shri Rameswar Teli regarding need to reduce the number of text books and other articles used in schools.
- (8) Shri Hukum Singh regarding need to remove toll tax on State and National Highways particularly on Panipat Muzaffarnagar road.
- (9) Shri Shyama Charan Gupta regarding need to establish a Jawahar Navodaya Vidyalaya or Kendriya Vidyalaya at Village Rera in Allahabad district, Uttar Pradesh.
- (10) Dr. Banshilal Mahto regarding improving railway facilities in Korba parliamentary constituency.

- (11) Dr. Sanjay Jaiswal regarding need to establish an Agriculture College in West Champaran district of Bihar.
- (12) Smt. Anju Bala regarding need to regularise the services of Shiksha Mitra in Uttar Pradesh.
- (13) Shri Narendra Keshav Sawaikar regarding need to set up an independent Physiotherapy Council of India.
- (14) Shri Chintaman Wanaga regarding need to appoint new Environmental Protection Committee for Dahanu tehsil in Maharashtra.
- (15) Shri Tamradhwaj Sahu regarding setting up a campus of Central Tribal University, Amarkantak (Madhya Pradesh) in Bastar, Chhattisgarh.
- (16) Shri K. C. Venugopal regarding upgradation of railway infrastructure at Karunagapally and Kayamkulam Railway Stations in Alappuzha Parliamentary Constituency of Kerala.
- (17) Shri M. K. Raghavan regarding need to revive Calicut Port in Kerala.
- (18) Shri T. G. Venkatesh Babu regarding need to review the proposal to divest Kamarajar Port Ltd. in Tamil Nadu.
- (19) Smt. Mamata Thakur regarding need to establish a Kendriya Vidyalaya in Bangaon, West Bengal.
- (20) Dr. (Smt.) Ratna De Nag regarding need to provide sufficient funds for research activities in pharmaceutical industry in the country.
- (21) Shri Bhartruhari Mahtab regarding need to review the decision to disinvest National Aluminium Company Ltd (NALCO).
- (22) Dr. Shrikant Eknath Shinde regarding need to formulate a National Policy on Thalassemia.
- (23) Shri K. Ram Mohan Naidu regarding need to give emphasis on Marine research in the country.

- (24) Shri Kunwar Haribansh Singh regarding need to construct an indoor stadium for cultural and sports activities in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (25) Shri Dushyant Chautala regarding implementation of MPLADS Projects in Hisar Parliamentary Constituency of Haryana.
- (26) Shri Prem Das Rai regarding permanent solution to the agitation/demand of statehood to Gorkhaland.
- (27) Shri (Adv.) Joice George regarding need to impose restrictions on import of spices.

2.19 P.M.

35. Government Bill – Passed

The State Banks (Repeal and Amendment) Bill, 2017

Time Taken: 2 Hrs. 31 Mts.

The motion for consideration of the Bill was moved by Shri Santosh Kumar Gangwar on behalf of Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Shri S.P. Muddahanumegowda
- 2. Shri Shivkumar Chanabasappa Udasi
- 3. Shri Gopalakrishnan Chinnaraj
- 4. Prof. Saugata Roy
- 5. Shri Tathagata Satpathy
- 6. Shri Anandrao Adsul
- 7. Dr. Boora Narasaiah Goud
- 8. Smt. P.K. Sreemathi Teacher
- 9. Smt. Renuka Butta
- 10. Shri Adhir Ranjan Chowdhury

- 11. Shri Abhishek Singh
- 12. Dr. Ravindra Babu Pandula
- 13. Shri Prem Singh Chandumajra
- 14. Dr. Arun Kumar
- 15. Shri Bhagwant Mann
- 16. Shri Kaushalendra Kumar
- 17. Shri Dushyant Chautala
- 18. Shri E.T. Mohammed Basheer
- 19. Shri N.K. Premachandran
- 20. Dr. Dharam Vira Gandhi
- 21. Shri Jose K. Mani
- 22. Shri C.N. Jayadevan
- 23. Shri (Adv.) Joice George
- 24. Shri Gaurav Gogoi

Shri Santosh Kumar Gangwar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Santosh Kumar Gangwar.

The motion was adopted and the Bill was passed.

4.50 P.M.

36. Government Bills - Introduced

(i) The Code on Wages, 2017

Shri Bandaru Dattatreya sought leave of the House to introduce the Code on Wages, 2017.

Shri N.K. Premachandran opposed the introduction of the Bill.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment replied to the clarificatory questions asked by Shri N.K. Premachandran.

Thereafter, the motion was adopted and the Bill was introduced.

5.05 P.M.

(ii) The Financial Resolution and Deposit Insurance Bill, 2017

The Deputy Speaker made the following announcement:-

"Hon'ble Members, before we take up introduction of the Financial Resolution and Deposit Insurance Bill, 2017, I have to inform the House that Shri Arun Jaitley, Hon'ble Minister of Finance *vide* communication dated 10th August, 2017 has informed that the President, having been informed of the subject matter of the Financial Resolution and Deposit Insurance Bill, 2017, has recommended the introduction of the Bill in Lok Sabha under articles 117(1) and 274(1) and the consideration of the Bill under article 117(3) of the Constitution.

Now, Shri Arjun Ram Meghwal."

Shri Arjun Ram Meghwal on behalf of Shri Arun Jaitley sought leave of the House to introduce the Financial Resolution and Deposit Insurance Bill, 2017.

Shri Adhir Ranjan Chowdhury opposed the introduction of the Bill.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

5.08 P.M.

37. Motion regarding appointment of a Joint Committee of both Houses (JPC) — Adopted

Time Taken: 21 Mts.

Shri Arjun Ram Meghwal on behalf of Shri Arun Jaitley moved the following motion:-

"That the Bill to provide for the resolution of certain categories of financial service providers in distress; the deposit insurance to consumers of certain categories of financial services; designation of systemically important financial institution; and establishment of a Resolution Corporation for protection of consumers of specified service providers and of public funds for ensuring the stability and resilience of the financial system and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:-

- 1. Dr. Kirit Somaiya
- 2. Shri Gopal Chinayya Shetty
- 3. Shri Subhash Chandra Baheria
- 4. Shri Nishikant Dubey
- 5. Shri Shivkumar C. Udasi
- 6. Shri Anil Shirole
- 7. Shri Abhishek Singh

- 8. Shri Gajendra Singh Shekhawat
- 9. Shri Sanjay Jaiswal
- 10. Shri Jagdambika Pal
- 11. Shri Jayadev Galla
- 12. Shri Gajanan Chandrakant Kirtikar
- 13. Shri Chirag Paswan
- 14. Shri Gaurav Gogoi
- 15. Shri S.P. Muddahanumegowda
- 16. Dr. P. Venugopal
- 17. Prof. Saugata Roy
- 18. Shri Bhartruhari Mahtab
- 19. Shri Konda Vishweshwar Reddy
- 20. Shri P. Karunakaran

and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

The following members made submissions:-

- 1. Shri Bhartruhari Mahtab
- 2. Prof. Saugata Roy
- 3. Smt. P.K. Sreemathi Teacher
- 4. Shri N.K. Premachandran

[®]Shri S.S. Ahluwalia responded.

Thereafter, the motion was put to vote and adopted.

[&]5.34 P.M.

38. Submission by members

Shri Deepender Singh Hooda and Smt. Kirron Anupam Kher made submission regarding alleged injustice meted out to the stalking victim due to negligence of Chandigarh police in taking timely action.

Shri (Adv.) Joice George, Shri Bhagwant Mann, Shri M.B. Rajesh, Dr. Manoj Rajoria, Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel associated.

\$Shri Ananth Kumar responded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 11th August, 2017.)

ANOOP MISHRA Secretary General

[®]Minister of State in the Ministry of Agriculture and Farmers Welfare and Minister of State in the Ministry of Parliamentary Affairs.

[&]From 5.29 P.M. to 6.00 P.M., Members raised matters of urgent public importance.

^{\$}Minister of Chemicals and Fertilizers and Minister of Parliamentary Affairs.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, August 11, 2017/Shravana 20, 1939 (Saka)

No. 245

11.00 A.M.

1. Starred Questions

Starred Question Nos. 361–364 were orally answered. Replies to Starred Question Nos. 365–380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4141–4199, 4201–4370 were laid on the Table. Unstarred Question No. 4200 was deleted due to withdrawal by the member.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Economic Survey 2016-17 (Volume 2) (Hindi and English versions).
- (2) A copy of the Economic Survey 2016-17* (Re-translated version in Hindi only).
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2015-2016.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

^{*} Economic Survey 2016-17 (Hindi and English versions) was laid on 31.01.2017

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2015-2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-
 - (i) The Prohibition of Smoking in Public Places (Amendment) Rules, 2017 published in Notification No. G.S.R.500(E) in Gazette of India dated 23rd May, 2017.
 - (ii) The Cigarettes and Other Tobacco Products (Packaging and Labelling)
 Amendment Rules, 2017 published in Notification No. G.S.R.292(E) in
 Gazette of India dated 24th March, 2017.
- (8) A copy of the Statement (Hindi and English versions) Enabling Regulatory Architecture for Institutions of Eminence.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2015-2016.
- (10) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (9) above.

- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2015-2016.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2017-2018.
 - (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2017-2018.
 - (iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2017-2018.
 - (iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2017-2018.
 - (v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy for the year 2017-2018.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2017-2018.

- (15) A copy of the Special Economic Zones (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.585(E) in Gazette of India dated 13th June, 2017 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.
- (16) A copy of the Notification No. F. No. 5/7/2014-EP (EP Agri-V)/Plant-D (Hindi and English versions) published in weekly Gazette of India dated 7th July, 2017, making certain amendments in Notification No. 5/7/2014-EP(Agri.V)/Plant-D dated 5th June, 2015 issued under Section 5 of the Spices Board Act, 1986.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-
- (i) The Pension Fund Regulatory and Development Authority (Retirement Adviser) (Second Amendment) Regulations, 2017 published in Notification No. PFRDA/12/RGL/139/10 in Gazette of India dated 1st June, 2017.
- (ii) The Pension Fund Regulatory and Development Authority (Retirement Adviser) (First Amendment) Regulations, 2017 published in Notification No. PFRDA/12/RGL/139/10 in Gazette of India dated 5th May, 2017.
- (iii) The Pension Fund Regulatory and Development Authority (Point of Presence) (Second Amendment) Regulations, 2017 published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 5th May, 2017.
- (18) A copy of the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.514(E) in Gazette of India dated 1st June, 2017 under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.
- (19) A copy of the Life Insurance Corporation of India (Staff) Amendment Rules, 2017 (Hindi and English versions) published in Notification No.

- G.S.R.282(E) in Gazette of India dated 23rd March, 2017 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.
- (20) A copy of the Central Bank of India (Officers') Service (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. CO:HRD:IRP:2017-18:116 in Gazette of India dated 11th July, 2017 under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
 - (i) The Income-tax (12th Amendment) Rules, 2017 published in Notification No. G.S.R.557(E) in Gazette of India dated 7th June, 2017, together with an explanatory memorandum.
 - (ii) The Income-tax (16th Amendment) Rules, 2017 published in Notification No. S.O.1927(E) in Gazette of India dated 16th June, 2017, together with an explanatory memorandum.
 - (iii) The Income-tax (21st Amendment) Rules, 2017 published in Notification No. G.S.R.891(E) in Gazette of India dated 18th July, 2017, together with an explanatory memorandum.
- (22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R.389(E) published in Gazette of India dated 18th April, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 41/1999-Cus., dated 28th April, 1999.
 - (ii) G.S.R.491(E) published in Gazette of India dated 23rd May, 2017, together with an explanatory memorandum regarding not levying/charge the whole of duty payble on such re-imports of cut and polished diamonds by the authorized offices/agencies of nominated laboratories due to the general practice prevalent during the period of 09.03.2012 to 01.03.2017.

- (iii) G.S.R.736(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated 31st March, 2003.
- (iv) G.S.R.738(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 9/2012-Cus., dated 9th March, 2012.
- (v) G.S.R.739(E) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 40/2015-Cus., dated 21st July, 2015.
- (vi) G.S.R.833(E) published in Gazette of India dated 5th July, 2017, together with an explanatory memorandum providing exemption from integrated tax leviable on import of goods by a unit or a developer in SEZ used for authorized operations.
- (23) A copy of the Notification No. G.S.R.737(E) (Hindi and English versions) published in Gazette of India dated 30th June, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-C.E. dated 31st March, 2003 under sub-section (2) of section 38 of the Central Excise Act, 1944.
 - (24) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2016-2017.
- (25) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
 - (i) G.S.R.603(E) published in Gazette of India dated 19th June, 2017, together with an explanatory memorandum seeking to bring certain sections of the Integrated Goods and Service Tax Act, 2017 into force *w.e.f.* 22.06.2017.

- (ii) G.S.R.604(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to empower the Principal Commissioner of Central Tax, Bengaluru West to grant registration in case of online information and database access or retrieval services provided or agreed to be provided by a person located in non-taxable territory and received by a non-taxable online recipient.
- (iii) G.S.R.662(E) published in Gazette of India dated 28th June, 2017, seeking to bring into force certain Sections of the Integrated Goods and Service Tax Act, 2017 *w.e.f.* 01.07.2017.
- (iv) G.S.R.697(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notifying the number of HSN digits required on tax invoice.
- (v) G.S.R.698(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to prescribe rate of interest under Integrated Goods and Services Tax Act, 2017.
- (vi) The Integrated Goods and Services Tax Rules, 2017 published in Notification No. G.S.R.699(E) in Gazette of India dated 28th June, 2017, together with an explanatory memorandum.
- (vii) G.S.R.835(E) published in Gazette of India dated 5th July, 2017, together with an explanatory memorandum providing exemption from integrated tax leviable on import of services under the IGST Act by a unit or a developer in SEZ used for authorized operations.
- (26) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.605(E) published in Gazette of India dated 19th June, 2017, together with an explanatory memorandum seeking to bring certain sections of the Central Goods and Service Tax Act, 2017 into force *w.e.f.* 22.06.2017.

- (ii) G.S.R.606(E) published in Gazette of India dated 19th June, 2017, together with an explanatory memorandum seeking to notify website *www.gst.gov.in* as common Goods and Services Tax Electronic Portal.
- (iii) G.S.R.607(E) published in Gazette of India dated 19th June, 2017, together with an explanatory memorandum seeking to exempt persons only engaged in making taxable supplies, total tax on which is liable to be paid on reverse charge basis.
- (iv) G.S.R.608(E) published in Gazette of India dated 19th June, 2017, together with an explanatory memorandum seeking to notify the modes of verification under Central Goods and Service Tax Rules, 2017.
- (v) G.S.R.609(E) published in Gazette of India dated 19th June, 2017, together with an explanatory memorandum seeking to notify jurisdiction of Central Tax Officers.
- (vi) The Central Goods and Service Tax Rules, 2017 published in Notification No. G.S.R.610(E) in Gazette of India dated 19th June, 2017, together with an explanatory memorandum.
- (vii) The Central Goods and Service Tax (Amendment) Rules, 2017 published in Notification No. G.S.R.644(E) published in Gazette of India dated 27th
 June, 2017, together with an explanatory memorandum.
- (viii) G.S.R.658(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to bring into force certain sections of the Central Goods and Service Tax Act, 2017 w.e.f. 01.07.2017.
- (ix) The Central Goods and Service Tax (Second Amendment) Rules, 2017 published in Notification No. G.S.R.663(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum.
- (x) G.S.R.659(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to amend Notification No. 6/2017-Central Tax dated 19.06.2017.

- (xi) G.S.R.660(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to notify the number of HSN digits required on tax invoice.
- (xii) G.S.R.661(E) published in Gazette of India dated 28th June, 2017, together with an explanatory memorandum seeking to prescribe rate of interest under Section 166 of the Central Goods and Service Tax Act, 2017.
- (xiii) G.S.R.818(E) published in Gazette of India dated 1st July, 2017, together with an explanatory memorandum seeking to assign jurisdiction and power to officers of various directorates.
- (xiv) The Central Goods and Service Tax (Third Amendment) Rules, 2017 published in Notification No. G.S.R.819(E) published in Gazette of India dated 1st July, 2017, together with an explanatory memorandum.
- (xv) G.S.R.848(E) published in Gazette of India dated 7th July, 2017, together with an explanatory memorandum seeking to notify conditions and safeguards for furnishing a Letter of Undertaking in place of a bond for export without payment of Integrated Tax.
- (xvi) The Central Goods and Service Tax (Fourth Amendment) Rules, 2017 published in Notification No. G.S.R.965(E) published in Gazette of India dated 27th July, 2017, together with an explanatory memorandum.
- (27) A copy of the Finance (Removal of Difficulties) Order, 2017 (Hindi and English versions) published in Notification No. S.O.1702(E) in Gazette of India dated 29th May, 2017 under sub-section (3) of Section 189 of the Finance Act, 2017, together with an explanatory memorandum.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
 - (i) S.O.1079(E) published in Gazette of India dated 6th April, 2017, regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the

- Court of Special Judge (NDPS Act), Bhopal under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (ii) S.O.1371(E) published in Gazette of India dated 1st May, 2017 containing corrigendum to the Notification No. S.O.339(E) dated 2nd February, 2017.
- (iii) S.O.1575(E) published in Gazette of India dated 16th May, 2017, regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Court of District and Session Judge, Shimla under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (iv) S.O.1576(E) published in Gazette of India dated 16th May, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Court of Senior most Additional District and Session Judge, Siliguri under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (v) S.O.1675(E) published in Gazette of India dated 23rd May, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the District and Sessions Court, Dehradun under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (vi) S.O.1788(E) published in Gazette of India dated 5th June, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Court of 1st Additional Sessions Judge, Jagdalpur under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008..
- (vii) S.O.1787(E) published in Gazette of India dated 5th June, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the

- Court of Senior most Additional Session Judge, Mohali under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (viii) S.O.1785(E) published in Gazette of India dated 5th June, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Court of City Civil and Sessions Court, Bombay under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (ix) S.O.1786(E) published in Gazette of India dated 5th June, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Court of the City Civil and Additional Sessions Judge, Greater Bombay under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (x) S.O.1864(E) published in Gazette of India dated 9th June, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Court of Chief Judge, City Session Court, Calcutta under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (xi) S.O.1879(E) published in Gazette of India dated 13th June, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Court of district Judge-IV-cum Additional Sessions Judge in Charge, New Delhi Police District, Patiala House Courts, New Delhi under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (xii) S.O.2033(E) published in Gazette of India dated 28th June, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Court of XLIX Additional City Civil and Sessions Judge, Bengaluru City under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008..

- (xiii) S.O.2285(E) published in Gazette of India dated 21st July, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Special Court, Central Bureau of Investigation Cases, Jaipur under subsection (3) of Section 11 of the National Investigation Agency Act, 2008.
- (xiv) S.O.2286(E) published in Gazette of India dated 21st July, 2017 regarding appointment of Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008 *i.e.* the Special Court of Senior Judge, Central Bureau of Investigation, Assam at Guwahati under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008.
- (29) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-
 - (i) S.O.688(E) published in Gazette of India dated 2nd March, 2017 regarding use of Aadhaar in respect of Sarva Shiksha Abhiyan for payment of slary/honorarium to teachers and staff working under the shceme.
 - (ii) S.O.689(E) published in Gazette of India dated 2nd March, 2017 regarding use of Aadhaar in respect of Sarva Shiksha Abhiyan benefits to 6 to 14 years children given under the shceme.
 - (iii) S.O.2417(E) published in Gazette of India dated 31st July, 2017 making certain amendments in Notification No. S.O.688(E) dated 2nd March, 2017.
 - (iv) S.O.2418(E) published in Gazette of India dated 31st July, 2017 making certain amendments in Notification No. S.O.689(E) dated 2nd March, 2017.
 - (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 38 of the Right of Children to Free and Compulsory Education Act, 2009:-
 - (i) The Right of Children to Free and Compulsory Education (Amendment) Rules, 2017 published in Notification No. G.S.R.155(E) in Gazette of India dated 22nd February, 2017.
 - (ii) S.O.1206(E) published in Gazette of India dated 18th April, 2017, granting extension of relaxation under Section 23(2) of the Right of Children to Free and Compulsory Education Act, 2009 to the State of Assam.
 - (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
 - (33) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2015-2016.
 - (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
 - (35) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2015-2016.
 - (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2015-2016.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society, Shimla, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society, Shimla, for the year 2015-2016.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2012-2013, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2012-2013.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the years 2014-2015 and 2015-2016,

- alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the years 2014-2015 and 2015-2016.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Sikkim, Gangtok, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Sikkim, Gangtok, for the years 2014-2015 and 2015-2016.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2015-2016.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan-UT

Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2015-2016.

- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Puducherry, Puducherry, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Puducherry, Puducherry, for the year 2015-2016.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT Administration of Daman and Diu, Daman, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT Administration of Daman and Diu, Daman, for the year 2015-2016.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Karnataka, Bengaluru, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Karnataka, Bengaluru, for the year 2014-2015.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the

- Union Territory Mission Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory Mission Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2015-2016.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Telangana Sarva Shiksha Abhiyan, Hyderabad, for the years 2014-2015 & 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Telangana Sarva Shiksha Abhiyan, Hyderabad, for the years 2014-2015 & 2015-2016.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Sarva Shiksha Abhiyan, Dehradun, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttarakhand Sarva Shiksha Abhiyan, Dehradun, for the year 2015-2016.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Braille Press, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Braille Press, Kolkata,

- for the year 2015-2016.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the All India Confederation of the Blind, Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Confederation of the Blind, Delhi, for the year 2016-2017.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Mitra Jyothi, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mitra Jyothi, Bengaluru, for the year 2015-2016.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Netraheen Kalyan Sangh, Jaipur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Netraheen Kalyan Sangh, Jaipur, for the year 2015-2016.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) A copy of the Memorandum of Understanding (Hindi and English versions) Steel Authority of India Limited and the Ministry of Steel for the year 2017-2018.

- (71) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956:-
 - (i) The Securities Contracts (Regulation) Amendment Rules, 2017 published in Notification No. G.S.R.268(E) in Gazette of India dated 20th March, 2017.
 - (ii) The Securities Contracts (Regulation) (Amendment) Rules, 2017 published in Notification No. G.S.R.664(E) in Gazette of India dated 28th June, 2017.
- (72) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 26 of the National Institutes of Technology Science Education and Research Act, 2007:-
- (i) The First Statute of the Indian Institute of Technology (Amendment) Statutes, 2017 published in Notification No. G.S.R.947(E) in Gazette of India dated 24th July, 2017.
- (ii) The Indian Institute of Engineering Science and Technology, Shibpur (Amendment) Statute, 2017 published in Notification No. G.S.R.948(E) in Gazette of India dated 24th July, 2017.
- (73) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:-
 - (i) The All India Council for Technical Education [National Employability Enhancement Mission (NEEM)] Regulations, 2017 published in Notification No. F. No. 37-1/D-SDC/NEEM/2017 in Gazette of India dated 27th June, 2017.
 - (ii) The All India Council for Technical Education (Major/Core Branch of Engineering/Technology and their relevant/appropriate courses leading to degree in Engineering Technology), 2017 for recruitment to teaching position published in Notification No. F. No. 27/RIFD/Pay/01/2017-18 in Gazette of India dated 28th April, 2017.

- (74) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-
 - (i) Notification No. CUJ/Regulation/04/2010 published in Gazette of India dated 27th March, 2017, relating to Ordinance No. OA-2, OA-5 and OE-1 of the Central University of Jharkhand.
 - (ii) Notification No. HNBGU/RO/2017/285 published in Gazette of India dated 20th July, 2017, framing the Ordinances, mentioned therein, of the HNB Garhwal University.
 - (iii) Notification No. R/2012/380 published in Gazette of India dated 24th April, 2017, amending the Statute No. 15(1) of the Dr. Harisingh Gour Vishwavidyalaya.
 - (iv) Notification No. 2-4/2009-Admn./329 published in Gazette of India dated 8th May, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of Gujarat.
 - (v) Notification No. 2-4/2009-Admn./1241 published in Gazette of India dated 11th July, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of Gujarat.
 - (vi) Notification No. 3-3/CUHP/GA/2010/Vol.II published in Gazette of India dated 20th July, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of Himachal Pradesh.
 - (vii) Notification No. CUH/2016/Reg./Notification/346(A) published in Gazette of India dated 22nd November, 2016, amending the Ordinance Nos., mentioned therein, of the Central University of Haryana.
 - (viii) Notification No. CUJ/Admin/Ordinance/2017/519 published in Gazette of India dated 12th July, 2017, amending the Ordinance Nos., mentioned therein, of the Central University of Jammu.
 - (ix) Notification No. 243 published in Gazette of India dated 20th September, 2013, amending the Section 15(1) of Statute of the Central University of Tamil Nadu.
 - (75) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2015-2016.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2015-2016.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2015-2016.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2015-2016.

- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2015-2016.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, New Delhi, for the year 2015-2016.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2015-2016.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Motilal Nehru Institute of Technology, Allahabad, for the year 2015-2016.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2015-2016.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2015-2016.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2014-2015.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Institute of Management Raipur, Raipur, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Raipur, Raipur, for the year 2015-2016.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2015-2016.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Indian Institute of Management Shillong, Shillong, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Indian Institute of Management Shillong, Shillong, for the year 2015-2016.
- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2015-2016.

- (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.
- (105) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence for the year 2017-2018.
 - (ii) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2017-2018.
 - (iii) Memorandum of Understanding between the Bharat Electronics Limited and the BEL-THALES Systems Limited for the year 2017-2018.
 - (iv) Memorandum of Understanding between the Bharat Electronics Limited and the BEL Optronic Devices Limited for the year 2017-2018.
 - (v) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2017-2018.
 - (vi) Memorandum of Understanding between the BEML Limited and Vignyan Industries Limited for the year 2017-2018.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 10th August, 2017, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint three members of Rajya Sabha to the Joint Committee on the Citizenship (Amendment) Bill, 2016, in the vacancies to be caused by the retirements of Shri Dilipbhai Pandya, Shri Derek O` Brien and Shri P. Bhattacharya from the Rajya Sabha and communicated the names of Shri Narayan Lal Panchariya, Shri P. Bhattacharya and Shri Derek O' Brien, who had been duly appointed/re-appointed to the said committee w.e.f. 19.08.2017.

- (ii) That at its sitting held on the 10th August, 2017, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint one member of Rajya Sabha to the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015, in the vacancy to be caused by the retirement of Shri Derek O'Brien from the Rajya Sabha and communicated the name of Shri Derek O'Brien, who had been reappointed to the said committee w.e.f. 19.08.2017.
- (iii) That at its sitting held on the 10th August, 2017, Rajya Sabha agreed without any amendment to the Banking Regulation (Amendment) Bill, 2017, passed by the Lok Sabha on the 3rd August, 2017.

5. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2017-18):-

- (1) 80th Report on Action Taken by Government on observations/ recommendations contained in 41st Report (16th Lok Sabha) on 'Loss for train Parting Due to Failure of Central Buffer Coupler (CBC) components'.
- (2) 81st Report on Action Taken by Government on observations/ recommendations contained in 44th Report (16th Lok Sabha) on 'Extra Avoidable Expenditure by ANURAG'.

6. Minutes of Sittings of the Committee on Private Members' Bills and Resolutions

Shri Rattan Lal Kataria laid on the Table the Minutes (Hindi and English versions) of the Thirty-fourth to Thirty-sixth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Reports of Standing Committee on Information Technology

Dr. Sunil Baliram Gaikwad presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2016-17):-

- (1) Thirty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-fourth Report (Sixteenth Lok Sabha) on Demands for Grants (2017-18) relating to the Ministry of Information and Broadcasting.
- (2) Fortieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-fifth Report (Sixteenth Lok Sabha) on Demands for Grants (2017-18) relating to the Ministry of Communications (Department of Telecommunications).
- (3) Forty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-seventh Report (Sixteenth Lok Sabha) on Demands for Grants (2017-18) relating to the Ministry of Communications (Department of Posts).

8. Report of Committee on External Affairs

Dr. Shashi Tharoor presented the Sixteenth Report (English and Hindi versions) of the Committee on External Affairs (2016-17) on the subject 'Indo-Pak Relations'.

9. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution

Dr. Swami Sakshiji Maharaj laid on the Table the Final Action Taken Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution (2016-17):-

- (1) Thirteenth Action Taken Report on Demands for Grants (2016-17) (16th Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Fourteenth Action Taken Report on Demands for Grants (2016-17) (16th Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

10. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance on behalf of the Minister of Finance, Minister of Corporate Affairs and Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Finance on Demands for Grants (2016-17) pertaining to the Ministry of Corporate Affairs.
- (2) The Minister of Women and child Development laid a statement (Hindi and English versions) regarding status of implementation of the recommendations contained in the 268th Report of the Standing Committee on Human Resource Development on Demands for Grants (2015-16) and 278th Report of the Standing Committee on Human Resource Development on Demands for Grants (2016-17), pertaining to the Ministry of Women and Child Development.
- (3) The Minister of State in the Ministry of Human Resource Development on behalf of the Minister of Human Resource Development laid a statement (Hindi and English versions) regarding status of implementation of the recommendations contained in the 233rd Report of the Standing Committee on Human Resource Development on Action Taken by the Government on the recommendations contained in the 222nd Report of the Committee on Demands for Grants (2010-11) (Demand No. 58),

- pertaining to the Department of Higher Education, Ministry of Human Resource Development.
- (4) The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Labour on Action Taken by the Government on recommendations contained in the 16th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Skill Development and Entrepreneurship.

12.09 P.M.

11. Motion

Shri S.S. Ahluwalia moved the following motion :-

"That this House do agree with the Forty-sixth Report of Business Advisory Committee presented to the House on the 10^{th} August, 2017."

The motion was adopted.

12. Government Bills - Introduced

- (i) The Right of Children to Free and Compulsory Education (Second Amendment) Bill, 2017
- (ii) The Repealing and Amending (Second) Bill, 2017

12.11 P.M.

13. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Twelfth Session of the Sixteenth Lok Sabha.

12.19 P.M.

14. National Song

The National Song was played.

12.20 P.M.

(Lok Sabha adjourned sine-die at 12.20 P.M.)

ANOOP MISHRA Secretary General